

**BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI (T.N.)
MEMORANDUM OF APPLICATION**

(U/s.18(1) R/w. Sec-14, 15, 16 & 17 of National Green Tribunal Act 2010)
O.A. No.23 of 2021 (SZ)

Between:

SAMA Soma Narasaiah,
Aged about 52 years, Occu:Agriculture,
R/o.H.No.2-61/1, Kothalabad village,
Palakurthy Mandal, Jangaon district,
Telangana State-506244 & 2 others

...Applicants

AND

Union of India & Others

...Respondents

LIST OF DOCUMENTS FILED BY RESPONDENT NO.9

Sl. No.	Date	Description of the Document	Exhibits	Page Nos.
1.	10.04.2021	Counter Affidavit filed by Respondent No.9	--	1-11
2.	21.05.2010	Grant of Quarry lease for extraction of building stone and Road Metal over an extent of Ac.4-00 Gnts in Sy.No.1109 (Government land) at Ippagudem village, Ghanapur Mandal, Jangaon district, Telangana State in favour of M/s. Venkata Sai Stone Crusher vide DDM&G, Warangal, Telangana State, Proc. No.327/Q1/2010.	Ex-R9/1	12-13
3.	09.09.2010	Execution of quarry lease deed by the ADM&G, Warangal, Telangana State, vide Proc. No.260/Q/2010 in favour of M/s. Venkata Sai Stone Crusher.	Ex-R9/2	14
4.	22.11.2012	Transfer of quarry lease in favour of M/s. Sai Datta Stone Crusher	Ex-R9/3	15-17
5.	07.05.2013	Work order of transfer quarry lease in favour of M/s. Sai Datta Stone Crusher	Ex-R9/4	18
6.	27.07.2015	Transfer of quarry lease in favour of K. Thirumal Reddy (Respondent No.9)	Ex-R9/5	19-22
6.	31.10.2017	Order No.11/DEIAA-DEAC-JN/2016-1 - environmental clearance certificate in favour of Respondent No.9.	Ex-R9/6	23-28

7.	07.02.2018	Order No.583-WGL/TSPCB/ZO-HYD/CFE/2018-2653 – CFE order in favour of Respondent No.9.	Ex-R9/7	29-34
8.	14.02.2018	Order No.583-WGL/TSPCB/ZO-HYD/CFE/2018-2688 – CFO order in favour of Respondent No.9.	Ex-R9/8	35-42
9	20.03.2021	The proceedings of the Minutes of meeting of SEIIA, Telangana State in 107 th Meeting – confirming the validity of Environmental Clearance up to 30.10.2022	Ex-R9/9	43-53
10	03.04.2021	Issuance of transit/dispatch permits in favour of Respondent No.9 by the mines authorities.	Ex-R9/10	54-56
11	28.04.2017	CFE order for operating stone crusher and hot mix plant.	Ex-R9/11	57-62
12	03.11.2017	CFO order for operating stone crusher and hot mix plant.	Ex-R9/12	63-69
13	08.03.2018	Blasting permission given by Director General of Mines Safety for a period of 5 years.	Ex-R9/13	70-71
14	11.05.2017	No objection certificate issued by Commissioner of Police, Warangal – for explosives.	Ex-R9/14	72-77
15	---	The replies given by Sarpanches of Villages Narsingapuram Thanda, Kothulabad, Komatigudem, Ippugudem and Rangaraigudem on the applications filed by Respondent No.9 seeking clarifications of the false resolutions filed before this Forum.	Ex-R9/15	78-
16.	29.11.2017	The writ petition vide W.P.No.40816/2017 – filed by one of the Applicant before Hon'ble High Court for the state of Telangana for the very same relief.	Ex-R9/16	

Place : Hyderabad

Date : 10.04.2021


Counsel for Respondent No.9

**BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI (T.N.)
MEMORANDUM OF APPLICATION**

(U/s.18(1) R/w. Sec-14, 15, 16 & 17 of National Green Tribunal Act 2010)

O.A. No.23 of 2021 (SZ)

Between:

SAMA Soma Narasaiah & others

...Petitioners

AND

Union of India & Others

...Respondents

COUNTER AFFIDAVIT FILED BY RESPONDENT NO.9

I, K. Thirumal Reddy, S/o. Venkat Reddy, Age 61 years, Occu: Business, R/o. H.No.1-9-1134, Shankar Nagar, Hanmakonda, Warangal Urban District, Telangana State, applicant herein (Respondent No.9), having temporarily come down to Hyderabad, do hereby solemnly affirm and state on oath as follows.

1. I respectfully submit that I am the deponent herein and I am the Respondent No.9 in the present Original Application and as such I know the facts of the case and hence I depose as under.
2. I respectfully submit that I have gone through the averments and allegations made by the Applicant(s) are false and denied which are otherwise specifically admitted herein and mere non-denial of averments shall not be treated as admissions.

Facts of the Case of Respondent No.9:

3. I respectfully submit that originally the quarry lease for extraction of building stone and Road Metal over an extent of Ac.4-00 Gnts in Sy.No.1109 (Government land) at Ippagudem village, Ghanapur Mandal, Jangaon district, Telangana State, was granted in favour of M/s. Venkata Sai Stone Crusher vide Deputy Director of Mines & Geology, Warangal, Telangana State, Proc. No.327/Q1/2010, dt.21.05.2010 (**Ex.R9/1**) and the lease deed was executed by the ADM&G, Warangal, Telangana State, vide Proc. No.260/Q/2010, dt.09.09.2010 (**Ex.R9/2**).

K Thirumal Reddy _____

4. It is submitted that subsequently the quarry lease was transferred to M/s. Sai Datta Stone Crusher, represented by its Proprietor Sri Aroori Ramesh vide DDM&G, Warangal, Telangana State, Proc. No.327/QL/1/2010, dt.22.11.2012 **(Ex.R9/3)** and the lease deed was executed by the ADMG, Warangal vide Proc.No.3522/Q/2011, dt.07.05.2013 **(Ex.R9/4)** for the unexpired period.
5. It is submitted that there after the said quarry lease is transferred in my favour (Sri K. Tirumal Reddy) for unexpired period i.e. up to 08.09.2020 and the lease deed was executed by the ADMG, Warangal Telangana State vide Proc.No.9635/Q/2014, dt.27.07.2015 **(Ex.R9/5)**.
6. It is respectfully submitted that upon the payment of requisite statutory amounts, the transfer of quarry lease deed was entered by me and I have been carrying out the quarry operations diligently by paying all the requisite statutory amounts to the concerned Department from time to time without any fault.
7. It is respectfully submitted that as per the approved quarry plan by the DDM&G, Warangal vide Lr.No.411/QP-5/WGL/178-5-2017, in the year 2017, the estimated quantity of mineral resource is 6,11,041 Cbm and proposed maximum production per annum is 1,15,392 Cbm. It is submitted that I have taken all the statutory permissions from the respective authorities i.e. the District level Environment Impact Association (DEIAA) has issued an environmental clearance vide Order No.11/DEIAA-DEAC-JN/2016-1, dt.31.10.2017 **(Ex.R9/6)** and CFE order is given vide Order No.583-WGL/TSPCB/ZO-HYD/CFE/2018-2653, dated 07.02.2018 **(Ex.R9/7)** and consent order for establishment by CFO vide Order No.583-WGL/TSPCB/ZO-HYD/CFE/2018-2688, dated 14.02.2018 **(Ex.R9/8)** from the Pollution Control Board for the State of Telangana.
8. It is respectfully submitted that before the expiry of the quarry lease period, the application for renewal of the quarry lease is filed within the time i.e. on 19.12.2019. Upon the same the

DDM&G, Warangal has issued notice No.327/QL-5/WGL/2010, dt.13.03.2020 for submission of scrutinized quarry plan, EC, CFE & CFO for considering renewal of quarry lease.

9. It is respectfully submitted that accordingly the quarry plan is submitted to DDM&G, Warangal. With regard to the Environment Clearance, the Application was made with SEIAA, Telangana and the 107th Meeting of SEIAA was called on 20.03.2021 at 2-30 p.m., and our case was listed as item No.34 vide Proposal No.SIA/TG/MIN/172850/200 (MODI-EC). In the said meeting it was categorically held that :

“the SEIAA discussed the recommendations of the SEAC in detail. It is noted that the earlier EC dated 31.10.2017 is valid for 5 years i.e., 30.10.2022. Hence the proposal is returned”

10. It is respectfully submitted that the Minutes of meeting of SEIAA in 107th Meeting (**Ex.R9/9**) held on 20.03.2021 is submitted to the DDM&G, Warangal stating that as per the said report the Environmental Clearance dt.31.10.2017 is valid for a period of 5 years 30.10.2022 and the renewal of quarry lease application is pending with the mining authorities for kind consideration. It is submitted that since the renewal of quarry lease application was filed by me in time, and there was no delay in obtaining the statutory clearances, the quarry lease application is deemed as accepted. It is further submitted that keeping these facts into consideration with regard to the pending application the Director of Mines & Geology, Hyderabad, Telangana State has allowed for issuance of transit permits to the existing lease holders whose applications are pending for renewal which are filed within time. The said information is also published in the website maintained by Mines & Geology Department. Accordingly the permits are given by the Assistant Director of Mines & Geology, Jangaon, Telangana State to the answering Respondent and in support of the said statement the document dt.03.04.2021 is filed herewith as **Exhibit R9/10**.

K. Anil Kumar

11. It is respectfully submitted that the quarry operations by the answering Respondent is in accordance with the law and in compliance of all the statutory permissions. It is submitted that the answering Respondent is also having the explosive license which is granted by the respective departments and the norms prescribed by Director General of Mines Safety. It is submitted that the quarry operations are being carried out diligently and there are no deviations of any kind at any point of time.
12. It is respectfully submitted that the raw-material extracted from the quarry lease is being processed through the stone crusher unit held by M/s. Shriya Constructions, which is established for captive consumption and it is being operated by the wife of answering Respondent. That the finished material is supplied for the Government works for laying the Roads to the Contractor viz., M/s. Sai Datta Constructions, Warangal district and I am also the Managing Partner for the same.
13. It is respectfully submitted that the stone crusher and hot mix plant is established over an extent of Ac.12.22 Gnts in Sy.No.1106, 1107 & 1108 of Ippagudem village, Station Ghanpur Mandal, Jangaon district, Telangana and it is adjacent to the quarry lease area. It is submitted that order of CFE, dt.28.04.2017 (**Ex.R9/11**) and CFO dt.03.11.2017 (**Ex.R9/12**) are obtained from the pollution control Board to run the stone crusher and hot mix plant. It is further submitted that the Ready Mix Plant (RMC) is also under the process of establishment by obtaining all statutory permissions with the respective departments and it is getting delayed due to Covid-19 pandemic.
14. It is respectfully submitted that the extracted mineral is supplied to the Government contract works and in turn the seigniorage fees to that extent of quantity consumed is deducted from the works bills of the contractor and it is directly credited to the Mines department. The statement of deduction particulars of seigniorage fees is periodically intimated to the ADMG and there were no deficiencies of any kind at any point of time.

K. Prasad

15. It is submitted that as per the Environmental Clearance the permitted quantity of extraction for the mineral is 5,76,943 M³ for a period of 5 years and the answering Respondent so far excavated the quantity of the mineral is 3,08,870 M³ only.
16. It is submitted that we have invested huge amount for operating the quarry and for running the crusher unit and hot mix plant. It is further submitted that the surrounding lands to an extent of Ac.40-00 Gnts approximately is purchased by me to plant the trees for the purpose of greenery. It is submitted that the huge men and machinery is deployed to carry out the quarry operations and thus employment is created to the skilled and local people.

Para wise Reply:

17. It is submitted that the present application as filed by the applicants herein is prima facie not sustainable and the Applicants have approached this Hon'ble Forum with unclean hands by abusing the process of law. The applicants are not bonafide in filing this application before this Hon'ble Forum as the averments stated herein are false and frivolous. The application is filed with a malafide intention to extract the money from answering Respondent.
18. In reply to Para-1, it is submitted that the allegations of causing irritation, throat infection, severe cough, breathing problem to the residents of the near by villagers in view of quarry operation by the answering Respondent is false as there is no supporting document filed by the applicant and hence the allegation is baseless and frivolous. It is submitted that the quarry operation and the blasting is carried out for extraction of mineral is in accordance with the norms prescribed by Mines Safety & Explosive Department and the Respondent No.9 has got all statutory permissions to carry such operations vide permission dt.08.03.20108 (**Ex-R9/13**). It is further submitted that the Commissioner of Police, Warangal has also issued NOC vide Letter dt.11.05.2017 (**Ex.R9/14**) for explosive

magazine for its sister concern M/s. Shriya Constructions and basing on that licence is granted. Hence, the allegation of the Application is denied. It is further submitted that the respective officials carries out the inspections periodically and at no point of time it is brought to the knowledge of Respondent No.9 that there were any health hazards and noise pollution.

19. In reply to Para-2, it is false to state that the Respondent No.9 is conducting the mining activity within the allotment area by the mines department i.e. an extent of Ac.4-00 Hectares. As stated supra the lease was originally granted in favour of M/s. Venkata Sai Stone Crusher (**Ex.R9/1**) and subsequently the quarry lease is transferred to M/s. Sai Datta Stone crusher (**Ex.R9/3**) and in turn it is further transferred in the name of Respondent No.9 herein on 27.07.2015 (**Ex.R9/5**) and the said lease is valid up to 08.09.2020.
20. It is submitted that prior to the expiry of the quarry lease area, the renewal application for the quarry lease was filed by the Respondent No.9 within time and the said renewal application is for active consideration of the Mines Department. It is false to state that the Respondent No.9 is carrying out the illegal mining and causing air pollution etc.,
21. In reply to Para-3 & 4, the allegation under the heading of "*lack of EC and violation of mine license*" it is submitted that it is false to state that the quarry operations are carried out by the Respondent No.9 beyond the allotted lease area and it is further false to state that the massive blasting is being carried out by the Respondent No.9. It is an admitted fact that Environmental Clearance is obtained from DEIAA on 30.10.2017 (**Ex.R9/6**) and it is valid up to 30.10.2022. Hence the allegation of carrying out of the quarry operations by Respondent No.9 without EC is absolutely false. The repeated allegations of illegal blasting resulting in irritation, lungs and breathing related diseases is baseless and frivolous. The Respondent No.9 herein has taken utmost precautions by planting the trees by purchasing 40 Acres of land to avoid the dust pollution and to develop the green belt.

22. In reply to Para-5 to 12, under the heading of *“siting guidelines are violated, stone crushing running without Telangana Pollution Control Board permission”*, it is submitted that none of the averments as stated are true. It is submitted that as stated supra the Environment Clearance is valid up to 30.10.2022 which is reconfirmed by the proceedings of the Minutes of the meeting of SEIAA on 20.03.2021 **(Ex.R9/9)**. It is further submitted that CFE and CFO orders were passed by TSPCB in favour of the Respondent No.9 vide orders dt.28.04.2017 **(Ex.R9/11)** and 03.11.2017 **(Ex.R9/12)**. The renewal of quarry lease application is in active consideration of the Mining authorities and in pursuance of the guidelines/instructions of the Director of Mines & Geology for the State of Telangana which is placed on the website, the transit/dispatch permits are issued to the quarry lease owner whose applications for renewal of quarry lease are pending with the authorities. Accordingly, the Res No.9 is carrying out the quarry operations legally by obtaining transit/dispatch permits and one such document dt.03.04.2021 **(Ex.R9/10)** in proof of statement filed herewith.
23. It is further submitted that in order to carry out the blasting operations the NOC was given by the Commissioner of Police, Warangal on 11.05.2017 **(Ex.R9/14)** and upon the same the explosive licence is granted and there on Director General of Mines Safety has issued blasting permission dt.08.03.2018 **(Ex.R9/13)**. In view of the stated facts the Res No.9 is doing the quarry operations in accordance with the law by obtaining all statutory permissions as required from time to time. There is no truth in the allegations by the applicants herein. It is submitted that the Res No.9 is carrying out the quarry operations and crusher unit as per the directions given by this Hon'ble Forum vide order dt.05.07.2016 in O.A.No.3/2016.
24. It is submitted that the Respondent No.9 is carrying out the quarry operations within the parameters and guidelines as per Telangana Pollution Control Board. The operation of the stone crusher unit is within the framework and guidelines prescribed by Telangana State Pollution Control Board dt.07.04.2007 and

the quarry operations are within siting guidelines for Mining projects vide dt.15.12.2017 and 11.06.2020. As alleged by the Applicants it is false to state that the stone crusher is situated 400 meters from the habitation and there is a noise and dust pollution.

25. It is submitted that the photographs as filed by the applicants are disputed and the Respondent No.9 herein has taken all precautions to overcome the dust and noise pollution and in view of that the green belt over the land to an extent of 40 Acres is developed and the trees are planted surrounding the quarry lease and crusher unit. It is submitted that around 60,000 trees are planted to avoid the noise and dust pollution and the trees are of the height more than 7 meters. It is false to state that wild animals are dying due to blasting conducted by Respondent No.9. It is false to state that the sheeps and goats are dying by eating the leaves, grass quoted with fine dust. The photograph as shown is seriously disputed.

26. It is submitted that the representations claimed to have been given to the various authorities is to put a pressure on Res No.9 and to extract the money for unjust enrichment. It is submitted that the resolutions of the Gram Panchayath of Ippagudem, Kothulabad, Narsingapuram Thanda and Ranganayakula Gudem are seriously disputed. The Respondent No.9 herein has sought the clarification from respective gram panchayaths about the veracity of the said resolutions filed by the applicants by addressing the letters dt.23.10.2020 **(Ex.R9/15)** to the concerned gram panchayaths and in reply to those letters it is categorically stated by the sarpanches and village secretaries of the said gram panchayaths, the resolutions as filed by the applicants herein are being revoked for the reasons that they are being obtained by fraud and misleading the gram Panchayath. The Respondent No.9 herein takes the liberty to file the appropriate criminal cases against the applicants for furnishing false documents and for misleading the forums for illegal gain. This Hon'ble Forum is humbly prayed to initiate appropriate action against the applicants if their statements and averments are found false.

27. In reply to Para-13, under the heading of "grounds" it is submitted that the grounds stated under sub-para "A" to "H" are repeated which are already answered in the above paragraphs. As stated supra the Respondent No.9 is not at fault for the below stated reasons.
- a. That the quarry lease is transferred in favour of Respondent No.9 by the mining authorities.
 - b. That the application for renewal of quarry lease is filed within time prior to the expiry of the quarry lease.
 - c. That the Respondent No.9 has got Environmental Clearance certificate valid up to 30.10.2022.
 - d. That CFE & CFO orders issued by TSPCB are valid and existing.
 - e. That explosive licence is valid which is being issued after NOC given by respective Police Commissioner.
 - f. That the blasting permission is issued by Director of Mines and Safety.
 - g. That the transit permits are issued by the Mines Department on consideration of valid quarry license as per their guidelines and regulations.
 - h. That the Respondent No.9 has not carried out the quarry operation beyond the allotted extent of quarry lease.
 - i. That the Respondent No.9 has purchased the 40 acres of patta land adjacent to quarry lease area is developed for the green belt and trees are planted and the trees are grown up to more than 7 meters.
 - j. That there is no dust and noise pollution and there were no complaints of any kind from any of the statutory authorities except the present application before this Forum by the applicants for the unjust enrichment.
 - k. That the Respondent No.9 is supplying the extracted mineral for the Government works and creating employment to many people in the locality.

28. In view of the above stated facts and circumstances the allegations as stated in the present application by the applicants is without any substance, baseless and frivolous. The applicants herein have approached this Hon'ble Forum with unclean hands by suppressing the facts. The applicants are in the habit of filing the frivolous cases to extract the illegal money from the quarry owners.
29. It is submitted that the applicant herein along with others have filed W.P.No.40816/2017 (**Ex.R9/16**) before the Hon'ble High Court for the State of Telangana at Hyderabad for the very same relief and for the cause of action and for the convenience of this Hon'ble Forum, the prayer as sought in the said writ petition is extracted below .

"for the reasons stated in the accompanying affidavit it is therefore prayed that this Hon'ble Court may be pleased to issue a Writ, Order or direction or more particularly oe in the nature of Mandamus declaring the inaction of the Respdents in applications made by the Petitioners on 24.07.2017, 31.07.2017 and 06.09.2017 to cancel the 8th Respondent quarry license, which is situated at Khasim Nagar, Gram Panchayath - Ippagudem village, Ghanapur Mandal, Jangaon district, Telangana State, which destroying the people property of the ten villages and destroying the air, water and sound environment by the blasting hill and crushing stones around the clock and 365 days as illegal, arbitrary, highly discriminated, unjust, unfair, unlawful, unconstitutional, irrational and mockery and also against to the Article 14, 19, 21 and 300-A of Constitution of India and also against to the provisions of the Air Prevention and Control of Pollution Act 1981 and Air Prevention and control of Pollution Rules, 1982 and 2008, and the Mines and Mineral Development and Regulation Act, 1957 and the Minor Mineral Concessional Rules, 1966 and against to a catena of Judgements of an Apex Court and this Hon'ble Court and pass such other order or orders may deem fit and proper in the circumstances of the case."

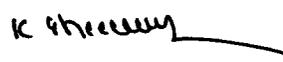
It is submitted that the said fact of filing of writ petition is suppressed by the applicant and it amounts to playing fraud with this Hon'ble Forum and the applicants herein are indulging in forum hunting and causing mental harassment and torture to the Respondent No.9 herein.

K. Phani

30. It is submitted that the application as filed by the applicants is barred by limitation and it is not in accordance with the rules and hence this application is liable to be dismissed with exemplary costs for wasting the valuable time of this Hon'ble Forum.

It is respectfully submitted that in view of the above stated facts and circumstances of the case this application filed by the applicants is without any substance and hence this Hon'ble Forum is humbly prayed to dismiss this application with exemplary costs in the interest of justice and circumstances of the case and pass such other order or orders may deem fit and proper in the circumstances of the case.

Sworn and signed before me
On this the 10th day of April, 2021
At : Hyderabad

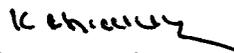

DEPONENT

Notary/Hyderabad

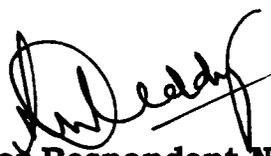
VERIFICATION

I, K. Thirumal Reddy, S/o. Venkat Reddy, Age 61 years, Occu: Business, R/o. H.No.1-9-1134, Shankar Nagar, Hanmakonda, Warangal Urban District, Telangana State, having temporarily come down to Hyderabad, applicant herein (Respondent No.9), do hereby verify the above stated contents are all true and correct to the best of my knowledge and belief and hence verified on this the 10th day of April, 2021 at Hyderabad.

Place: Hyderabad
Date: 10.04.2021


Deponent

Notary/Hyderabad


Counsel for Respondent No.9

GOVERNMENT OF ANDHRA PRADESH
 PROCEEDINGS OF THE DY. DIRECTOR OF MINES & GEOLOGY, WARANGAL
 Present: Sri. C. Ramachandra Reddy, M.Sc.,
 Deputy Director



Procs. No. 327/Q1/2010

Dt: -05-2010

Sub: - Mines and Quarries - Quarry Lease for Building Stone & Road Metal over an extent of 4.00 Hectares in Sy.No. 1109 (Govt. Land) of Ippagudem (Vg) Station Ghanpur (M) Warangal District in favour of M/s Venkata Sai Stone Crusher - Granted - Orders - Issued - Reg.

Ref: - 1. Application Dt: 15-01-2010 of M/s Venkata Sai Stone Crusher.
 2. Lr.No.260/Q/2010 Dt: 20-05-2010 of Asst. Director of Mines & Geology, Warangal.

ORDERS:

In the reference 1st cited, M/s Venkata Sai Stone Crusher have applied for grant of Quarry Lease for Building Stone & Road Metal over an extent of 4.00 Hectares in Sy.No. 1109 of Ippagudem (Vg) Station Ghanpur (M) Warangal District for a period of 10 (Ten) years in the office of the Asst. Director of Mines & Geology, Warangal along with relevant documents on 15-01-2010.

In the reference 2nd cited, the Asst. Director of Mines & Geology, Warangal has submitted proposals for grant of Quarry Lease in favour of applicant ~~firm~~ stating that the applied area was inspected, surveyed and demarcated by Royalty Inspector and Surveyor of his office respectively.

The Royalty Inspector has reported that the applied area is a part of the hillock rising to a height of 60 Meters and falls east side of the hillock. The applied area constitutes undulatory topography and consists of Archean Granite / Gneiss formation. The hillock is surrounded by plain lands without any agriculture activity. The rock formation of the applied area appears to be massive coarse grained texture, with barren surface on the top. The rock formation contains essential minerals like Quartz, Plagioclase, K-feldspar etc. with mafic accessory minerals like Biotite and Amphiboles. The rock formation is weathered and jointed on the upper surface followed by massive sheet formation. The rock formation by virtue of its mineralogy, texture and weathered surface is not suitable for cutting and polishing and useful for laying Roads & Buildings material.

The Surveyor has reported that the applied area was verified with map attested by Tahsildar concerned and found correct. The area surveyed and demarcated for 4.00 Hectares is one and the same for which the applicant firm have given consent. The demarcated area is available free as there are no either existing Quarry Leases or pending applications in the Sy.No.

The Tahsildar, Station Ghanpur vide Lr.Rc.No. B/90/2010 Dt: 25-02-2010 has informed that the applied area in Sy.No. 1109 is Government Land and it is non cultivable, covered with rock and bushes and also stated that there is no objection for grant of Quarry Lease in favour of applicant.

12/2/2010
 Despatched
 21/5/2010

Received copy H. King
 21/5/2010

The Asst. Director of Mines & Geology, Warangal has further reported that the applicant is not having any Mineral Revenue dues to the Govt. since he is not holding any leases in the State of A.P. under Mineral Concession Rules. The applicant has submitted notarized affidavit in lieu of M.R.C.C. to this effect.

In view of the above circumstances, the Quarry Lease for Building Stone & Road Metal over an extent of 4.00 Hectares in Sy.No. 1109 (Govt. Land) of Ippagudem (Vg) Station Ghanpur (M) Warangal District is hereby granted in favour of M/s Venkata Sai Stone Crusher for a period of 10 (Ten) years under Rule 12 (1) of APMMC rules 1966 subject to condition that the grantee firm should compensate any losses sustained by the surrounding area farmers and also the lease is liable for termination, if the material is found useful for any different use and also subject to the special conditions mentioned in the appendix enclosed to this order which is mandatory in nature and required faithful compliance.

The grantee shall pay the following amounts at the time of execution of lease deed as fixed by the Govt. and shall pay the Seigniorage fee / dead rent at the rates applicable from time to time during the subsistence of the lease.

1. Dead-rent @ Rs. 27,500-00 per Hector per annum.
2. Seigniorage fee @ M3/MT Rs. 50 / 33 (Rupees Fifty /Thirty Three) Building Stone & Road Metal.
3. Land assessment as per the rates fixed by the Revenue Dept, or Rs. 10/-.
4. Security deposit: A sum equivalent to one year dead rent.

Note: The Quarry Lease now granted is liable for cancellation should it be found that it was grossly inequitable or was made under a mistake of fact or owing to misrepresentation or fraud or in excess of authority.

Encl: Appendix.

S. V. S. Rao
Dy. Director of Mines & Geology,
Warangal
21/5/10

To
M/s Venkata Sai Stone Crusher,
Proprietor: Sri. M. Srinivas
S/o Bhikshamaiah
R/o H.No:5-11-766,
Pochammakunta,
Hanamkonda,
Warangal District. They are requested to approach the Asst. Director of Mines & Geology, Warangal for execution of Quarry Lease deed within ninety (90) days from the date of this order
- By PRAD

Copy submitted to the Director of Mines & Geology, Hyderabad for favour of information.
Copy submitted to the Zonal Joint Director of Mines & Geology, Hyderabad for favour of information.
Copy to the Asst. Director of Mines & Geology, Warangal along with connected record of enquiry of his office File No. 260/Q/2010. He is requested to execute the Quarry Lease deed within the stipulated period duly collecting dead-rent and etc.

4664
16/9/2010

GOVERNMENT OF ANDHRA PRADESH
PROCEEDINGS OF THE ASST. DIRECTOR OF MINES AND GEOLOGY, WARANGAL
(Present: Sri N. Kodandarama Reddy, M.Sc., LL.B., Assistant Director)

Proceedings No.260 / Q / 2010

Date: 9-09-2010

Sub: Mines and Quarries - Quarry lease for Building Stone and Road Metal over an extent of 4.00 Hectares in Sy.No.1109 (Govt. Land) of Ippagudem (V) Station Ghanpur (M), Warangal (Dt) - Granted in favour of M/s. Venkata Sai Stone Crusher - Execution of Quarry Lease deed - Work order issued - Reg.

- Ref: 1). Deputy Director of Mines and Geology, Warangal Proceedings No. 327/Q1/2010, dt. 21-05-2010.
2). Director of Mines and Geology, Hyderabad proceedings No. 37121/R6-1/2010 dated 03-09-10.
4). Letter dated 27-08-2010 of M/s. Venkata Sai Stone Crusher.

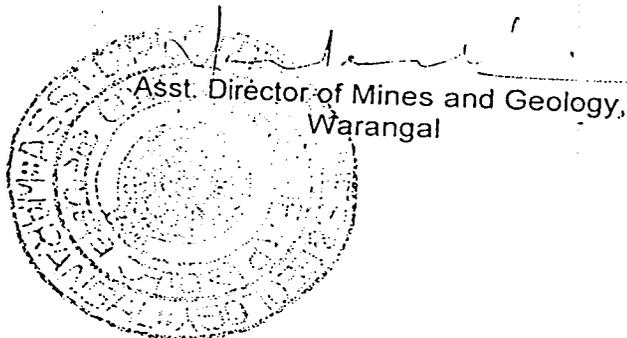
-:O:-

ORDER:

Sanction is here by accorded to M/s. Venkata Sai Stone Crusher, Proprietor: Sri M. Srinivas, S/o Bhikshamaiah, H.No.5-11-766, Pochammakunta, Hanamkonda, Warangal (Dt) to work for Building Stone and Road Metal over an extent of 4.00 Hectares in Survey No.1109 of Ippagudem (V), Station Ghanpur (M), Warangal (Dt) for a period of 10 years from 9-09-2010 to 8-09-2020 subject to the provision of the A.P.M.M.C. Rules, 1966 and to the special conditions specified in the sanction orders and conditions laid down in Go.Ms.No.331, Industries and Commerce Department, dated 21-6-2000 and G.O.Ms.No.217, Industries and Commerce Department, dt. 29-9-2004 and subsequent instructions issued by the Government in the matter from time to time.

The Lessee should maintain all the records and accounts in the forms prescribed by the Government and submit quarterly returns in form "C" so as to reach the Director of Mines and Geology, Hyderabad, the Deputy Director of Mines and Geology, Warangal, and the Asst. Director of Mines and Geology, Warangal not later than the 7th day of the succeeding quarter to which they relate. The lessee should erect the boundary pillars on all sides to delineate the granted area.

M. Srinivas
To,
M/s. Venkata Sai Stone Crusher,
Prop: Sri M. Srinivas,
S/o Bhikshamaiah,
H.No.5-11-766, Pochammakunta,
Hanamkonda,
Warangal



- Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.
Copy submitted to the Dy. Director of Mines and Geology, Warangal for favour of information.
Copy submitted to the Asst. Director of Mines and Geology, (Vigilance) Mahabubabad, Warangal for favour of information.
Copy to the Tahsildar, Station Ghanpur (M), Warangal (Dt), for favour of information.

GOVERNMENT OF ANDHRA PRADESH
 PROCEEDINGS OF THE DY. DIRECTOR OF MINES & GEOLOGY, WARANGAL

Present: Sri. K. Laxman Babu, M.Sc.,
 Deputy Director

Procs.No.327/Q1/2010

Dt:22-11-2012

Sub: Mines and Quarries – Transfer of Quarry Lease for Building Stone & Road Metal over an extent of 4.00 Hectares in Sy.No.1109 of Ippagudem (Vg) Station Ghanpur (M) Warangal District held by M/s Venkata Sai Stone Crusher in favour of M/s Sai Datha Stone Crusher – Permission – Accorded – Orders – Issued – Reg.

- Ref: - 1. This office Procs No.327/Q1/2010 Dt: 21-05-2010.
 2. Procs No.260/Q/2010 Dt: 09-09-2010 of ADM&G, Warangal.
 3. Application Dt: 15-06-2011 of M/s Venkata Sai Stone Crusher.
 4. Lr.No.3522/Q/2011 Dt: 09-08-2011 of ADM&G, Warangal.

DESPATCHED On Dt. 26/11/12
 Vide No. 5535 to 5540

ORDERS:

In the reference 1st cited, M/s Venkata Sai Stone Crusher was granted a quarry lease for Building Stone & Road Metal over an extent of 4.00 Hectares in Sy.No.1109 of Ippagudem (Vg) Station Ghanpur (M) Warangal District for a period of 10 years. The quarry lease deed was executed on 09-09-2010 and work orders were issued through the reference 2nd cited and quarry lease will be in force up to 08-09-2020.

In the reference 3rd cited, M/s Venkata Sai Stone Crusher has applied for permission for transfer of their Quarry Lease in favour of M/s Sai Datha Stone Crusher for Building Stone & Road Metal over an extent of 4.00 Hectares in Sy.No.1109 of Ippagudem (Vg) Station Ghanpur (M) Warangal District in the office of the Asst. Director of Mines & Geology, Warangal on 15-06-2011 along with required documents for un-expired period of lease i.e. up to 08-09-2020.

In the reference 4th cited, the Asst. Director of Mines & Geology, Warangal has submitted proposals to accord permission for transfer of quarry lease. The leased area under transfer was inspected and check survey conducted by the Royalty Inspector and Surveyor of his office respectively.

The Royalty Inspector has reported that the transfer applied area is virgin area and part of the hillock rising to a height of 60 Meters and falls east side of the hillock. The applied area constitutes undulatory topography and consists of Archean Granite / Gneiss formation. The hillock is surrounded by plain lands without any agriculture activity. The rock formation of the

applied area appears to be massive coarse grained texture, with barren surface on the top. The rock formation contains essential minerals like Quartz, Plagioclase, K-feldspar etc. with mafic accessory minerals like Biotite and Amphiboles. The rock formation is weathered and jointed on the upper surface followed by massive sheet formation. The rock formation by virtue of its mineralogy, texture and weathered surface is not suitable for cutting and polishing and useful for laying Roads & Building material.

The Surveyor has reported that the leased area under transfer was verified with the lease deed map and found correct. The lessee operated the quarry within the leased area.

Sri. M. Srinivas, Proprietor of the lessee firm-M/s Venkata Sai Stone Crusher has submitted notarised affidavit Dt: 08-06-2011 stating that he is unable to conduct quarrying operations due to financial and health problems. As such, he is decided to transfer his Quarry Lease in favour of M/s Sai Datha Stone Crusher for un-expired period of lease. In turn, Sri. Aroori Ramesh, Proprietor of M/s Sai Datha Stone Crusher has also submitted notarised affidavit Dt: 08-06-2011 stating that he has no objection to undertake quarry lease on transfer and take up the quarrying operations by engaging heavy machinery and also develop the quarry systematically for un-expired period of lease. Both the transferor and transferee have stated that no speculation is involved in transfer of Quarry Lease except Rs.2,00,000/- paid towards expenditure incurred for the development of quarry.

The Asst. Director of Mines & Geology, Warangal has also stated that lessee-M/s Venkata Sai Stone Crusher is not in dues to the Govt. also as per MRCC Dt: 14-11-2012 issued by this office. The transferee has also paid Dead Rent for the year 2012-13.

In view of the above circumstances, permission is hereby accorded to M/s Venkata Sai Stone Crusher to transfer their Quarry Lease held for Building Stone & Road Metal over an extent of 4.00 Hectares in Sy.No.1109 of Ippagudem (Vg) Station Ghanpur (M) Warangal District in favour of M/s Sai Datha Stone Crusher for un-expired period of lease i.e. up to 08-09-2020 under Rule 31 (IX) of APMMC rule, 1966 subject to condition that the grantee shall compensate any losses sustained by the surrounding area farmers and also the lease is liable for

termination, if quarry operations carries any endanger to the surroundings public or private property and if the material is found useful for any different use and also subject to the special conditions mentioned in the appendix enclosed to this order.

The transferee shall pay the following amounts at the time of execution of lease deed as fixed by the Govt. and shall pay the Seigniorage fee / dead rent at the rates applicable from time to time during the subsistence of the lease.

1. Dead-rent @ Rs. 27,500-00 per Hecter per annum.
2. Seigniorage fee @ M3/MT Rs. 50 / 33 (Rupees Fifty /Thirty Three) Building Stone & Road Metal.
3. Land assessment as per the rates fixed by the Revenue Dept. or Rs. 10/-.
4. Security deposit: A sum equivalent to one year dead rent.

Note: The Quarry Lease now granted is liable for cancellation should it be found that it was grossly inequitable or was made under a mistake of fact or owing to misrepresentation or fraud or in excess of authority.

Encl: Appendix.

Dy. Director of Mines & Geology,
Warangal

To
M/s Sai Datha Stone Crusher,
Proprietor: Sri. Aroori Ramesh
S/o Gattumallu,
R/o H.No:1-1-374,
NIT, Prasanthi Nagar,

Kazipet, Warangal. They are requested to approach the Asst. Director of Mines & Geology, Warangal for execution of Quarry Lease deed within ninety (90) days from the date of this order
- By RPAD

Copy to M/s Venkata Sai Stone Crusher, Prop: Sri. M. Srinivas S/o Bikshamaiah R/o H.No: 5-11-766, Pochammakunta, Hanamkonda, Warangal for information.

Copy submitted to the Director of Mines & Geology, Hyderabad for favour of information.

Copy submitted to the Zonal Joint Director of Mines & Geology, Hyderabad for favour of information.

Copy to the Asst. Director of Mines & Geology, Warangal along with connected record of enquiry of his office File No.3522/Q/2011. He is requested to execute the Quarry Lease deed within the stipulated period duly collecting dead-rent and etc.

Copy to Asst. Director of Mines & Geology, Vigilance, Mahabubabad for information along with sketch showing the location of the quarry.

Copy to Stock File.

GOVERNMENT OF ANDHRA PRADESH
 PROCEEDINGS OF THE ASST. DIRECTOR OF MINES AND GEOLOGY, WARANGAL
 (Present: Sri. M. S. Ramesh, Assistant Director)

Proceedings No. 3522 / Q / 2011

Date: 27-05-2013

Sub: Mines and Quarries - Transfer of Quarry lease held by M/s. Venkata Sai Stone Crusher, represented by its Proprietor: Sri. M. Srinivas for Building Stone and Road Metal over an extent of 4.00 Hectares in Sy.No.1109 of Ippagudem (V), Station Ghanpur (M), Warangal District in favour of M/s. Sai Datha Stone Crusher, represented by its Proprietor: Sri Aroori Ramesh for the unexpired period of 08-09-2020 - Work order issued - Reg.

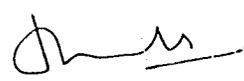
- Ref: 1). Deputy Director of Mines and Geology, Warangal Proceedings No. 327/Q1/2010; dt. 22-11-2012.
 2). Letter dated 21-03-2013 from M/s. Sai Datha Stone Crusher.
 3). Director of Mines and Geology, Hyderabad proceedings No.14130/R6-1/2013 dated 27-04-2013.

-:O:-

ORDER:

Sanction is here by accorded for transfer of Quarry lease to M/s. Sai Datha Stone Crusher, represented by its proprietor Sri. Aroori Ramesh, S/o. Gattumallu, R/o. H.No.1-1-374, NIT, Prashanthnagar, Kazipet, Warangal District to work for Building Stone and Road Metal over an extent of 4.00 Hectares in Survey No. 1109 of Ippagudem (V) Station Ghanpur (M), Warangal District for the unexpired period of i.e. upto 08-09-2020 subject to the provision of the A.P.M.M.C. Rules, 1966 and the special conditions specified in the original grant order and appendix enclosed to the grant orders and subsequent instructions issued by the Government in the matter from time to time.

The Lessee should maintain all the records and accounts in the forms prescribed by the Government and submit quarterly returns in form "C" so as to reach the Director of Mines and Geology, Hyderabad, the Deputy Director of Mines and Geology, Warangal, and the Asst. Director of Mines and Geology, Warangal not later than the 7th day of the succeeding quarter to which they relate. The lessee should erect the boundary pillars on all sides to delineate the granted area.


 Asst. Director of Mines and Geology,
 Warangal

To,

M/s. Sai Datha Stone Crusher,
 Proprietor Sri. Aroori Ramesh,
 S/o. Gattumallu,
 R/o. H.No.1-1-374, NIT, Prashanthnagar,
 Kazipet, Warangal District

Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.

Copy submitted to the Dy. Director of Mines and Geology, Warangal for favour of information.

Copy submitted to the Asst. Director of Mines and Geology, (Vigilance) Mahabubabad, Warangal for favour of information.

Copy to the Tahsildar, Station Ghanpur (M), Warangal District for favour of information.

GOVERNMENT OF TELANGANA
 PROCEEDINGS OF THE ASST. DIRECTOR OF MINES AND GEOLOGY, WARANGAL
 (Present: Sri. M. Baldas, M.sc., Assistant Director)

Proceedings No.9635 / Q / 2014

Date:27-07-2015

Sub: Mines and Quarries - Transfer of Quarry lease held by M/s. Sai Datta Stone Crusher, represented by its proprietor Sri. Aroori Ramesh for Building Stone and Road Metal over an extent of 4.00 Hectares in Sy.No.1109 of Ippagudem (V), Station Ghanpur (M), Warangal District in favour of Sri.Kunduri Thirumal Reddy for the unexpired period of 08-09-2020 - Work order issued - Reg.

- Ref: 1. Deputy Director of Mines and Geology, Warangal Proceedings No.327/QL-1/2010, dt.25-02-2015.
 2. Director of Mines and Geology, Hyderabad Proceedings No.7966/R1-1/2015, dt.06-07-2015.

ORDER:

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Sanction is here by accorded for transfer of Quarry lease to Sri.Kunduri Thirumal Reddy, S/o.Venkat Reddy, R/o.H.No.1-9-1134, Sahakarnagar, Hanamkonda, Warangal District to work for Building Stone and Road Metal over an extent of 4.00 Hectares in Survey No.1109 of Ippagudem (V), Station Ghanpur (M), Warangal District for the unexpired period of i.e. upto 08-09-2020 subject to the provision of the A.P.M.M.C. Rules, 1966 and the special conditions specified in the original grant order and appendix enclosed to the grant orders and subsequent instructions issued by the Government in the matter from time to time.

The Lessee should maintain all the records and accounts in the forms prescribed by the Government and submit quarterly returns in form "C" so as to reach the Director of Mines and Geology, Hyderabad, the Deputy Director of Mines and Geology, Warangal, and the Asst. Director of Mines and Geology, Warangal not later than the 7th day of the succeeding quarter to which they relate. The lessee should erect the boundary pillars on all sides to delineate the granted area.

[Signature]
 Asst. Director of Mines and Geology,
 Warangal

To
 Sri.Kunduri Thirumal Reddy,
 S/o. Venkat Reddy,
 R/o.H.No.1-9-1134,
 Sahakarnagar, Hanamkonda,
 Warangal District.

Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.

Copy submitted to the Dy. Director of Mines and Geology, Warangal for favour of information.

Copy to the Asst. Director of Mines and Geology; (Vigilance), Mahabubabad, Warangal for favour of information.

Copy to the Tahsildar, Station Ghanpur (M), Warangal District for favour of information.



GOVERNMENT OF ANDHRA PRADESH
 DEPARTMENT OF MINES AND GEOLOGY, WARANGAL
 Present: *Dr. K. Lakshminarayana Murthy, M.Sc.,*
 Director

Procs.No.327/Q1/2010

Dt: 25-02-2015

Sub: - Mines and Quarries – Transfer of Quarry Lease for Building Stone & Road Metal over an extent of 4.00 Hectares in Sy.No.1109 of Ippagudem (Vg) Station Ghanpur (M) Warangal District held by M/s Sai Datha Stone Crusher in favour of Sri. Kunduri Thirumal Reddy – Permission – Accorded – Orders – Issued – Reg.

- Ref: - 1. This office Procs No.327/Q1/2010 Dt: 21-05-2010.
 2. Procs No.260/Q/2010 Dt: 09-09-2010 of ADM&G, Warangal.
 3. This office Procs No.327/Q1/2010 Dt: 22-11-2012.
 4. Procs No.3522/Q/2011 Dt: 07-05-2013 of ADM&G, Warangal.
 5. Application Dt: 17-12-2014 of M/s Sai Datha Stone Crusher.
 6. Lr.No.9635/Q/2014 Dt: 07-02-2015 of ADM&G, Warangal.

ORDERS:

In the reference 1st cited, M/s Venkata Sai Stone Crusher was granted a quarry lease for Building Stone & Road Metal over an extent of 4.00 Hectares in Sy.No.1109 of Ippagudem (Vg) Station Ghanpur (M) Warangal District for a period of 10 years. The quarry lease deed was executed on 09-09-2010 and work orders were issued through the reference 2nd cited and quarry lease will be in force up to 08-09-2020.

Subsequently, through the reference 3rd cited, the quarry lease was transferred in favour of M/s Sai Datha Stone Crusher for un-expired of quarry lease i.e., upto 08-09-2020. The transfer of quarry lease deed was executed on 07-05-2013 vide procs 4th cited.

In the reference 5th cited, M/s Sai Datha Stone Crusher ^{through M/s Sai Datha} has applied for permission for transfer of their Quarry Lease in favour of Sri. Kunduri Thirumal Reddy for Building Stone & Road Metal over an extent of 4.00 Hectares in Sy.No.1109 of Ippagudem (Vg) Station Ghanpur (M) Warangal District in the office of the Asst. Director of Mines & Geology, Warangal on 17-12-2014 along with required documents for un-expired period of lease i.e. up to 08-09-2020.

In the reference 6th cited, the Asst. Director of Mines & Geology, Warangal has submitted proposals to accord permission for transfer of quarry lease. The leased area under transfer was inspected and check survey conducted by the Technical Assistant and Surveyor of his office respectively.

DESPATCHED On Dt: 25-2-15
 Vide No: 1103/10-1107

The Technical Assistant has reported that the transfer applied area is virgin area and of the hillock rising to a height of 60 Meters and falls east side of the hillock and extended in NW-SE direction. The applied area constitutes undulatory topography and consists of Archean Granite / Gneiss formation contains essential minerals like Quartz, Plagioclase, K-feldspar etc. with mafic-accessory minerals like Biotite and Amphiboles. The rock formation is weathered and jointed on the upper surface followed by massive sheet formation. The rock formation by virtue of its mineralogy, texture and weathered surface is not suitable for cutting and polishing and useful for laying Roads & Building material *and recommended to transfer*
N.Q.L. is applied

The Surveyor has reported that the leased area under transfer was verified with the lease deed map and found correct. The lessee not started the quarrying operations the leased area.

Sri. Aroori Ramesh, Proprietor of the lessee firm-M/s Sai Datha Stone Crusher has submitted notarised affidavit Dt: 17-12-2014 stating that he is unable to conduct quarrying operations due to financial and health problems. As such, he is decided to transfer his Quarry Lease in favour of Sri. Kunduri Thirumal Reddy for un-expired period of lease. In turn, Sri. Kunduri Thirumal Reddy has also submitted notarised affidavit Dt: 17-12-2014 stating that he has no objection to undertake quarry lease on transfer and take up the quarrying operations by engaging heavy machinery and also develop the quarry systematically for un-expired period of lease. Both the transferor and transferee have stated that no speculation is involved in transfer of Quarry Lease except Rs.1,00,000/- paid towards expenditure incurred for the development of quarry.

The Asst. Director of Mines & Geology, Warangal has also stated that lessee-M/s Sai Datha Stone Crusher is not in dues to the Govt. also as per MRCC Dt: 21-02-2015 issued by this office. The transferee has also paid Dead Rent for the year 2014-15.

Further, the transferee-Sri. Kunduru Thirumal Reddy is also holding a quarry lease for Building Stone & Road Metal over an extent of 5.00 Hectares in Sy.No.435 of Shyampet (Vg & M) Warangal District. The applicant is not having any dues to the Government in respect of this Quarry Lease as on date as per MRCC Dt: -02-2015 issued by this office. The lessee has also paid Dead Rent for the year 2014-15.

In view of the above circumstances, permission is hereby accorded to M/s Sai Datha Stone Crusher its Proprietor of Sri. Aroori Ramesh to transfer their Quarry Lease held for Building Stone & Road Metal over an extent of 4.00 Hectares in Sy.No.1109 of Ippagudem (Vg) Station Ghanpur (M) Warangal District in favour of Sri. Kunduri Thirumal Reddy for un-expired period of lease i.e. up to 08-09-2020 under Rule 31 (IX) of APMMC rule, 1966 subject to condition that the grantee shall compensate any losses sustained by the surrounding area farmers and also the lease is liable for termination, if quarry operations carries any endanger to the surroundings public or private property and if the material is found useful for any different use and also subject to the special conditions mentioned in the appendix enclosed to this order.

The transferee shall pay the following amounts at the time of execution of lease deed as fixed by the Govt. and shall pay the Seigniorage fee / dead rent at the rates applicable from time to time during the subsistence of the lease.

1. Dead-rent @ Rs. 27,500-00 per Hecter per annum.
2. Seigniorage fee @ M3/MT Rs. 50 / 33 (Rupees Fifty /Thirty Three) Building Stone & Road Metal.
3. Land assessment as per the rates fixed by the Revenue Dept, or Rs. 10/-.
4. Security deposit: A sum equivalent to one year dead rent.

Note: The Quarry Lease now granted is liable for cancellation should it be found that it was grossly inequitable or was made under a mistake of fact or owing to misrepresentation or fraud-or in excess of authority.

Encl: Appendix.

Dy. Director of Mines & Geology,
Warangal

To
Sri. Kunduri Thirumal Reddy,
Proprietor: Sri. Aroori Ramesh
S/o Gattumallu,
R/o H.No:1-1-374,
NIT, Prasanthi Nagar,
Kazipet, Warangal.

They are requested to approach the Asst. Director of Mines & Geology, Warangal for execution of Quarry Lease deed within ninety (90) days from the date of this order - By RPAD

Copy to M/s Sai Datha Stone Crusher, Proprietor: Sri. Aroori Ramesh S/o Gattumallu R/o H.No: 1-1-374, NIT, Prasanthi Nagar, Kazipet, Warangal District for information.

Copy submitted to the Director of Mines & Geology, Hyderabad for favour of information.

Copy submitted to the Zonal Joint Director of Mines & Geology, Hyderabad for favour of information.

Copy to the Asst. Director of Mines & Geology, Warangal along with connected record of enquiry of his office File No.9635/Q/2014. He is requested to execute the Quarry Lease deed within the stipulated period duly collecting dead-rent and etc.

Copy to Asst. Director of Mines & Geology, Vigilance, Mahabubabad for information along with sketch showing the location of the quarry.

Copy to Stock File.



Government of Telangana
District Level Environment Impact Assessment Authority (DEIAA),
Jangaon

OrderNo.11/DEIAA-DEAC-JN/2016-1

Date: 31-10-2017

Sub:DEIAA, Jangaon – Quarrying of Building Stone & Road Metal of Sri.K.Thirumal Reddy over an extent of 4.00 Hectares in Sy. No. 1109 of Ippagudem Vg, Station Ghanpur Mdl, Jangaon District – Environmental Clearance - Issued – Reg.

- Ref:**
1. S.O.141 (E) from MoEF&CC Notification issued by GoI Gazette No.125, Dt:15.01.2016.
 2. S.O.190 (E) from MoEF&CC Notification issued by GoI Gazette No.166, Dt:20.01.2016.
 3. The Hon'ble National Green Tribunal orders Dt:16.03.2016.
 4. Application of Sri.K.Thirumal Reddy Dt: 18.01.2017.
 5. Constitution of DEIAA & DEAC on 24-07-2017.
 6. Minuets of Meeting of DEAC, Dt: 22.08.2017.

The proposal submitted by **Sri.K.Thirumal Reddy** in Sy. No. **1109 of Ippagudem Vg, Station Ghanpur Mdl, Jangaon District** over an extent of **4.00 Hectares** seeking Environmental Clearance has been examined; subsequent the field inspection by Committee members and the same was deliberated in detail by all members of the committee.

- I. It is observed that the nearest human habitation viz., Kashim Nagar H/o Ippagudem village exists at a distance above 1.0 km from the quarry lease area.
- II. The Building Stone & Road Metal in the quarry lease area is exposed on the surface. Hence, it is proposed to mine the boulders/sheet by open cast fully mechanized methods, bench of 6 Mts height will be developed.

The separation of rocks mass from the mother rock will be carried out by drilling and blasting. The blasting method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for controlled blasting shall be used so as to reduce vibrations and dust. The fragmented rock mass will be crushed in the crusher for obtaining the required size of 40mm, 20mm, 10mm and boulders generated will be used directly or first sized by rock breaker and then used depending on its size. It is reported that the life of the quarry is estimated as 5.29 years. The total Quarry lease area is 4.00 Hectares.

The Geo-Co-ordinates of the proposed Building Stone & Road Metal Quarry are reported as hereunder:

1. 17° 43' 23.8" N X 79° 22' 17.1" E
2. 17° 43' 20.2" N X 79° 22' 15.9" E
3. 17° 43' 23.5" N X 79° 22' 05.3" E
4. 17° 43' 27.5" N X 79° 22' 06.4" E

- III. The proposal has been examined and processed in accordance with EIA No. 2006 and its amendment in S.O 141 (E) dated 15.01.2015 MoEF &CC thereof. The District Level Expert Appraisal Committee (DEAC) examined the proposal submitted by the proponent.
- IV. The project is exempted from the process of public hearing as the mining lease area is less than 5.000 Hectares in accordance with the guidelines information furnished, presentation made by the proponent and the consultant Sri. Sanjay Kumar, R.Q.P the Committee considered the project proposal and recommended for issue of Environmental Clearance, subject to terms and conditions suggested as under:
1. Regular spraying of water by the sprinkling system on haul roads and retaining wall within the premises.
 2. Wet drilling arrangement will be provided to the drill machines for dust suppression.
 3. Timely maintenance of vehicles to minimize air pollution due to movement of vehicles.
 4. Dust masks for employees shall be provided.
 5. Mining operations will be carried out during day time only.

Terms and conditions for issuance of Environmental clearance

A. Specific Conditions:

a) Air Pollution:

- i. The blasting method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for controlled blasting shall be used so as to reduce vibrations and dust.
- ii. Greenbelt should be developed along the boundary of Quarry lease area with tall growing trees, with the native species in consultation with the local DFO/ Agriculture Department.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul road, loading and unloading and at transfer points should be provided and properly maintained.
- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GI on 16.11.2009 or the state forest department.
- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
 - Roads shall be graded to mitigate the dust emission.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
- vi. Usage of any kind of explosive for the purpose of Quarrying or any other purpose in the quarry or lease is strictly not recommended.

b) Noise Pollution:

- i. The following measures are to be implemented to reduce Noise pollution:-
 - Proper and regular maintenance of vehicles and other equipment.
 - Limiting time exposure of workers to excessive noise.
 - The workers employed shall be provided with protection equipment and earmuffs etc.,
 - Speed of trucks entering or leaving the quarry is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
 - Blasting operations will be carried out only during day times.
 - Green belt of 7.5 Mts width shall be developed to mitigate propagation of noise.
- ii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules 2010; Dt: 11.01.2010 issued by the **MoE&F, GOI** to control noise to the prescribed levels. Workers engaged in operation of HEMM, etc should be provided with ear plugs/muffs.

c) Water Pollution:-

- i. The source of water for the quarry is Ground water. Total water requirement will be utilized for purposes of dust suppression, development of green belt and other domestic/drinking water purposes. Waste water generated from the domestic section is to be disposed into septic tank followed by soak pit.
- ii. Garland drain and situation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc., The drains should be regularly de-silted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Deputy Director, GWD, Jangaon. Data thus collected should be sent at regular intervals to MoEF, Deputy Director, Ground water department, Jangaon and Central Ground water Board, Southern region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Deputy Director, Ground Water Department, Jangaon. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent District authority of Ground water department, Jangaon, should be obtained for drawl of ground water, if any, required for this project.

d) Solid Waste:

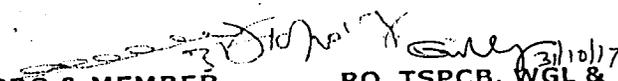
- i. Rock Boulders, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted in control erosion of dumps:-
 - Retention/tow walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, quarrying operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans boundary movement) Rules, 2008 and its amendments thereof the recyclers authorized by TSPCB.

B. Other Mandatory Conditions:

- i. Environmental protection measures proposed in the Environment management plan submitted by the Proposed by the proponent are to be implemented in true spirit.
- ii. **This order is valid for a period of five (5) years or the expiry date of Quarry lease period issued by the Government of T.S., whichever is earlier, subject to a maximum excavated Building Stone & Road Metal to a quantity of 5,76,943 cubic meters.**
- iii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Telangana State Pollution Control Board under Air and Water Act to carry on Quarrying.
- vi. The total quantity of Building Stone & Road Metal to be excavated in no case should exceed more than 5,76,943 cubic meters.
- v. Mining or quarrying activity as far as possible should be confined to surface only and the operation if extended below ground level, should not below three (3) meters below ground level and in no case should interfere with the ground water table.
- vi. After excavation of required quantity from the lease area, the quarry should be closed in accordance with mine closure plan and pits excavated thus should be refilled and the land should be reclaimed and made fit for agriculture purposes. The department of Mines, the leasing authority, should ensure mine closure.
- vii. No visible scar or open pit should be seen on the surface after closure of mine.
- viii. No change in Quarrying/Mining technology and scope of working should be made without prior approval of the DEIAA, Jangaon further expansion or modifications in the mine shall be carried out without prior approval of the DEIAA, Jangaon / MoE&F and CC GoI, New Delhi, as applicable.

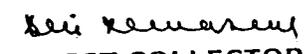
- ix. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the DEIAA and Ministry's Regional office, Chennai on 1st June and 1st December of each calendar year.
- x. Officials from the DEIAA or DEAC or officers of MoE&F would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoE&F and CC, Chennai.
- xi. For ambient air quality, monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Board once in six months.
- xii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Chennai and the State Pollution Control Board / Central Pollution Control Board once in six months.
- xiii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- xiv. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining/Quarrying operation. Necessary safeguard measures to protect the first order streams, if any, originating from the mine/Quarry lease shall be taken.
- xv. xvi. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xvii. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xviii. The funds earmarked for environmental protection measures (**5% of Capital cost**) should be kept in separate account and should not be diverted for other purpose Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- xix. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

- xx. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, T.S.
- xxi. The DEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxii. The proponent shall obtain all other mandatory clearances from respective departments.
- xxiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of these clearances and attract action under the provisions of Environment (Protection) Act. 1986.
- xxiv. The DEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The DEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act. 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act. 1986 and the Public Liability Insurance Act. 1991 along with their amendments and rules.


RDO & MEMBER
SECRETARY OF
DEIAA, JANGAON

31/10/17
RO, TSPCB, WGL &
EXPERT MEMBER OF
DEIAA, JANGAON


DFO & MEMBER OF
DEIAA, JANGAON


DISTRICT COLLECTOR
& CHAIRPERSON OF
DEIAA, JANGAON

To.
Sri.K.Thirumal Reddy,
H.No. 1-9-1134,
Sahakaranagar,
Hanmakonda, Warangal Urban.
Cell:9701817469 (T.S.)

Copy to:

1. The Chairman, DEAC, Jangaon, for information.
2. The Member Secretary, DEIAA for information.
3. The EE, PCB, Jangaon for information.
4. The Regional officer, MoEF & CC, GoI, Chennai for information.
5. The Secretary cell, MoEF & CCf, GoI, New Delhi for information.



**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD**

R. Ravinder Reddy
Joint Chief Environmental Engineer

H.No.6-3-1219, Sy.No.TS No.1 Part,
Block - C, Ward No.91,
Near Country Club, Uma Nagar,
Begumpet, Hyderabad
Email: jcee-zhyd-tspcb@telangana.gov.in

BY REGD. POST WITH ACK. DUE

CONSENT ORDER FOR ESTABLISHMENT – RED CATEGORY

Order No.583 –WGL/TSPCB/ZO-HYD/CFE/2018 .2653

Date: 07.02.2018

Sub: TSPCB – ZOH – CONSENT FOR ESTABLISHMENT (CFE) – M/s. Sri. K. Thirumal Reddy (4.0 Ha. Building Stone & Road Metal Quarry) , Sy.No. 1109, Ippagudem (V), Station Ghanpur (M), Jangaon District - Consent for Establishment of the Board under Sec.25 of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

Ref:

1. Industry's CFE application received through TSOCMMS on 29.12.2017 at TSPCB, RO, Warangal.
2. TSPCB, RO, Warangal verification report date 17.01.2018, received by Zonal Office, Hyderabad on 19.12.2017.
3. CFE Committee meeting held on 23.01.2018 at TSPCB, Zonal Office, Hyderabad.

* * *

1. In the reference cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to carry out Building Stone & Road Metal mining activity over an extent of **4.0 Ha** as mentioned below, with a proposed project cost of **Rs. 40.00 Lakhs (In words Forty Lakhs only)**.

<i>Sl.No.</i>	<i>Product & Capacity</i>
1.	Mining of Building Stone & Road Metal – 115388.6 m ³ /annum (Over an extent of 4.0 Ha)

2. As per the application, the above activity is to be located **Sy.No. 1109, Ippagudem (V), Station Ghanpur (M), Jangaon District**.
3. The above site was inspected by the Environmental Engineer & Assistant Environmental Engineer, T.S. Pollution Control Board, Regional Office, Warangal on 29.12.2017 and found that the industry is surrounded by **East:** Own lands followed by dry agricultural lands; **West:** Hillock; **South:** Hillock; **North:** Own lands followed by dry agricultural lands.
4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Warangal and recommendation by the CFE Committee meeting held on **23.01.2018** at TSPCB, Zonal Office, Hyderabad, hereby issues **CONSENT FOR ESTABLISHMENT** to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (I) only.

- 35
5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

[Signature]
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules "A & B".

To

✓
Sri. K.Thirumal Reddy
H.No.1-9-1134,
Sahakaranagar,
Hanmakonda,
Warangal Urban.

SCHEDULE - A

1. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.
 - a. Industrial cooling.
 - b. Domestic purposes.
 - c. Processing whereby water gets polluted and pollutants are easily bio-degradable.
2. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.

$$H = h + 0.2 \text{ SQRT (KVA)}$$
 KVA = Total generation capacity, h = Height of building where DG Set is installed.
3. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time measured from a distance of 5mtrs from the DG Set.
4. The industry shall install and commission appropriate control and ventilation system for controlling the air pollution.
5. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
6. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The applicant shall maintain good house keeping both within the factory and in the premises. All pipe valves, sewers, and drains shall be leak proof.
7. The solid waste arising in the premises shall be properly collected and disposed off.
8. There shall not be any perceptible odour outside the industry's premises.
9. All the rules and regulations notified by Ministry of Environment and Forests, Govt. of India in respect of noise pollution control measures shall be followed to avoid nuisance to public.
10. The proponent shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
11. The applicant shall obtain Consents for operation regularly from TSPCB, as required Under Sec. 25/26 of the Water (P&C of P) Act, 1974 and Under Sec. 21/22 of the Air (P&C of P) Act, 1981, for operation of the industry, before starting trial production. The Consent for Operation will be accorded only after ensuring compliance of all the conditions stipulated in this order.
12. The applicant shall comply with and carryout conditions issued by the Board in this consent order scrupulously. The applicant is liable for legal action as per the provisions of the relevant Acts in case of non-compliance of any conditions of the consent order.
13. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21 (4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.
14. The applicant shall exhibit the consent of the Board in the factory premises at a conspicuous place for the information of the inspecting officers of different departments.
15. Telangana State Pollution Control Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions of this Order. Also the Board reserves the right to withdraw the CFE without any prejudice/ notice on receiving any complaints by the Board regarding Environmental Pollution problems caused by the industry.
16. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.

17. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
18. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
19. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

1. This order is valid for a period of 5 years from the date of issue.
2. The industry shall report progress on implementation of the project to this office and Telangana State Pollution Control Board, Regional Office, Warangal regularly.
3. The industry shall carry out semi-mechanized open cast mining and shall carryout mining of building stone & road metal & gravel in an area of 4.0 Ha only.
4. After breaking the mineral into required size by drilling and blasting, it shall be directly loaded into the trucks.
5. The industry shall adopt wet drilling method to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
6. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
7. The crusher and screened ore shall be directly transported to the consumers. No beneficiation shall be done at the mining site.
8. The industry shall provide water spraying arrangement on haul roads, loading & unloading and at transfer points for dust suppressions.
9. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on dt.16.11.2009.
10. The industry shall scrupulously comply with conditions stipulated by the DEIAA, (District level Environment Impact Assessment Authority) in the Environmental Clearance order dated 31.10.2017.
11. The source of water is Borewell and the maximum permitted water consumption shall not exceed the following quantities.

S. No.	Purpose	Total Consumption (KLD)
1.	Wet Drilling	1.6 KLD
2.	Dust suppression	1.0 KLD
3.	Green belt development	2.4 KLD
4.	Domestic	1.0 KLD
	Total	6.0 KLD

12. The maximum waste water generation (KLD) shall not exceed the following:

S. No.	Wastewater generation	Total generation (KLD)
1.	Domestic	0.8 KLD
	Total:	0.8 KLD

Effluent source	Standards to be complied	Mode of final disposal
Domestic (0.8 KLD)	---	Septic tank followed by soak pit.

13. The proponent shall comply with the following for controlling air pollution.

S. No.	Details of Stack	Stack 1
a)	Attached to	DG Set
b)	Capacity	125 KVA
c)	Fuel	Liquid (Diesel)
d)	Stack height from GL	$H = h + 0.2 (KVA)^{0.5}$ H = height of the stack from GL in mtrs. h = height of the building where DG set is installed, in mtrs.
e)	Details of Air Pollution Control Equipment	Silencer with Acoustic Enclosure.
f)	Standards to be complied	SPM - 115 mg/Nm ³

14. The industry shall implement the following measures to reduce the air pollution during transportation of the mineral.

- Road shall be graded to mitigate the dust emissions.
- Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
- Water shall be sprinkled at regular interval on the main haul roads and other service roads to suppress the dust.

15. The industry shall implement the following measures to reduce the noise pollution.

- The proper and regular maintenance of the vehicles and other equipment.
- Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
- Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25 KMPH to prevent undue noise from empty trucks.

16. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.

17. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,

18. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.

19. The Solid wastes generated shall not exceed the following breakup quantities:

S. No.	Solid Waste generation	Hazardous / as defined under HWM Rules, 2016	Method of Disposal
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20. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.

21. The rock waste shall be dumped in the dump yard in the quarry lease area and the industry shall not dump the overburden soil outside the quarry lease area, under no circumstances. The Board is constrained to revoke the CFE issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.

22. The industry shall adopt the following measures to control erosion of dumps:

- Retention/toe walls shall be provided at the foot of the dumps.

- Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
23. Suitable conservation measures to augment ground water resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
 24. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
 25. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
 26. The industry shall stack the top soil properly with proper slope with adequate measures.
 27. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
 28. The industry shall not dispose the solid waste outside the factory premises.
 29. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.
 30. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
 31. The industry shall not take up trial production with out obtaining Consent for Operation of the Board.
 32. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
 33. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
 34. The industry shall comply with all the directions issued by the Board from time to time.
 35. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
 36. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the sinterest of environment protection.

M. S. Thirumal Reddy
JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Sri. K. Thirumal Reddy
(4.0 Ha. Building Stone & Road Metal Quarry) ,
Sy.No. 1109, Ippagudem (V),
Station Ghanpur (M),
Jangaon District



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

R. Ravinder Reddy
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block C, Ward 91, Begumpet, Umanagar,
Near Country Club, Hyderabad – 500 016.
Email: jcee-zhyd-tspcb@telangana.gov.in

BY REGISTERED POST WITH ACKNOWLEDEMENT DUE

CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

Order No: 583-WGL/TSPCB/ZOH/CFO/2018- 2688 **Date: 14.02.2018**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

M/s. Sri. K. Thirumal Reddy
(4.0 Ha. Building Stone & Road Metal Quarry) ,
Sy.No. 1109, Ippagudem (V),
Station Ghanpur (M),
Jangaon District

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1.	Domestic	0.8 KLD	Septic tank followed by soak pit

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emissions standards
1.	Attached to DG set of capacity 125 KVA		

iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:

M/s. Sri. K. Thirumal Reddy (4.0 Ha. Building Stone & Road Metal Quarry) , Sy.No. 1109, Ippagudem (V), Station Ghanpur (M), Jangaon District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

S. No.	Name and quantity of the Hazardous waste	Stream	Disposal option
1.	Waste oil (40 LPA)	5.1 of Sch-I	Shall be disposed to authorized recyclers/re-processors

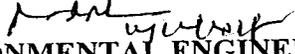
This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

S. No.	Product	Capacity
1.	Mining of Building Stone & Road Metal (Over an extent of 4.0 Ha)	115388.6 m ³ /annum

This consent order shall be valid for a period ending with the 31.12.2022.

Encl: Schedules A, B & C


JOINT CHIEF ENVIRONMENTAL ENGINEER

To

Sri. K.Thirumal Reddy
H.No.1-9-1134,
Sahakaranagar,
Hanmakonda,
Warangal Urban.

SCHEDULE - A

1. The applicant shall make applications **through online** for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules **atleast 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts for obtaining consent of the Board **along with detailed compliance to the conditions stipulated in the CFO.**
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3.
 - a) All the fugitive emissions shall be controlled with proper measures.
 - b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9.
 - a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule - B of this order at regular intervals.
 - b) The industry shall maintain following records to accessible to the Board, whenever required.
 1. Analysis reports of waste water/ emissions.
 2. Log book for operation of pollution control systems.
 3. Inspection book
10. The applicant shall set up THREE Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule - B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.

14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
18. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
19. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
20. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.
21. The occupier shall prepare / update an emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to TSPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.
22. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
23. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
24. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:
 - i . Number of containers received.
 - ii . Date and method of detoxification.
 - iii . Name of agencies to whom containers were sold with quantities.
 - iv . Transportation particulars.
25. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
26. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.
27. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
28. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
29. The industry shall comply with the provisions of Batteries (Management and Handling) Rules, 2001.

30. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
31. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
32. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
33. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.
34. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

Special Conditions

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

Sl. No.	Purpose	Quantity
1.	Water sprinkling on haul roads	15.0 KLD
2.	Green belt development	0.5 KLD
3.	Domestic	1.0 KLD
	Total	16.5 KLD

2. The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.
3. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.
4. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

S.No	Parameters	Standards in $\mu\text{g}/\text{m}^3$;
1	Particulate Matter (PM10)	100
2	Particulate Matter (PM2.5)	60
3	SO ₂	80
4	NO _x	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)

Night time (10 PM to 6 AM) - 70 dB (A).

5. The industry shall not manufacture new products / increase the capacity beyond the permitted capacity mentioned in this consent order, without obtaining CFE/CFO of the Board.
6. The industry shall carry out semi-mechanized open cast mining and shall carryout mining of building stone & road metal & gravel in an area of 4.0 Ha only.

7. After breaking the mineral into required size by drilling and blasting, it shall be directly loaded into the trucks.
8. The industry shall adopt wet drilling method to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
9. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
10. The crusher and screened ore shall be directly transported to the consumers. No beneficiation shall be done at the mining site.
11. The industry shall provide water spraying arrangement on haul roads, loading & unloading and at transfer points for dust suppressions.
12. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on dt.16.11.2009.
13. The industry shall scrupulously comply with conditions stipulated by the DEIAA, (District level Environment Impact Assessment Authority) in the Environmental Clearance order dated 31.10.2017.
14. The industry shall implement the following measures to reduce the air pollution during transportation of the mineral.
 - Road shall be graded to mitigate the dust emissions.
 - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
 - Water shall be sprinkled at regular interval on the main haul roads and other service roads to suppress the dust.
15. The industry shall implement the following measures to reduce the noise pollution.
 - The proper and regular maintenance of the vehicles and other equipment.
 - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
 - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25 KMPH to prevent undue noise from empty trucks.
16. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F; GoI to control the noise to the prescribed levels.
17. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
18. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
19. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
20. The rock waste shall be dumped in the dump yard in the quarry lease area and the industry shall not dump the overburden soil outside the quarry lease area, under no circumstances. The Board is constrained to revoke the CFE issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
21. The industry shall adopt the following measures to control erosion of dumps:
 - Retention/toe walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
22. Suitable conservation measures to augment ground water resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.

23. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
24. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
25. The industry shall stack the top soil properly with proper slope with adequate measures.
26. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
27. The industry shall not dispose the solid waste outside the factory premises.
28. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.
29. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
30. The industry shall not take up trial production with out obtaining Consent for Operation of the Board.
31. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
32. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
33. The industry shall comply with all the directions issued by the Board from time to time.
34. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
35. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the sinterest of environment protection.

SCHEDULE - C
(See Rule 6(2))

(Conditions of Authorization for occupier or operator handling hazardous wastes)

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
8. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation.
9. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 and file annual returns in Form- 4 Rules 6(5), 13(8), 16(6) and 20(2) as per of the Hazardous & other wastes (Management, Transboundary Movement) Rules, 2016.

10. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.
11. The industry shall dispose the e-waste to authorized recyclers / re-processors only.

Thirumal Reddy
JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Sri. K. Thirumal Reddy
(4.0 Ha. Building Stone & Road Metal Quarry),
Sy.No. 1109, Ippagudem (V),
Station Ghanpur (M),
Jangaon District

**MINUTES OF THE 107th MEETING OF THE
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT
AUTHORITY (SEIAA), TELANGANA
HELD ON 20.03.2021, 2:30 PM**

MINUTES OF THE 107th MEETING OF THE STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY (SEIAA), TELANGANA, HELD ON 20.03.2021 AT TSPCB, PARYAVARAN BHAVAN, A.3, I.E., SANATHNAGAR, HYDERABAD – 500 018.

The following were present:

1.	Prof.M. Ananda Rao, Chairman, SEIAA, 8-48/1, Ravidranagar, St. No. 8, Habsiguda, Hyderabad - 500 007	Chairman, SEIAA
2.	Dr.B.Narsaiah, H.No.6-3-98, 4 th Cross Hastinapuri, Sainikpuri, Secunderabad – 500 094	Member, SEIAA
3.	Sri Swargam Srinivas, IFS, Special Secretary (FAC), EFS&T, Dept., 330 A, D Block, Telangana Secretariat, Hyderabad.	Member Secretary, SEIAA

The members present declared that there are no conflicts of interest with the projects being considered in this meeting.

The Member Secretary, SEIAA welcomed the Chairman and the Member of SEIAA. After general introductory remarks by the Chairman, SEIAA, the Committee took up items agenda-wise and reviewed the recommendations of State Expert Appraisal Committee (SEAC). After detailed deliberations & discussions on the recommendations of the SEAC, the SEIAA recorded their decisions on case to case basis as under.

Minutes of the SEIAA Meeting held on 20.03.2021

Agenda Item No. 01	M/s. APR Projects, Sy Nos. 170, 173, 174/AA, 176/PART, 177/A/PART, 238/PART, 238/A2/PART, 239/PART and 240/PART, Patancheru, Sangareddy District - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/139685/2020 (EC)

The SEIAA discussed the recommendations of the SEAC in detail. The proponent informed that they will approach I&CAD Dept., for issue of NOC and requested to give some time. Hence, the proposal is deferred.

Agenda Item No. 02	"BUILDING 16" by M/s. Trion Properties Pvt. Ltd., Survey Nos. 64 (Part) at Madhapur, Serilingampally, Ranga Reddy District - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/194501/2021 (EC)

The SEIAA discussed the recommendations of the SEAC in detail. The proponent appealed that the project is part of layout developed by M/s. Raheja for construction of IT Projects and greenbelt of 10% of the total area was developed before issue of G.O.168, dt. 07.04.2012 of MA&UD Dept. In addition, this building constructed within the layout and having greenbelt area of 6.85% and parking area 62.53%. The proponent requested to grant the EC as their building was completed before the said G.O.

Further it is noted that the project is considered under Violation and processed as per S.O. 804(E) dt. 14.03.2017, S.O. 1030 (E) dt. 08.03.2018, OM dt. 12.11.2020 & Lr. dt. 16.02.2021 issued by the MoEF&CC, GoI. As per the guidelines of the SEIAA for construction projects involving violation, the rationalized project cost for total built up area 1,48,209.9 Sq.m. is Rs. 148.21 Crores and the amount of Bank Guarantee is Rs. 1,36,16,000/- for Implementation of Remediation plan; Natural Resource Augmentation Plan; and Community Resource Augmentation Plan. Hence, the SEIAA approved the project for issue of Environmental Clearance subject to submission of Bank Guarantee for an amount of Rs. 1,36,16,000/- (Rupees One Crore Thirty Six Lakhs Sixteen Thousand only) along with detailed action plan for implementation.

Agenda Item No. 03	Building 1A & 1B By M/s. K.Raheja IT park (Hyderabad) Limited, Survey Nos. 64 (Part) at Madhapur, Serilingampally, Ranga Reddy District - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/194692/2021 (EC)

The SEIAA discussed the recommendations of the SEAC in detail. The proponent appealed that the project is part of layout developed by M/s. Raheja for construction of IT Projects and greenbelt of 10% of the total area was developed before issue of G.O.168, dt. 07.04.2012 of MA&UD Dept. In addition, this building constructed within the layout and having greenbelt area of 2.42% and parking area 37.8%. The proponent requested to grant the EC as their building was completed before the said G.O.

Further it is noted that the project is considered under Violation and processed as per S.O. 804(E) dt. 14.03.2017, S.O. 1030 (E) dt. 08.03.2018, OM dt. 12.11.2020 & Lr. dt. 16.02.2021 issued by the MoEF&CC, GoI. As per the guidelines of the SEIAA for construction projects involving violation, the rationalized project cost for total built up area 39,462.67 Sq.m. is Rs. 39.46 Crores and the amount of Bank Guarantee is Rs. 39,47,000/- for Implementation of Remediation plan; Natural Resource Augmentation Plan; and Community Resource Augmentation Plan. Hence, the SEIAA approved the project for issue of Environmental Clearance subject to submission of Bank Guarantee for an amount of Rs. 39,47,000/- (Rupees Thirty Nine Lakhs Forty Seven Thousand only) along with detailed action plan for implementation.


MEMBER SECRETARY
SEIAA, TS. 20-3-2021


MEMBER
SEIAA, TS.


CHAIRMAN
SEIAA, TS.

Minutes of the SEIAA Meeting held on 20.03.2021

Agenda Item No. 04	Building 2A & 2B By M/s. Raheja IT park (Hyderabad) Limited, Survey No. 64 (Part) at Madhapur, Serilingampally, Ranga Reddy District - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/194698/2021 (EC)

The SEIAA discussed the recommendations of the SEAC in detail. The proponent appealed that the project is part of layout developed by M/s. Raheja for construction of IT Projects and greenbelt of 10% of the total area was developed before issue of G.O.168, dt. 07.04.2012 of MA&UD Dept. In addition, this building constructed within the layout and having greenbelt area of 5.82% and parking area 37.6%. The proponent requested to grant the EC as their building was completed before the said G.O.

Further it is noted that the project is considered under Violation and processed as per S.O. 804(E) dt. 14.03.2017, S.O. 1030 (E) dt. 08.03.2018, OM dt. 12.11.2020 & Lr. dt. 16.02.2021 issued by the MoEF&CC, GoI. As per the guidelines of the SEIAA for construction projects involving violation, the rationalized project cost for total built up area 1,01,870.31 Sq.m. is Rs. 101.87 Crores and the amount of Bank Guarantee is Rs. 1,01,41,000/- for Implementation of Remediation plan; Natural Resource Augmentation Plan; and Community Resource Augmentation Plan. Hence, the SEIAA approved the project for issue of Environmental Clearance subject to submission of Bank Guarantee for an amount of Rs. 1,01,41,000/- (Rupees One Crore One Lakh Forty One Thousand only) along with detailed action plan for implementation.

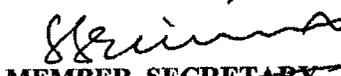
Agenda Item No. 05	Building 3A & 3B By M/s. Raheja IT park (Hyderabad) Limited, Survey No. 64 (Part) at Madhapur, Serilingampally, Ranga Reddy District - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/194700/2021 (EC)

The SEIAA discussed the recommendations of the SEAC in detail. The proponent appealed that the project is part of layout developed by M/s. Raheja for construction of IT Projects and greenbelt of 10% of the total area was developed before issue of G.O.168, dt. 07.04.2012 of MA&UD Dept. In addition, this building constructed within the layout and having greenbelt area of 5.82% and parking area 35.1%. The proponent requested to grant the EC as their building was completed before the said G.O.

Further it is noted that the project is considered under Violation and processed as per S.O. 804(E) dt. 14.03.2017, S.O. 1030 (E) dt. 08.03.2018, OM dt. 12.11.2020 & Lr. dt. 16.02.2021 issued by the MoEF&CC, GoI. As per the guidelines of the SEIAA for construction projects involving violation, the rationalized project cost for total built up area 44,121.89 Sq.m. is Rs. 44.12 Crores and the amount of Bank Guarantee is Rs. 44,13,000/- for Implementation of Remediation plan; Natural Resource Augmentation Plan; and Community Resource Augmentation Plan. Hence, the SEIAA approved the project for issue of Environmental Clearance subject to submission of Bank Guarantee for an amount of Rs. 44,13,000/- (Rupees Forty four Lakhs Thirteen Thousand only) along with detailed action plan for implementation.

Agenda Item No. 06	"Building No 4A & 4B" by M/s. K.Raheja IT park (Hyderabad) Limited, Survey No. 64 (Part) at Madhapur, Serilingampally, Ranga Reddy District - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/195240/2021 (EC)

The SEIAA discussed the recommendations of the SEAC in detail. The proponent appealed that the project is part of layout developed by M/s. Raheja for construction of IT Projects and greenbelt of 10% of the total area was developed before issue of G.O.168, dt. 07.04.2012 of MA&UD Dept. In addition, this building constructed within the layout and having greenbelt area of 5.56% and parking area 45.55%. The proponent requested to grant the EC as their building was completed before the said G.O.


MEMBER SECRETARY
SEIAA, TS. 20.3.2021


MEMBER
SEIAA, TS.


CHAIRMAN
SEIAA, TS.

Minutes of the SEIAA Meeting held on 20.03.2021

Further it is noted that the project is considered under Violation and processed as per S.O. 804(E) dt. 14.03.2017, S.O. 1030 (E) dt. 08.03.2018, OM dt. 12.11.2020 & Lr. dt. 16.02.2021 issued by the MoEF&CC, GoI. As per the guidelines of the SEIAA for construction projects involving violation, the rationalized project cost for total built up area 52,024.6 Sq.m. is Rs. 52.02 Crores and the amount of Bank Guarantee is Rs. 52,03,000/- for Implementation of Remediation plan; Natural Resource Augmentation Plan; and Community Resource Augmentation Plan. Hence, the SEIAA approved the project for issue of Environmental Clearance subject to submission of Bank Guarantee for an amount of Rs. 52,03,000/- (Rupees Fifty Two Lakh Three Thousand only) along with detailed action plan for implementation.

Agenda Item No. 07	"Building 10" by M/s. K. Raheja IT Park (Hyderabad) Limited, Survey No. 64 (Part) at Madhapur, Serilingampally, Ranga Reddy District - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/195242/2021 (EC)

The SEIAA discussed the recommendations of the SEAC in detail. The proponent appealed that the project is part of layout developed by M/s. Raheja for construction of IT Projects and greenbelt of 10% of the total area was developed before issue of G.O.168, dt. 07.04.2012 of MA&UD Dept. In addition, this building constructed within the layout and having greenbelt area of 5.32% and parking area 41.47%. The proponent requested to grant the EC as their building was completed before the said G.O.

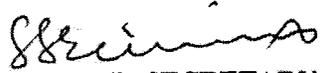
Further it is noted that the project is considered under Violation and processed as per S.O. 804(E) dt. 14.03.2017, S.O. 1030 (E) dt. 08.03.2018, OM dt. 12.11.2020 & Lr. dt. 16.02.2021 issued by the MoEF&CC, GoI. As per the guidelines of the SEIAA for construction projects involving violation, the rationalized project cost for total built up area 54,435.57 Sq.m. is Rs. 54.43 Crores and the amount of Bank Guarantee is Rs. 54,44,000/- for Implementation of Remediation plan; Natural Resource Augmentation Plan; and Community Resource Augmentation Plan. Hence, the SEIAA approved the project for issue of Environmental Clearance subject to submission of Bank Guarantee for an amount of Rs. 54,44,000/- (Rupees Fifty Four Lakhs Forty Four Thousand only) along with detailed action plan for implementation.

Agenda Item No. 08	Residential Apartment Project by M/s. Aakriti Constructions and Developers Pvt. Ltd., Survey Nos 96(P), 156(P), 157(P), 158(P), 159(P), 161(P), 162(P), 163(P) Tellapur Village, Ramachandrapuram Mandal, Medak District - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/198928/2021 (MODI-EC)

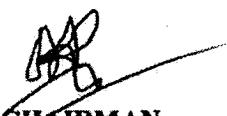
The SEIAA discussed the recommendations of the SEAC in detail and approved for issue of Amendment to Environmental Clearance.

Agenda Item No. 09	Residential Building Project by Mr. Y.V. Gopala Krishna Murthy represented by its AGPA holder Aavasa constructions, Survey No's 57 & 61 at Mansoorabad Village, Saroor Nagar Mandal, Ranga Reddy District - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/199011/2021 (MODI-EC)

The SEIAA discussed the recommendations of the SEAC in detail and approved for issue of Amendment to Environmental Clearance.


MEMBER SECRETARY
SEIAA, TS. 20.3.2021


MEMBER
SEIAA, TS.


CHAIRMAN
SEIAA, TS.

Minutes of the SEIAA Meeting held on 20.03.2021

Agenda Item No. 10	"TNR's Vaishnovi" by M/s. TNR URBAN LLP, Plot No's 1423, 1424, 1428, Sy. No. 1 to 40, 282 to 368, 369(P), 370 to 373, 374(P), 375 to 387, 395 to 401, 454, 456 to 459, 505(P), 510 to 564 at Uppal Bhagath Village, Uppal Mandal, Medchal District – Environmental Clearance – Reg.
Proposal No.	SIA/TG/MIS/196019/2021

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance.

Agenda Item No. 11	M/s. Alliance Inn India Pvt. Ltd., Sy. No. 178, 179, 180 & 181, Ameenpur, Sanga Reddy District - Environmental Clearance – Reg.
Proposal No.	SIA/TG/MIS/196156/2021(EC)

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of new Environmental Clearance in lieu of old EC.

Agenda Item No. 12	Vasavi Atlantis by M/s. Vasavi Constructions, Survey No. 246/P, 247,250 to 262, 266, 268, 279/P & 280/P Narsingi, Rajender Nagar Mandal, Ranga Reddy District - Environmental Clearance – Reg.
Proposal No.	SIA/TG/MIS/59473/2020

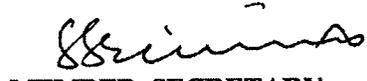
The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance.

Agenda Item No. 13	"DSR Tech Park" by M/s. DSR Prime Spaces, Sy. Nos. 322 and 323, Puppalaguda, Gandipet Mandal, Ranga Reddy District - Environmental Clearance – Reg.
Proposal No.	SIA/TG/MIS/59479/2020

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance.

Agenda Item No. 14	Residential Apartment Construction Project by M/s. Green Leaves Infra, Survey Nos. 57 and 61, B-Block, Ward number 3, Block 9, LB Nagar, Mansoorabad, Saroor Nagar Mandal, Ranga Reddy District - Environmental Clearance – Reg.
Proposal No.	SIA/TG/MIS/196576/2021

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance.


MEMBER SECRETARY
SEIAA, TS. 20.3.2021


MEMBER
SEIAA, TS.


CHAIRMAN
SEIAA, TS.

Minutes of the SEIAA Meeting held on 20.03.2021

Agenda Item No. 15	Building No 19 by M/s. Inorbit Mall India Pvt. Ltd., Survey Nos. 2-4 (87), 6-9 & 10P, Annojiguda, Pocharam, Ghatkesar Mandal, Ranga Reddy District – Environmental Clearance – Reg.
Proposal No.	SIA/TG/MIS/196580/2021 (EC-Violation)

The SEIAA discussed the recommendations of the SEAC in detail and deferred for detailed examination.

Agenda Item No. 16	Vertex Vega by M/s. Vertex Vega Developers LLP & Others, Survey Nos. 26/P, 27/P, 28, 45/P, 46/P, 47/P, & 53/P, Nallagandla, Serilingampalli Mandal, Ranga Reddy District – Environmental Clearance – Reg.
Proposal No.	SIA/TG/MIS/196961/2021

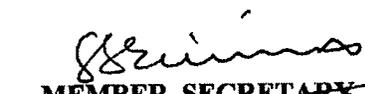
The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance subject to submission of Risk Assessment & Disaster Management Plan.

Agenda Item No. 17	Commercial Hospital Building Construction Project by M/s. Cyberabad-Citizens Health Services Pvt. Ltd., at Survey No. 215/A, 215/AA, 216, 217, 219, 220/E, 297, 297/A, 297/AA, 298, 298/A, 298/E and 299 at Nallagandla, Serilingampally, Ranga Reddy District – Environmental Clearance – Reg.
Proposal No.	SIA/TG/MIS/197023/2021 (EC-Violation)

The SEIAA discussed the recommendations of the SEAC in detail and noted the project is considered under Violation and processed as per S.O. 804(E) dt. 14.03.2017, S.O. 1030 (E) dt. 08.03.2018, OM dt. 12.11.2020 & Lr. dt. 16.02.2021 issued by the MoEF&CC, GoI. As per the guidelines of the SEIAA for construction projects involving violation, the rationalized project cost for total built up area 50,098.6 Sq.m. is Rs. 50.09 Crores and the amount of Bank Guarantee is Rs. 50,10,000/- for Implementation of Remediation plan; Natural Resource Augmentation Plan; and Community Resource Augmentation Plan. Hence, the SEIAA approved the project for issue of Environmental Clearance subject to submission of Bank Guarantee for an amount of Rs. 50,10,000/- (Rupees Fifty Lakhs Ten Thousand only) along with detailed action plan for implementation.

Agenda Item No. 18	United Hospital by M/s RDB Hyd Infrastructure Pvt. Ltd., Survey. Nos. 12 (P), Kondapur, Serilingampally Mandal, Ranga Reddy District– Environmental Clearance – Reg.
Proposal No.	SIA/TG/MIS/197025/2021 (EC - Violation)

The SEIAA discussed the recommendations of the SEAC in detail and noted the project is considered under Violation and processed as per S.O. 804(E) dt. 14.03.2017, S.O. 1030 (E) dt. 08.03.2018, OM dt. 12.11.2020 & Lr. dt. 16.02.2021 issued by the MoEF&CC, GoI. As per the guidelines of the SEIAA for construction projects involving violation, the rationalized project cost for total built up area 34,665.7 Sq.m. is Rs. 34.66 Crores and the amount of Bank Guarantee is Rs. 34,67,000/- for Implementation of Remediation plan; Natural Resource Augmentation Plan; and Community Resource Augmentation Plan. Hence, the SEIAA approved the project for issue of Environmental Clearance subject to submission of Bank Guarantee for an amount of Rs. 34,67,000/- (Rupees Thirty four Lakhs Sixty seven Thousand only) along with detailed action plan for implementation.


MEMBER SECRETARY
SEIAA, TS. 20.3.2021


MEMBER
SEIAA, TS.


CHAIRMAN
SEIAA, TS.

Minutes of the SEIAA Meeting held on 20.03.2021

Agenda Item No. 19	SAKET BHUSATTVA by M/s. Saket Engineers Pvt. Ltd., Survey Nos 407 (P), 426 (P), 427 (P), 428(P), 429 (P), Gowdavelly, Medchal Mandal, Medchal District- Environmental Clearance – Reg.
Proposal No.	SIA/TG/MIS/197281/2021 (EC - Violation)

The SEIAA discussed the recommendations of the SEAC in detail and noted the project is considered under Violation and processed as per S.O. 804(E) dt. 14.03.2017, S.O. 1030 (E) dt. 08.03.2018, OM dt. 12.11.2020 & Lr. dt. 16.02.2021 issued by the MoEF&CC, GoI. As per the guidelines of the SEIAA for construction projects involving violation, the rationalized project cost for total built up area 61,784.8 Sq.m. is Rs. 61.78 Crores and the amount of Bank Guarantee is Rs. 61,79,000/- for Implementation of Remediation plan; Natural Resource Augmentation Plan; and Community Resource Augmentation Plan. Hence, the SEIAA approved the project for issue of Environmental Clearance subject to submission of Bank Guarantee for an amount of Rs. 61,79,000/- (Rupees Sixty One Lakhs Seventy Nine Thousand only) along with detailed action plan for implementation.

Agenda Item No. 20	M/s. Kalyani Developers, Sy.Nos. 315 & 316, Puppalaguda (V), Gandipet (M), Ranga Reddy District – Environmental Clearance – Reg.
Proposal No.	SIA/TG/MIS/59513/2020

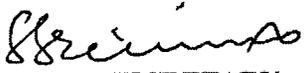
The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance subject to submission of Risk Assessment & Disaster Management Plan.

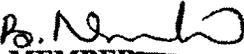
Agenda Item No. 21	M/s. Sri Madhura Kamakshi Constructions LLP, Sy. No. 322, Puppalaguda, Gandipet, Ranga Reddy District – Environmental Clearance – Reg.
Proposal No.	SIA/TG/MIS/197459/2021

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance subject to submission of Risk Assessment & Disaster Management Plan and revised EMP.

Agenda Item No. 22	“RDB HARMONY” by M/s. RDB Hyd Infrastructure Pvt. Ltd., Sy. Nos. 102 Serilingampally, Ranga Reddy District – Environmental Clearance – Reg.
Proposal No.	SIA/TG/NCP/23016/2018 (EC-Violation)

The SEIAA discussed the recommendations of the SEAC in detail and noted the project is considered under Violation and processed as per S.O. 804(E) dt. 14.03.2017, S.O. 1030 (E) dt. 08.03.2018, OM dt. 12.11.2020 & Lr. dt. 16.02.2021 issued by the MoEF&CC, GoI. As per the guidelines of the SEIAA for construction projects involving violation, the rationalized project cost for total built up area 1,71,017.1 Sq.m. is Rs. 171.01 Crores and the amount of Bank Guarantee is Rs. 1,53,27,000/- for Implementation of Remediation plan; Natural Resource Augmentation Plan; and Community Resource Augmentation Plan. Hence, the SEIAA approved the project for issue of Environmental Clearance subject to submission of Bank Guarantee for an amount of Rs. 1,53,27,000/- (Rupees One Crore Fifty Three Lakhs Twenty Seven Thousand only) along with detailed action plan for implementation.


MEMBER SECRETARY
SEIAA, TS. 20.3.2021


MEMBER
SEIAA, TS.


CHAIRMAN
SEIAA, TS.

Minutes of the SEIAA Meeting held on 20.03.2021

Agenda Item No. 23	M/s. Pioneer Holiday Resorts Ltd., Sy. No. 8-2-268, 268/A/1/2/B, 268/A/L, 268/1/K, 268/1/M, 268/A/1, 268/A/1/1, 268/1/1/A, 268/A/1/F, 268/A/1/A and 268, A/1/2/D/2, Road no -2, Banjara Hills, Hyderabad – Environmental Clearance – Reg.
Proposal No.	SIA/TG/MIS/197286/2021 (EC-Violation)

The SEIAA discussed the recommendations of the SEAC in detail and noted the project is considered under Violation and processed as per S.O. 804(E) dt. 14.03.2017, S.O. 1030 (E) dt. 08.03.2018, OM dt. 12.11.2020 & Lr. dt. 16.02.2021 issued by the MoEF&CC, GoI. As per the guidelines of the SEIAA for construction projects involving violation, the rationalized project cost for total built up area 32,184.6 Sq.m. is Rs. 32.18 Crores and the amount of Bank Guarantee is Rs. 32,19,000/- for Implementation of Remediation plan; Natural Resource Augmentation Plan; and Community Resource Augmentation Plan. Hence, the SEIAA approved the project for issue of Environmental Clearance subject to submission of Bank Guarantee for an amount of Rs. 32,19,000/- (Rupees Thirty Two Lakhs Nineteen Thousand only) along with detailed action plan for implementation.

Agenda Item No. 24	Santha Sriram Tech Park by M/s. Shanta Sriram Constructions Pvt. Ltd., Survey No. 126, Gachibowli, Serilingampally, Ranga Reddy District – Environmental Clearance – Reg.
Proposal No.	SIA/TG/MIS/197493/2021 (EC-Violation)

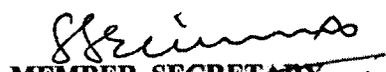
The SEIAA discussed the recommendations of the SEAC in detail and noted the project is considered under Violation and processed as per S.O. 804(E) dt. 14.03.2017, S.O. 1030 (E) dt. 08.03.2018, OM dt. 12.11.2020 & Lr. dt. 16.02.2021 issued by the MoEF&CC, GoI. As per the guidelines of the SEIAA for construction projects involving violation, the rationalized project cost for total built up area 52,368.0 Sq.m. is Rs. 52.36 Crores and the amount of Bank Guarantee is Rs. 52,37,000/- for Implementation of Remediation plan; Natural Resource Augmentation Plan; and Community Resource Augmentation Plan. Hence, the SEIAA approved the project for issue of Environmental Clearance subject to submission of Bank Guarantee for an amount of Rs. 52,37,000/- (Rupees Fifty Two Lakhs Thirty Seven Thousand only) along with detailed action plan for implementation.

Agenda Item No. 25	“Aparna Zenon” by M/s. Aparna Constructions and Estates Private Limited, Sy. No. 363, 364, 365, 366, 367, 368(P), 369, 370(P), 405(P), 406(P), 407(P), 408, 409, 410, 421, 422, 423(P), 431, 432, 433, 434(P), 435, 436, 437 & 438 Puppalguda, Gandipet, Ranga Reddy District – Environmental Clearance – Reg.
Proposal No.	SIA/TG/MIS/59710/2021

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance subject to submission of Risk Assessment & Disaster Management Plan.

Agenda Item No. 26	“Pride 2” by M/s. Parijatha Homes and Developers Pvt. Ltd., Survey No 1050/P, 1060/P, 1076 & 1077, Shamirpet (V), Shamirpet (M), Medchal-Malkajgiri District – Environmental Clearance – Reg.
Proposal No.	SIA/TG/MIS/196418/2021

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance.


MEMBER SECRETARY
SEIAA, TS. 3.2021
20


MEMBER
SEIAA, TS.


CHAIRMAN
SEIAA, TS.

Minutes of the SEIAA Meeting held on 20.03.2021

Agenda Item No. 27	"IT Building - NSL Arena Tower-3" by M/s. NSL Infratech, Plot No. 6, Sy.No.1, IDA, Uppal, Medchal-Malkajgiri, Hyderabad – Environmental Clearance – Reg.
Proposal No.	SIA/TG/MIS/60116/2020

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance.

Agenda Item No. 28	M/s. P. Vasudeva Reddy and Others, Sy.No:4, 18/P,19&20 at Kokapet Village, Gandipet Mandal, Rangareddy District – Environmental Clearance – Reg.
Proposal No.	SIA/TG/MIS/196293/2021 (MODI-EC)

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Amendment to Environmental Clearance subject to submission of revised layout plan for maintaining parking area as per G.O.Ms.No.168, dt. 07.04.2012 of MA&UD Dept.,

Agenda Item No. 29	M/s. L.V.R Constructions, H.No.1-3-1, Sy.No 225/2, Bakram Village, Kavadiguda, Hyderabad – Environmental Clearance – Reg.
Proposal No.	SIA/TG/MIS/196875/2021

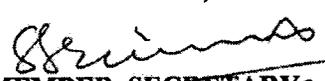
The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Amendment to Environmental Clearance.

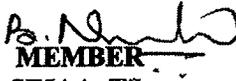
Agenda Item No. 30	Residential Complex of M/s. Esteem Villas Private Limited (Rep. Shri Sourabh Modi), Sterling Avenue Pvt. Ltd., Edifice Home India Pvt. Ltd, Sy.No. 63/P, 64/P, 65/P, 66, 67/P, 68/P, 69/P, Shambhupur (V), Dundigal/Gandimaisamma Municipality, Quthbullapur (M), Medchal-Malkajgiri District – Environmental Clearance – Reg.
Proposal No.	SIA/TG/MIS/191663/2021

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance.

Agenda Item No. 31	Commercial Office cum Hotel complex by M/s. PHOENIX TECH ZONE PVT. LTD., Sy. No. # 118, 120, 121, 122 & 138, Nanakramguda Village, Serilingampalli Mandal, Rangareddy District – Environmental Clearance – Reg.
Proposal No.	SIA/TG/MIS/199631/2021

The SEIAA discussed the recommendations of the SEAC in detail and decided to return the proposal, as it is withdrawn by the proponent.


MEMBER SECRETARY
SEIAA, TS. 20.3.21


MEMBER
SEIAA, TS.


CHAIRMAN
SEIAA, TS.

Minutes of the SEIAA Meeting held on 20.03.2021

Agenda Item No. 32	"IT building" by M/s. Niharika Projects, Sy. No's 49(p), 50, 83 & 84, Khajaguda Village, Serilingampally Mandal, Rangareddy District - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/199950/2021

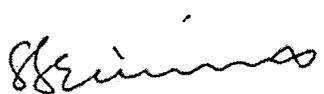
The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance.

Agenda Item No. 33	Residential complex by M/s. GIRIDHARI VUE, Sy. No. 46, Kismathpur Village, Rajendranagar Mandal, Rangareddy District - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/194152/2021

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance.

Agenda Item No. 34	4.0 Ha. Building Stone & Road Metal Quarry of Sri K. Thirumal Reddy, Survey No. 1109, Ippagudem Village, Station Ghanpur Mandal, Jangaon District. - Environmental Clearance (Extension) - Reg.
Proposal No.	SIA/TG/MIN/172850/2020 (MODI-EC)

The SEIAA discussed the recommendations of the SEAC in detail. It is noted that the earlier EC dt.31.10.2017 is valid for 5 years i.e., 30.10.2022. Hence, the proposal is returned.


MEMBER SECRETARY
SEIAA, TS. 20.3.21.


MEMBER
SEIAA, TS.


CHAIRMAN
SEIAA, TS.



GOVERNMENT OF TELANGANA
ASSISTANT DIRECTOR OF MINES & GEOLOGY JANGAON
FORM - L
PERMIT OF DISPATCH OF MINOR MINERA
(UNDER RULE - 34)



Lessee ID : 2111100424
Permit No : P9JGN00002

Date: 03 Apr 2021

Permit is hereby granted to Sri. **Kunduru Thirumal Reddy** to dispatch of **1200.000CBM** of **Road Metal** from the quarry lease situated in survey No **1109**, o/e. **4.000** (Ha) in **Ippagudem** village **Ghanpur(Stn)** Mandal **JANGAON** District in consideration of payment of sum of Rs. **90000.00** being the seigniorage fee on the said quantity, subject to the following conditions:

1. The Permit is valid from this day **03 Apr 2021** and shall expire on **02 May 2021**
2. The Permit is not transferable.
3. The quarry shall be brought for booking at **By Road**
4. The Permit shall be surrendered after the quantity noted there in dispatched to the Department within a week after the last consignment of dispatch along with the dispatch particulars by signing the details of the name consignee, the date of dispatch etc.
5. Holder of the permit shall allow the executive staff and the officers of the Department of Mines & Geology to inspect and Check Measure the Minor Mineral in all stages of Movement.
6. The Department has the right to claim amount by way of difference of seigniorage fee based on the scrutiny of the sale documents and the check measurement, provided the excess quantity is not beyond 10% of the quantity mentioned in the document. the excess quantity beyond 10% is liable for penalisation under Rule 34(1).
7. Failure to comply with any of the above conditions shall entitle withdrawal of the permit or cancellation of the same.
8. All Work places shall have adequate arrangements to provide sanitizers, water and Soap to wash hands at convenient places 24X7.
9. All Workers/employees shall wear standard masks without fail.
10. All Workers/employees shall maintain social distancing of more than two meters from each other.

N. Rama Chary

Issued By.

Name : N. Rama Chary

Designation : ASSISTANT GEOLOGIST / ADM&G(I/C)

Office : JANGAON

Note : This is a Digitally Signed Certificate, doesn't require physical signature.

PERSONAL DETAILS

[←BACK](#)

Lessee ID 2111100424 ✓

Lease Name Kunduru Thirumal Reddy

Firm Type Individual

Owner Name Kunduru Thirumalareddy

GST 36ADBFS4140H1Z9

IBM RegNo IBM RegNo

PAN No ADBFS4140H

Aadhar No 637491009972

Email ktr2555@gmail.com

Mobile 9849437877

LEASE PERIOD DETAILS

Grant Order No GrantOrder No

Grant Order Date GrantOrder Date

Opening Notice Date

Execution Date

- 55 -

56

Valid From

09.09.2010

Valid To

30.09.2021 ✓

EXTENT DETAILS

No	Mandal	Village	Land	Survey No	Extent(Ha)
1	Ghanpur(Stn)	Ippagudem	Government Land	1109	4.00

MINERAL DETAILS

Category	Mineral Name
MINOR	Road Metal
MINOR	Building Stone

PERSONEL ADDRESS

Door No

1-9-1134

Street Name

sahakar nagar.hunter road

Land Mark

near warangal public school

District

WARANGALURBAN

Mandal

Hanamkonda

Village

Hanamkonda

PinCode

506001

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TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

R. Ravinder Reddy
Joint Chief Environmental Engineer

H.No.6-3-1219, Sy.No.TS No.1 Part,
Block - C, Ward No.91,
Near Country Club, Uma Nagar,
Begumpet, Hyderabad
Email: jcee-zhyd-tspcb@telangana.gov.in

BY REGD. POST WITH ACK. DUE

✓ CONSENT ORDER FOR ESTABLISHMENT - ORANGE CATEGORY

Order No.508 -WGL/TSPCB/ZO-HYD/CFE/TS-iPASS/2017 - 48

Date: 28.04.2017

Sub: TSPCB - ZOH - CONSENT FOR ESTABLISHMENT (CFE) - M/s. Shriya
Constructions, Sy.No.1106 & 1107, Ippagudem (V), Station Ghanpur (M),
Jangaon District - Consent for Establishment of the Board under Sec.25 of Water
(Prevention and Control of Pollution) Act, 1974 and under Sec.21 of Air
(Prevention and Control of Pollution) Act, 1981 - Issued - Reg.

Ref: 1. Industry's CFE Application received through TS-iPASS on 19.04.2017.
2. TSPCB, RO, Warangal verification report dated 21.04.2017 and received by
Zonal Office, Hyderabad on 27.04.2017.
3. CFE Committee meeting held on 28.04.2017 at TSPCB, Zonal Office,
Hyderabad.

* * *

1. In the reference cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to set up stone crusher and Hot Mix Plant with production capacities as mentioned below, with a proposed project cost of Rs.4.0 Crores:

<i>Proposed Product</i>	<i>Quantity</i>
Stone Chip (6, 12, 20 & 40 mm)	500 TPD
Hot Mix Asphalt (Hot Mix Plant)	500 TPD

2. As per the application, the above activity is to be located at Sy.No.1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District.
3. The above site was inspected by the Assistant Environmental Engineer, T.S. Pollution Control Board, Regional Office, Warangal, on 20.04.2017 and found that the industry is surrounded by East: Own land with fully grown eucalyptus plantation ; West: Hillock ; North: Own land followed by dry agricultural lands; South: Own land followed by R & B road.
4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Warangal, recommendation by the CFE Committee meeting held on 28.04.2017 at TSPCB, Zonal Office, Hyderabad, hereby issues CONSENT FOR ESTABLISHMENT to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (1) only.
5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.

6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl: Schedules "A & B".

✓ To

M/s. Shriya Constructions,
Sy.No.1106 & 1107,
Ippagudem (V),
Station Ghanpur (M),
Jangaon District - 506001

[Signature]
2/4/02
JOINT CHIEF ENVIRONMENTAL ENGINEER

SCHEDULE - A

1. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.
 - a. Industrial cooling.
 - b. Domestic purposes.
 - c. Processing whereby water gets polluted and pollutants are easily bio-degradable.
2. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.

$$H = h + 0.2 \text{ SQRT (KVA)}$$
 KVA = Total generation capacity, h = Height of building where DG Set is installed.
3. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time measured from a distance of 5mtrs from the DG Set.
4. The industry shall install and commission appropriate control and ventilation system for controlling the air pollution.
5. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
6. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The applicant shall maintain good house keeping both within the factory and in the premises. All pipe valves, sewers, and drains shall be leak proof.
7. The solid waste arising in the premises shall be properly collected and disposed off.
8. There shall not be any perceptible odour outside the industry's premises.
9. All the rules and regulations notified by Ministry of Environment and Forests, Govt. of India in respect of noise pollution control measures shall be followed to avoid nuisance to public.
10. The proponent shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
11. The applicant shall obtain Consents for operation regularly from TSPCB, as required Under Sec. 25/26 of the Water (P&C of P) Act, 1974 and Under Sec. 21/22 of the Air (P&C of P) Act, 1981, for operation of the industry, before starting trial production. The Consent for Operation will be accorded only after ensuring compliance of all the conditions stipulated in this order.
12. The applicant shall comply with and carryout conditions issued by the Board in this consent order scrupulously. The applicant is liable for legal action as per the provisions of the relevant Acts in case of non-compliance of any conditions of the consent order.
13. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21 (4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.
14. The applicant shall exhibit the consent of the Board in the factory premises at a conspicuous place for the information of the inspecting officers of different departments.
15. Telangana State Pollution Control Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions of this Order. Also the Board reserves the right to withdraw the CFE without any prejudice/ notice on receiving any complaints by the Board regarding Environmental Pollution problems caused by the industry.
16. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
17. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.

18. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
19. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

- This order is valid for a period of 5 years from the date of issue.
- The industry shall report progress on implementation of the project to this office and T.S.Pollution Control Board, Regional Office, Warangal regularly.
- The source of water is Bore well and the maximum permitted water consumption shall not exceed the following quantities.

S. No.	Purpose	Total (KLD)
1.	Dust suppression	15.0 KLD
2.	Greenbelt	5.0 KLD
3.	Domestic	1.0 KLD
	Total	21.0 KLD

- The maximum waste water generation (KLD) shall not exceed the following:

S. No.	Wastewater generation	Proposed (KLD)
1.	Domestic	0.8 KLD
	Total	0.8 KLD

Effluent source	Standards to be complied	Mode of final disposal
Domestic (0.8 KLD)	---	Septic tank followed by soak pit.

- The proponent shall comply with the following for controlling air pollution.

S. No.	Details of Stack	Stack 1
a)	Attached to	DG Set
b)	Capacity of Boiler / Furnace / Kiln / Incinerator / D.G. set / Others	250 KVA
c)	Fuel from: Solid / Liquid / gaseous	Liquid
d)	Stack height from GL	$H = h + 0.2 (KVA)^{0.5}$ H = height of the stack from GL in mtrs. h = height of the building where DG set is installed, in mtrs.
e)	Details of Air Pollution Control Equipment	Acoustic Enclosure.

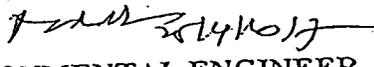
- The Solid wastes generated shall not exceed the following breakup quantities:

S. No.	Name and quantity of the Hazardous/Solid waste	Total quantity	Hazardous / as defined under HWM Rules, 2016	Method of Disposal
1	Stone Dust	50 TPD	---	Shall be mixed in the hot mix plants.

- The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.

8. The industry shall cover the screen with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operations, should be installed. Dust should be vented out into a chamber wherein water sprinklers shall be permitted for dust suppression.
9. The industry shall provide elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.
10. The industry shall provide temporary water sprinklers at the time of un-loading of the raw material from the truck / tipper.
11. The industry shall provide water sprinklers on the conveyor carrying raw materials from bunker/ bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.
12. The industry shall construct wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
13. The industry shall construct BT road from quarry to stone crushing unit.
14. The industry shall construct metal roads within the premises.
15. The industry shall carryout regular cleaning and wetting of the ground within the premises.
16. The industry shall provide air pollution control equipment i.e., scrubber to the Rotary Kiln / Drum Mix Plant to control fugitive emissions and shall meet the Board SPM limit of 115 mg/Nm³.
17. The unit should provide water sprinklers on the conveyor carrying raw materials. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.
18. The industry shall store the raw materials under closed shed only. The industry shall carryout all the loading and unloading activities of materials inside the closed shed only. The industry shall convey the raw materials through closed screw conveyors.
19. The industry shall maintain good housekeeping through regular sweeping through sweeping machines to remove the dust / ready mix concrete on the ground to control the fugitive emissions.
20. The industry shall dispose the solid waste i.e., sediment in an earmarked area as land fill within the premises.
21. The industry shall regularly carryout water sprinkling to suppress the dust generated during loading and unloading activities of materials and also within the premises to control fugitive emissions.
22. The industry shall develop 5 mtrs. width of green belt along the boundary of the site in the 50 mtrs. width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.
23. The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m³.
24. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
25. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous and other Wastes (Management, Transboundary Movement) Rules, 2016.
26. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
27. The industry shall not take up trial production for proposed activity without obtaining Consent for Operation of the Board.
28. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
29. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.

30. The industry shall comply with all the directions issued by the Board from time to time.
31. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
32. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
33. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.


JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Shriya Constructions,
Sy.No.1106 & 1107, Ippagudem (V),
Station Ghanpur (M), Jangaon District.



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

R. Ravinder Reddy
Joint Chief Environmental Engineer

90
H.No.6-3-1219, TS No.1 Part,
Block C, Ward 91, Begumpet, Umanagar,
Near Country Club, Hyderabad – 500 016.
Email:hyd.zo.jcee@pcb.ap.gov.in

REGD. POST WITH ACK. DUE

CONSENT & HW AUTHORIZATION ORDER - ORANGE CATEGORY

Order No.508-WGL/TSPCB/ZOH/TS-iPASS/CFO/2017- 226

Date: 03.11.2017

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to:

M/s. Shriya Constructions, ✓
Sy.No. 1106 & 1107,
Ippagudem (V), Station Ghanpur (M),
Jangaon District

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1.	Domestic effluents	0.8	Septic tank followed by soak pit

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emission Standards
1 & 2	Attached to DG Set of capacity – 2 x 250 KVA	----	SPM - 115 mg/Nm ³

iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:

M/s. Shriya Constructions, Sy.No. 1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

Sl. No	Name and quantity of the Hazardous waste	Stream	Method of Disposal
1	Stone Dust (50 TPD)	---	Shall be mixed in the hot mix plants.

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

S. No.	Product	Capacity
1	Stone Chip (6, 12, 20 & 40 mm)	500 TPD
2	Hot Mix Asphalt (Hot Mix Plant)	500 TPD

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 31.10.2022.

JAM 3/11/2018
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A, B & C

To
M/s. Shriya Constructions,
Sy.No.1106 & 1107,
Ippagudem (V),
Station Ghanpur (M),
Jangaon District - 506001

SCHEDULE - A

1. The applicant shall make applications **through online** for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules **atleast 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts for obtaining consent of the Board **along with detailed compliance to the conditions stipulated in the CFO.**
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3.
 - a) All the fugitive emissions shall be controlled with proper measures.
 - b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9.
 - a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule - B of this order at regular intervals.
 - b) The industry shall maintain following records to accessible to the Board, whenever required.
 1. Analysis reports of waste water/ emissions.
 2. Log book for operation of pollution control systems.
 3. Inspection book
10. The applicant shall set up THREE Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule - B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.

14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
18. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
19. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
20. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.
21. The occupier shall prepare / update an emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to TSPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.
22. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
23. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
24. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:
 - i. Number of containers received.
 - ii. Date and method of detoxification.
 - iii. Name of agencies to whom containers were sold with quantities.
 - iv. Transportation particulars.
25. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
26. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.
27. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
28. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
29. The industry shall comply with the provisions of Batteries (Management and Handling) Rules, 2001.

30. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
31. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
32. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
33. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.
34. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

Special Conditions

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

S. No.	Purpose	Total (KLD)
1.	Dust suppression	15.0 KLD
2.	Greenbelt	5.0 KLD
3.	Domestic	1.0 KLD
	Total	21.0 KLD

2. The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.
3. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 at the premises of the factory as prescribed below.

S.No	Parameter	Standards in $\mu\text{g}/\text{m}^3$;
1	Particulate Matter (PM10)	100
2	Particulate Matter (PM2.5)	60
3	SO ₂	80
4	NO _x	80

Noise Levels: Day time (6 AM to 6 PM) - 75 dB (A)

Night time (10 PM to 6 AM) - 70 dB (A).

4. The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.
5. The industry shall cover the screen with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operations, should be installed. Dust should be vented out into a chamber wherein water sprinklers shall be permitted for dust suppression.

6. The industry shall provide elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.
7. The industry shall provide temporary water sprinklers at the time of un-loading of the raw material from the truck / tipper.
8. The industry shall provide water sprinklers on the conveyor carrying raw materials from bunker/ bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.
9. The industry shall construct wind breaking walls around the c. prevent dust spreading to the surrounding areas.
10. The industry shall construct BT road from quarry to stone crushing unit.
11. The industry shall construct metal roads within the premises.
12. The industry shall carryout regular cleaning and wetting of the ground within the premises.
13. The industry shall provide air pollution control equipment i.e., scrubber to the Rotary Kiln / Drum Mix Plant to control fugitive emissions and shall meet the Board SPM limit of 115 mg/Nm³.
14. The unit should provide water sprinklers on the conveyor carrying raw materials. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.
15. The industry shall store the raw materials under closed shed only. The industry shall carryout all the loading and unloading activities of materials inside the closed shed only. The industry shall convey the raw materials through closed screw conveyors.
16. The industry shall maintain good housekeeping through regular sweeping through sweeping machines to remove the dust / ready mix concrete on the ground to control the fugitive emissions.
17. The industry shall dispose the solid waste i.e., sediment in an earmarked area as land fill within the premises.
18. The industry shall regularly carryout water sprinkling to suppress the dust generated during loading and unloading activities of materials and also within the premises to control fugitive emissions.
19. The industry shall develop 5 mtrs width of green belt along the boundary of the site in the 50 mtrs width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.
20. The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m³.
21. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
22. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.
23. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
24. The industry shall not take up trial production for proposed activity without obtaining Consent for Operation of the Board.
25. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
26. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
27. The industry shall comply with all the directions issued by the Board from time to time.
28. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

29. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
30. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.

SCHEDULE - C
(See Rule 6(2))

(Conditions of Authorization for occupier or operator handling hazardous wastes)

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
8. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation.
9. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 and file annual returns in Form- 4 Rules 6(5), 13(8), 16(6) and 20(2) as per of the Hazardous & other wastes (Management Transboundary Movement) Rules, 2016.
10. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.
11. The industry shall dispose the e-waste to authorized recyclers / re-processors only.

M.M. 3/11/18
JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Shriya Constructions,
Sy.No. 1106 & 1107,
Ippagudem (V),
Station Ghanpur (M),
Jangaon District.

REGISTERED



भारत सरकार/Govt. of India
श्रम एवं रोज़गार मंत्रालय
Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय
Directorate General of Mines Safety



हैदराबाद क्षेत्र सं.1/Hyderabad Region No.1

सं. H1/Perm/106(2)(b)/ThirumalareddyStoneQuarry/2018/

हैदराबाद, दिनांक

प्रेषित

खान सुरक्षा निदेशक/Director of Mines Safety,
हैदराबाद क्षेत्र सं1/Hyderabad Region No.1.

सेवामें

Shri Kandukuri Thirumala Reddy,
Owner: Thirumala Reddy Stone Quarry,
#1-9-1134, Sahakara Nagar,
Hanumakonda, Warangal.

विषय: Permission under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 to deploy **Heavy Earth Moving Machinery (HEMM) with deep hole drilling & blasting at Thirumala Reddy Stone Quarry of Shri Kandukuri Thirumala Reddy** situated in (Sy.No.1109 of Ippagudem Village, Station Ghanpur Mandal, Warangal-Rural District, Telangana State Extent:4.00 Ha.)- Reg.

Sir,

Please refer to your application vide letter No.Nil dated Nil and plans & sections enclosed therewith on the above mentioned subject.

The matter has since been considered in the light of what has been stated in your application under-reference and shown on the plans & sections enclosed with the application. In exercise of the powers conferred on the Chief Inspector of Mines under the provisions of clause (2)(b) of Regulation 106 of the Metalliferous Mines Regulations, 1961 and by virtue of the authorization granted to me by the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Section 6(1) of the Mines Act, 1952, I hereby permit you to work the mine with the help of **Heavy Earth Moving Machinery (HEMM) with deep hole drilling & blasting** for extraction of overburden and ore by opencast method at **Thirumala Reddy Stone Quarry of Shri Kandukuri Thirumala Reddy** situated in (Sy.No.1109 of Ippagudem Village, Station Ghanpur Mandal, Warangal-Rural District, Telangana State Extent:4.00 Ha.), subject to the strict compliance of the following conditions and the all the conditions mentioned in Annexure-106A, 106E and 106F.

- 1.0 This permission is being granted under Regulation 106(2)(b) of the Metalliferous Mines Regulations only, without prejudice to any other statutory requirements, which may be or may become applicable at any time.
- 2.0 This Directorate shall be informed as soon as mining operations are commenced in accordance with the above permission. Intimation about completion of mining operation should also be sent promptly and in any case not later than one month thereof.
- 3.0 If at any time any one of the conditions subject to which this permission has been granted is violated or not complied with, this permission shall be deemed to have been revoked with immediate effect.

Contd...2.

- 4.0 It may be amended, modified or withdrawn at any time should it be considered necessary in the interest of safety.
- 5.0 In the event of any change in the circumstances connected with this permission which is likely to endanger the life of persons employed in the mine or the mine, the mining operations for which this permission has been granted, shall be stopped forthwith and intimation thereof shall be sent to the undersigned. The said mining operations shall not be resumed without express and a fresh written permission from this Directorate.
- 6.0 This permission is valid for a period of **five years** from the date of issue of this letter.

Kindly acknowledge the receipt of the letter.

भवदीय/Yours faithfully,
Sd/-
(G. Vijaya Kumar)
खान सुरक्षा निदेशक,
हैदराबाद क्षेत्र-1

Encl: Annexure-106A, 106E & 106F

ज्ञ.सं.H1/Perm/106(2)(b)/ThirumalareddyStoneQuarry/2018/

११५

हैदराबाद, दिनांक ०८/०३/१८

Copy forwarded for information & necessary action to:

The Manager, Thirumala Reddy Stone Quarry of Shri Kandukuri Thirumala Reddy in Sy.No.1109 of Ippagudem Village, Station Ghanpur Mandal, Warangal-Rural District, Telangana State.

खान सुरक्षा निदेशक,
हैदराबाद क्षेत्र-1



Office of the
Commissioner of Police,
Warangal.

NO OBJECTION CERTIFICATE
(Under the Explosive Rules, 2008)

RC.No.3785/A2-NOC-Ex/2016

Dated: 11.05.2017

Sub:-Explosive Act & Rules, 2008 - Police Commissionerate, Warangal - Grant of No Objection Certificate for establishment of proposed explosive magazine in Sy.no-1111, Ippagudem(V) of Ghanpur (W) to Sri K. Thirumal Reddy, Managing Partner M/s Shriya Constructions R/o H.No: 1-9-1134, Shankar Nagar, Hunter Road, Hanamkonda - Orders issued- Regarding.

- Ref:-1) Representation of Sri K.Thirumal Reddy, Managing Partner M/s Shriya Constructions R/o H.No: 1-9-1134, Shankar Nagar, Hunter Road, Hanamkonda, dt: 10-10-2016.
2) The Asst. Commissioner of Police, Kazipet Division, vide Lr. No. 295/ G-NOC/ ACP-KZP/2016, dtd: 12-12-2016.
3) The RDO, Warangal vide, RC. No. C/130/2017, Dtd:04-04-2017.
4) The District Panchayath Officer, Jangaon, vide Rc.No.06/2016/D, dt:30-01-2017

With reference to the application in Form AE - 12 date: 10.10.2016 submitted by Sri K.Thirumal Reddy, Managing Partner M/s Shriya Constructions in pursuance of rules 102 and 103 of the Explosives Rules, 2008, and basing on the reports obtained from the ACP, Kazipet, Revenue Divisional Officer, Ghanpur(Stn), Jangaon District and District Panchayath Officer, Jangaon vide references 2nd to 4th cited above, there is no objection for granting license under the Explosives Rules, 2008 to Sri K.Thirumal Reddy, Managing Partner M/s Shriya Constructions, H.No. 1-9-1134, Sahakar Nagar, Hunter Road, Hanamkonda, Warangal for proposed possession use of 300 Kgs explosive Magazine situated at Sy. No. 1111, to an extent of 3.0 Acers, Ippaguda (v) of Ghanpur (W) Mandal District Telangana as shown in the site plan duly endorsed and enclosed herewith.

1. Purpose: To obtain license to Possess and Use of Explosives from a Magazine situated at Sy.No.1111, to an extent of 3.0 Acers, Ippaguda (v) of Ghanpur (W) Mandal District.
2. Kinds and quantities of explosives:

Sl No	Name and Description	Class	Division	To the Possessed at any one time	To be used per day	To be used in one month
1	Nitrate Mixture	2	-	300 Kgs	30.0 Kgs	900Kgs
2	Detonators fuse	6	2	3000 Mts	300 Mts	9000 Mts
3	Detonators Electrical/ordinary	6	3	15000 NOs	1500 NOs	45000 NOs

11517
/s/ Commissioner of Police,
Warangal.
(G. SUDHEER BABU, IPS).
Commissioner of Police
Warangal City

To
Sri K.Thirumal Reddy, Managing Partner M/s Shriya Constructions R/o H.No: 1-9-1134,
Shankar Nagar, Hunter Road, Hanamkonda, Warangal Urban District.
Copy to the ACP Kazipet for information.
Copy to the Revenue Divisional Officer, Ghanpur (Stn) for information.
Copy to the District Panchayath Officer, Jangaon for information.

Note:

1.	The following particulars have been verified/considered while issuing this No Objection Certificate.
2.	The antecedents of the applicant (in case of individual or proprietary firm) /partners (in case of partnership company) or directors (in case of limited company) or office bearers in case of society or association and also occupier of the premises
3.	The lawful possession of the site by the applicant
4.	Interest of public
5.	Requirement of explosives for use in mines or quarries (possessed by the applicant) or in the area proposed by the licensee have been considered
6.	Genuineness of purpose means relating to manufacture - whether there is need for manufacture of the explosives for lawful constructive use in the area or state or country or for export purpose.
7.	Verification of antecedents and lawful position of site by applicant as stated in serial Nos. 1 and 2 are not applicable in case of no objection certificate granted by Directorate General of Mines Safety.



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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
PETROLEUM AND EXPLOSIVES SAFETY ORGANISATION(PESO)
(Formerly Department of Explosives)
Room No. 602, 6th floor,
C.G.O. Towers, Kavadiyuda Secunderabad 500080
Tele: 27540359 Fax: 27547803
Email: dyccehyderabad@explosives.gov.in

No: E/SH/TG/22/24(E97023)

Dated : 09/08/2017

To:

Shri K. Thirumal Reddy, Mg. Partner,
M/s. Shriya Constructions, H.No. 1-9-1134 Shankar Nagar, Hunter Road
Town/Village - Hanamkonda
Distt. WARANGAL URBAN, State. Telangana, Pincode-506001

Subject: Possession for Use of Explosives from magazine at Survey No.: Sy.No.1111, Village/Town. Ippaguda (V), Ghanpur Mandal, Distt. WARANGAL URBAN, State Telangana Licence No.: E/SH/TG/22/24(E97023) granted in Form LE-3 of Explosives Rules, 2008 -Endorsement regarding

Sir(s),

Reference memo No.: E/SH/TG/22/24(E97023) Dated 09/08/2017 from Dy. Chief Controller of Explosives, Secunderabad and inspection of the subject premises by an officer of this organization on 02/08/2017.

The subject licence No. E/SH/TG/22/24(E97023) valid upto 31st March 2022 duly endorsed as required under Rule 107(3) of the Explosives Rules 2008 is forwarded herewith.

For further renewal of licence, please submit following documents so as to reach this office on or before 31/03/2022.

- Application in Form RE-1 duly filled in and signed.
 - Licence fees for one to five years in the form of demand draft drawn on any Nationalized Bank in favour of Jt. Chief Controller of Explosives, Chennai payable at Chennai.
 - Original licence with approved plan.
 - In this connection, please also refer to Rule 112 of Explosives Rules, 2008.
- Indent for purchase of explosives shall be placed in RE-11 with the supplier and copy of the same shall be sent to this office. (Not applicable for fireworks store house)
 - Please submit quarterly returns of explosives in RE-7 at the end of every quarter so as to reach this office by 10th of the succeeding quarter. (Not applicable for fireworks store house)
 - All blasting operations shall be carried out by a competent person holding a valid shot firer's permit granted under above rules. However, blasting operations in mines coming under the purview of the Mines Act 1952, the blaster shall have qualifications prescribed in the regulations framed under the said Act.

Yours faithfully,

(DR G.K.PANDEY)

Controller of Explosives
For Dy. Chief Controller of Explosives
Secunderabad

Copy Forwarded to:

1. District Magistrate, WARANGAL URBAN, Telangana with reference to his Noc No: 3785/A2-NOC-Ex/2016 Dated: 11/05/2017.
2. The S.P. Warangal.

For Dy. Chief Controller of Explosives,
Secunderabad

[For more information regarding status, fees and other details, please visit our web site <http://explosives.gov.in>]



भारत सरकार | Government of India
 वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry
 पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)
 पूर्व नाम: विस्फोटक विभाग | Formerly - Department of Explosives
 रूम नं. 602, 6th फ्लोर, ; Room No. 602, 6th floor,
 सी जी ओ टावर्स, कवाडीगुडा सिकंदराबाद | C.G.O. Towers, Kavadiyuda Secunderabad 500080
 फोन (Phone)- 27540359 : फैक्स (Fax)- 27547803

47 45/2

संख्या (No.): E/SH/TG/22/24(E97023)

दिनांक (Date): 08/08/21

नाम | Memorandum

विषय: Survey No.Sy.No.1111, ग्राम Ippaguda (V), Ghanpur Mandal, जिला WARANGAL URBAN, राज्य Telangana में मेसर्स Shri K. Thirumal Reddy, Mg. Partner द्वारा विस्फोटक के मैगजीन में उपयोग के लिए कच्चा हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-3 में जारी अनुज्ञप्ति सं E/SH/TG/22/24(E97023) - अनुज्ञप्ति जारी करने के संदर्भ में।

Subject: Possession for Use of Explosives in a magazine situated at Survey No.:Sy.No.1111, Ippaguda (V), Ghanpur Mandal, Distt. WARANGAL URBAN, State. Telangana of Shri K. Thirumal Reddy, Mg. Partner Licence No : E/SH/TG/22/24(E97023) granted in Form LE-3 of Explosives Rules, 2008 - Issue of Licence regarding

मेसर्स Shri K. Thirumal Reddy, Mg. Partner, M/s Shriya Constructions, H.No 1-9-1134 Shankar Nagar, Hunter Road, Hanamkonda, Distt. WARANGAL URBAN, State. Telangana को दिनांक 31 मार्च 2022 को समाप्त समयावधि के लिए जारी Survey No. Sy.No.1111, Ippaguda (V), Ghanpur Mandal, WARANGAL URBAN, Telangana स्थित मैगजीन में विस्फोटक के उपयोग हेतु कच्चा के लिए जारी अनुज्ञप्ति संख्या E/SH/TG/22/24(E97023) की दो प्रतियां इस कार्यालय को प्रेषित की जा रही हैं। अनुरोध है कि यदि वे इस बात से संतुष्ट हैं कि अनुज्ञप्ति में दी गई सभी शर्तों का अनुपालन हुआ है, जैसा कि विस्फोटक नियम, 2008 के नियम 107 के अंतर्गत आवश्यक है, तो अनुज्ञप्ति की मूल प्रति पृष्ठांकित करें और जिला राजस्व अधिकारी, District Magistrate, WARANGAL URBAN, Telangana को सूचित करते हुए अनुज्ञप्ति सीधे अनुज्ञप्तिधारी को अर्पित करें और अनुज्ञप्ति की एक प्रति कार्यालय रिकार्ड हेतु रखें। तथापि, यदि वे अनुज्ञप्ति पृष्ठांकित नहीं करने का निर्णय लेते हैं तो तुरंत कारण बताते हुए अनुज्ञप्ति को तीन महीनों के भीतर इस कार्यालय को लौटा दें।

Two copies of Licence No.: E/SH/TG/22/24(E97023) granted to Shri K. Thirumal Reddy, Mg. Partner, M/s. Shriya Constructions, H.No 1-9-1134 Shankar Nagar, Hunter Road, Hanamkonda, Distt. WARANGAL URBAN, State. Telangana for the period ending 31st March 2022 to Possess for Use Explosives from their magazine situated at Survey No.:Sy.No.1111, Ippaguda (V), Ghanpur Mandal, WARANGAL URBAN, Telangana are forwarded herewith to this office with the request that if he is satisfied that all the conditions prescribed in the licence have been complied with, the original copy of the same may be endorsed as required under rule 107(3) of the Explosives Rules, 2008 and forwarded to the licensee directly with an intimation to the District Magistrate, WARANGAL URBAN, Telangana and this office, retaining the other copy of the licence for his office record. However, if he decides not to endorse the licence, he should immediately return the same to this office together with a statement of his reasons for not endorsing the licence, not later than three months.

(आर.वेणुगोपाल | Dr. R.Venugopal)

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives

Secunderabad

सेवा में | To,

इस कार्यालय

this office

प्रतिलिपि प्रेषित | Copy Forwarded to:

Shri K. Thirumal Reddy, Mg. Partner, M/s. Shriya Constructions, H.No 1-9-1134 Shankar Nagar, Hunter Road, Hanamkonda - 506001, Distt. WARANGAL URBAN, State. Telangana उनके दिनांक 08/08/2017 के आवेदन के संदर्भ में। With reference to their application dated 08/08/2017.

जब तक संगठन के अधिकारी द्वारा मैगजीन का निरीक्षण तथा विस्फोटक नियम, 2008 के नियम 107(3) के अंतर्गत अनुज्ञप्ति विधिवत पृष्ठांकित नहीं हो जाती, मैगजीन उपयोग में नहीं लाया जाए। अनुज्ञप्ति के आगामी नवीकरण हेतु कृपया निम्नलिखित दस्तावेज दिनांक 31/03/2022 से पहले इस कार्यालय को भेजे जाएं।

- प्रारूप आरई-1 में विधिवत पूर्ण एवं हस्ताक्षरित आवेदन।
 - एक से पाँच वर्ष के अनुज्ञप्ति शुल्क का बैंक ड्राफ्ट। बैंक ड्राफ्ट किसी भी राष्ट्रीयकृत बैंक के नाम, आहरित, संयुक्त मुख्य विस्फोटक नियंत्रक, चेन्नई के पक्ष में तथा चेन्नई में देय हो।
 - LE-3 में मूल अनुज्ञप्ति।
 - कृपया इस संबंध में विस्फोटक नियम, 2008 के नियम 112 का भी संदर्भ ग्रहण करें।
- The magazine shall not be taken into use unless inspected by an officer of this organisation and licence duly endorsed under Rule 107(3) of Explosives Rules 2008. For further renewal of licence, please submit the following documents so as to reach this office on or before 31/03/2022.
- Application in Form RE-1 duly filled in and signed
 - Licence fees renewable for one to five years in the form of demand draft drawn on any Nationalized Bank in favour of Jt. Chief Controller of Explosives, Chennai payable at Chennai.
 - Original licence in Form LE-3
 - In this connection, please also refer to Rule 112 of Explosives Rules 2008

आपके खाते में रुपए 3000/- की राशि शेष है जो इस संदर्भ को उद्धृत करते हुए भविष्य के संव्यवहार में समायोजित की जा सकती है।
 An amount of Rs. 3000/- balance is in your credit, which may be utilized for future transaction by quoting this reference.

2. District Magistrate, WARANGAL URBAN, Telangana with reference to his Noc No: 3785/A2-NOC-Ex/2016 Dated: 11/05/2017 अनुमोदित प्लान तथा अन्य दस्तावेजों के साथ अनुज्ञप्ति की एक प्रति आपके कार्यालय रिकार्ड हेतु भेजी जा रही है।
 A copy of licence along with approved plan and other enclosures are forwarded for his office record.

अनुरोध है कि विस्फोटक नियम, 2008 के नियम 21(2) के प्रावधानों के अनुसार कारखाना / मैगजीन साइट में तैनात सुरक्षा गार्ड / व्यवस्था का आकलन किया जाए।
 He is requested to assess the security guards/arrangements provided at the factory/magazine site as required under Rule 21(2) of Explosives Rules, 2008.

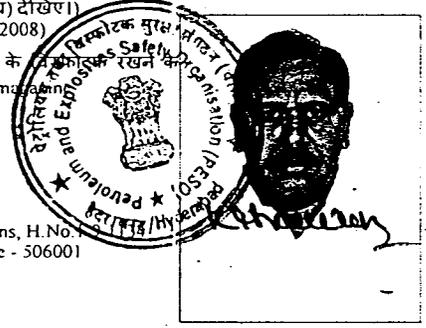
3. Superintendent of Police, WARANGAL URBAN, Telangana अनुमोदित प्लान तथा अन्य दस्तावेजों के साथ अनुज्ञप्ति की एक प्रति आपके कार्यालय रिकार्ड हेतु भेजी जा रही है।
 A copy of licence along with approved plan and other enclosures are forwarded for his office record.

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives
Secunderabad

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट <http://peso.gov.in> देखें)
 (For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

Date 10/7/2017 of E.R. 2008

अनुज्ञप्ति प्ररूप एल. ई.-3 | LICENCE FORM LE-3

(विस्फोटक नियम, 2008 की अनुसूची 4 के भाग 1 के अनुच्छेद 3(क) से (घ) देखिए।)
(See article 3(a) to (d) of Part 1 of Schedule IV of Explosives Rules, 2008)अनुज्ञप्ति सं. (Licence No.): E/SH/TG/22/24(E97023)
वार्षिक फीस रुपए (Annual Fee Rs): 3000/-

1. Licence is hereby granted to

Shri K. Thirumal Reddy, Mg. Partner (अधिभोगी / Occupier : Shri K. Thirumal Reddy,), M/s. Shriya Constructions, H.No. Shankar Nagar, Hunter Road, Town/Village - Hanamkonda, District-WARANGAL URBAN, State-Telangana, Pincode - 506001

को अनुज्ञप्ति अनुदत्त की जाती है।

2. अनुज्ञप्तिधारी की प्रास्थिति | Status of licensee : Partnership Firm

3. अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमानी है।

Licence is valid only for the following purpose.

possess for use of Nitrate Mixture, Detonating Fuse, Electric and/or Ordinary Detonators, - के उपयोग के लिए

4. अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमानी है।

Licence is valid for the following kinds and quantity of explosives: -- (क) (a)

क्र. सं. (Sr. No.)	नाम और विवरण (Name and Description)	वर्ग और प्रभाग (Class & Division)	उप-प्रभाग (Sub-division)	मात्रा किसी एक समय में (Quantity at any one time)
1.	Nitrate Mixture	2,0	0	300 Kg
2.	Detonating Fuse	6,2	0	3000 Mtrs
3.	Electric and/or Ordinary Detonators	6,3	0	15000 Nos.

(ख) किसी एक कलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा [अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञप्ति के लिए]

10 times

(b) Quantity of explosives to be purchased in a calendar month [applicable for licence under article 3(b) and (c)]:

as above.

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्त परिसर की पुष्टि होती है।

The licensed premises shall conform to the following drawing(s):

रेखाचित्र क्र. (Drawing No.) E/SH/TG/22/24(E97023)

दिनांक (Dated) 08/08/2017

6. अनुज्ञप्ति परिसर निम्नलिखित पते पर स्थित हैं। The licensed premises are situated at following address:

Survey No. Sy.No.1111, ग्राम (Town/Village) : Ippaguda (V), Ghanpur Mandal

जिला (District) WARANGAL URBAN

राज्य (State) Telangana

पुलिस थाना (Police Station) : Station Ghanpur

दूरभाष (Phone) 9849437877

ई.मेल (E-Mail)

पिनकोड (Pincode) 506001

फैक्स (Fax)

7. अनुज्ञप्ति परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट हैं।

The licensed premises consist of following facilities.

Portable magazine type MV-C and MV-M fabricated by MV Fab Tech, as per CCE approval NO.E-19(71), watchmanshed. Magazine No.MV C-76 and MV-M-210

8. अनुज्ञप्ति समय - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबंधों के अधीन रहते हुए अनुदत्त की जाती है।

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

1. उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए)।

Drawings (showing site, constructional and other details) as stated in serial No. 5 above.

2. अनुज्ञप्ति प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञप्ति की शर्तों और अतिरिक्त शर्तों।

Conditions and Additional Conditions of this licence signed by the licensing authority.

3. दूरी प्ररूप DE-2 | Distance Form DE-2.

9. यह अनुज्ञप्ति तारीख 31 मार्च 2022 तक विधिमानी रहेगी। This licence shall remain valid till 31st day of March 2022.

यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपवर्णित इस अनुज्ञप्ति की शर्तों का अधिक्रमण करने या यदि अनुज्ञप्त परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहत की जा सकती है, जहां वह लागू हो।

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, whereever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 08/08/2017

उप मुख्य विस्फोटक नियंत्रक | Dy. Chief Controller of Explosives
Secunderabadनवीनीकरण के पृष्ठांकन के लिए स्थान
Space for Endorsement of Renewalनवीकरण की तारीख
Date of Renewalसमाप्ति की तारीख
Date of Expiryअनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प
Signature of licensing authority and stamp**कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडित अपराध होगा।**
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

(सेट VIII | Set VIII)

मैगजीन में वर्ग 1,2,3,4,5,6, और 7 के विस्फोटकों को बिक्री या प्रयोग हेतु रखने के लिए प्रसू एन.ई. 3 [अनुच्छेद 3 (ख) से (ग)] में मुख्य विस्फोटक नियंत्रक या विस्फोटक नियंत्रक द्वारा प्रदान किए जाने वाले अनुज्ञप्ति सं. E/SH/TG/22/24(E97023) की शर्तें निम्नलिखित हैं।
The following are the conditions of licence number E/SH/TG/22/24(E97023) to possess for sale or use, explosives of Class 1,2,3, 4, 5, 6 and 7 in a magazine in Form LE-3 (articles 3(b) to (c)) granted by Chief controller of Explosives or Controller of Explosives.

- परिसर में किसी भी समय विस्फोटकों की मात्रा अनुज्ञापन योग्य सामर्थ्य से अधिक नहीं होगी।
The quantity of explosives on the premises at any one time shall not exceed the licensable capacity.
- विस्फोटकों के भंडारण के लिए प्रयुक्त होने वाली मैगजीन अनुसूची III और अनुज्ञप्ति के उपाबंध में विनिर्दिष्ट सुरक्षा दूरी बनाए रखना होगा।
The magazine used for storage of explosives shall maintain safety distance specified in Schedule III and annexure to the licence.
- मैगजीन का प्रयोग उन सभी विस्फोटकों के, जो इस अनुज्ञप्ति में विनिर्दिष्ट हैं, रखे जाने के लिए और ऐसे रखे जाने से संबद्ध आधान या औजार या उपकरणों के रखे जाने के लिए ही किया जाएगा; अन्यथा नहीं।
The magazine shall be used only for keeping all explosives specified in this licence and of receptacles for, or tools or implements for work connected with the keeping of such explosives.
- पैकजों को खोलने का कार्य और विस्फोटकों को तोलने तथा पैक करने का कार्य मैगजीन में नहीं किया जाएगा।
The opening of packages and the weighing and packing of explosives shall not be carried on in the magazine.
- दो या दो से अधिक वर्णन के विस्फोटकों को, जिन्हें मैगजीन में रखे जाने की अनुज्ञा दी जा सकती है, मैगजीन में तभी रखे जाएंगे जब उनमें से प्रत्येक को, ऐसे पदार्थ या स्वरूप का कोई मध्यवर्ती-विभाजक लगाकर या उनके बीच ऐसा मध्यवर्ती स्थान छोड़कर, परस्पर पृथक कर दिया जाए कि किसी वजह से विस्फोटक में लगने वाली आग या होने वाला विस्फोट किसी अन्य वर्णन के विस्फोटक तक न पहुंच सके; परंतु -
(घ) 2 (नाइट्रेट मिश्रण), वर्ग 3 (नाइट्रो यौगिक) के विभिन्न विस्फोटक, वर्ग 6 प्रथम प्रभाग के अंतर्गत आने वाले सुरक्षा पत्तीते और वर्ग 6 प्रभाग 2 के अंतर्गत आनेवाले विस्फोटक प्रेरक पत्तीते, जिनमें कोई खुला लोहा या इस्पात नहीं है, एक दूसरे के साथ बिना किसी मध्यवर्ती विभाजक या स्थायन के रखे जा सकते हैं।
(ङ) वर्ग 6 प्रभाग 3 के अंतर्गत आनेवाले विस्फोटक प्रेरक अलग रखे जाएंगे।
(च) वर्ग 1 के अंतर्गत आने वाले बास्ट को अलग रखा जाएगा।
Two or more description or explosives which may be permitted to be kept in the magazine shall be kept only if they are separated from each other by an intervening partition of such substance or character, or by such intervening space, as will effectually prevent explosion or fire in the one communicating with the other; Provided that—
(d) the various explosives of Class 2 (nitrate-mixture), Class 3 (nitro-compound), safety fuses belonging to Class 6 Division 1 and detonating fuses belonging to Class 6 Division 2 as do not contain any exposed iron or steel, may be kept with each other without any intervening partition or space;
(e) Detonators belonging to Class 6 Division 3 shall be kept separately.
(f) Gun powder belonging to Class 1 shall be kept separately.
- वर्ग 3 (नाइट्रो यौगिक) के विस्फोटकों को, उनके विनिर्माण की तारीख से एक वर्ष बीत जाने के पश्चात सिवाय अनुज्ञापन प्राधिकारी की विशेष मंजूरी के मैगजीन में नहीं रखा जाएगा।
Explosives of Class 3 (nitro compound) shall not be kept in the magazine after the expiration of one year from the date of their manufacture except with the special sanction of licensing authority.
- वर्ग 3 (नाइट्रो यौगिक) के विस्फोटकों को, उनके विनिर्माण की तारीख से एक वर्ष बीत जाने के पश्चात मैगजीन में तभी रखा जाएगा जब कि किसी विस्फोटक नियंत्रक ने इसके लिए विशेष मंजूरी दे दी हो।
(i) जब ऐसी मंजूरी दे दी गई हो तो प्रत्येक निरीक्षण पर किसी विस्फोटक नियंत्रक से ऐसा लिखित प्रमाणपत्र अभिप्राप्त कर लिया जाए जिसमें दी गई मंजूरी के अंतर्गत आनेवाली अवधि दर्शित की गई हो और ऐसे प्रमाणपत्र के अनुज्ञप्तिधारी अपने पास रखेगा और मांग की जाने पर प्रस्तुत करेगा।
(ii) जब कोई विस्फोटक मानक शुद्धता का न रह जाने के कारण या द्रवणीकरण या नाइट्रो ग्लिसरीन या द्रव नाइट्रो यौगिक के निकल जाने के चिन्ह प्रकट होने के कारण मैगजीन में भण्डारित किए जाने के उपयुक्त नहीं रह जाता है तो अनुज्ञप्तिधारी अपने ही व्यय पर ऐसे विस्फोटक के निपटारे के लिए ऐसे निदेशों का अनुपालन करेगा जो मुख्य नियंत्रक या विस्फोटक नियंत्रक जारी करें।
Explosives of Class 3 (nitro compound) shall not be kept in the magazine after the expiration of one year from the date of their manufacture except with the special sanction of the Controller of Explosives.
(i) When such sanction has been given, a written certificate showing the period covered by the sanction shall be obtained from the Controller of Explosives at each inspection, and shall be kept by the licensee and produced on demand.
(ii) When an explosive owing to its being no longer of standard purity or owing to signs of liquefaction or of exuded nitro-glycerin or liquid nitro-glycerin or liquid nitrocompound is no longer fit for storage in the magazine or store house the licensee shall comply, at his own expense, with such directions as to its disposal as the Chief Controller or Controller of Explosives may issue.
- मैगजीन के भीतरी भाग या उसमें लगी बेंचो, शेल्फों और उसकी फिटिंग का इस प्रकार सन्निर्माण किया जाएगा या उन्हें इस प्रकार अंतरित या अवतरित किया जाएगा कि, विस्फोटक का किसी लोहे या इस्पात के साथ संपर्क रोका जा सके। भीतरी भाग में लगी बेंचो, शेल्फ और फिटिंग यथासाध्य गिट से मुक्त एवं साफ रखे जाएंगे तथा ऐसे विस्फोटक, जो जल से खतरनाक रूप में प्रभावित हो सकते हैं, इस बाबत सम्यक सावधानी बरती जाएगी कि वहां कोई जल मौजूद न रहे; परंतु किसी लोहे या इस्पात के खले होने के विरुद्ध सावधानी से संबंधित इस शर्त का वह भाग ऐसे किसी भवन में बाध्यकर नहीं होगा जिसमें वर्ग 6 (गोला बास्ट) के प्रथम के विस्फोटक से भिन्न कोई विस्फोटक रखा गया है।
The interior of the magazine and the benches, shelves and fittings therein shall be so constructed or so lined or covered as to prevent the exposure of any iron or steel contact with the explosives. Such interior, benches, shelves and fittings shall so far as is reasonably practicable, be kept free from grit and shall otherwise be clean; and in the case of any explosives liable to be dangerously affected by water, due precautions shall be taken to exclude water there from; Provided that so much of this condition as relates to precautions against the exposure of any iron or steel shall not be obligatory in a building in which no explosive other than explosive of the 1st Division 6th (Ammunition) Class is kept.
- यदि तडित चालक का परीक्षण विस्फोटक नियंत्रक करता है तो अनुज्ञप्तिधारी ऐसे परीक्षण के लिए विहित फीस का संदाय करेगा यदि परीक्षण असमाधानकारी साबित होता है तो उतनी ही फीस अनुज्ञप्तिधारी द्वारा पश्चात्कर्ती प्रत्येक परीक्षण के लिए तब तक दी जाती रहेगी जब तक कि परीक्षण अधिकारी तडित चालक को समाधानप्रद घोषित नहीं कर देता।
परंतु किसी एक परीक्षण के लिए देय फीस किसी एक दिन के दौरान किसी चालक के किए गए सभी परीक्षणों के लिए प्रभार्य होगा।
परंतु यह और कि यदि दो या अधिक तडित चालक एक ही मैगजीन से संबद्ध हैं तो ऐसे सभी चालकों के परीक्षण के लिए फीस ऐसी किसी फीस से अधिक नहीं होगी जो किसी एक तडित चालक के परीक्षण के लिए हर स्थिति में विहित की गई है।
If the lighting conductor is tested by the Controller of Explosives, the licensee shall pay the fees prescribed for test. In the even of the test proving unsatisfactory, the same fees shall be payable by the licensee for each subsequent test until the lighting conductor is passed by the testing officer as satisfactory; Provided that the fees payable for a single test shall be charged for all tests made on a conductor during any one day:
Provided further that where two or more lighting conductors are attached to one and the same magazine, the fee for the testing of all such conductors shall not exceed the fee prescribed in this condition for testing a single lighting conductor.
- उपयुक्त तथा जेब रहित कार्यकरण वस्त्रों, उपयुक्त जूतों के प्रयोग द्वारा तथा तलाशी लेकर या अन्यथा अथवा ऐसे किन्हीं साधनों द्वारा इस बाबत सम्यक उपबंध किया जाएगा कि, फैक्ट्री परिसर में अग्नि, दियासलाई अथवा ऐसी कोई वस्तुएं या पदार्थ, जिससे विस्फोट हो सकता है या आग लग सकती हो, किन्तु इस शर्त के कारण ऐसी संरचना, स्थिति या स्वरूप में किसी कृत्रिम बत्ती का प्रवेश वर्जित नहीं है जिससे आग लगने या विस्फोट होने का खतरा न हो।
परंतु इस शर्त का वह भाग, जो लोहे या इस्पात के अपवर्जन को लागू होता है, ऐसे किसी भवन के संबंध में बाध्य कर नहीं होगा जिससे भिन्न कोई विस्फोटक नहीं रखा गया है।

K. Thirumal Reddy

Contractor

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 Cell: 9849437877
 Email: ktr2555@gmail.com

Date : 23-10-2020

శ్రీయుత గౌరవనీయులైన గ్రామ పంచాయతి కార్యదర్శి,
 నర్సింగాపూర్, పాలకుర్తి మండలము,
 జనగామ జిల్లా గారికి నమస్కరించి వ్రాయునది ఏమనగా.

ఆర్యా!

విషయము: - రంగరాయిగూడెం గ్రామ శివారులో గల కోరగుట్ట సర్వే నెం. 1109
 లోని పనులు నిలిపి వేయాలని నర్సింగాపూర్ గ్రామపంచాయతి లో
 పాలకుర్తి మండలము, తేది: 14-9-2020 రోజున ఏమైనా తీర్మాణాలు
 చేసినారా? చేస్తే దాని సమాచారం ఇచ్చుట గురించి.

పై విషయానుసారం తమరిని కోరునది ఏమనగా. రంగరాయిగూడెం గ్రామ శివారు
 సర్వే నెం. 1109 లో కోరగుట్ట స్టాన్ క్రషర్ క్వారీ పనులు నిలిపివేయాలని మీయొక్క
 నర్సింగాపూర్ గ్రామపంచాయతి, పాలకుర్తి మండలము, తేది: 14-9-2020 రోజున
 గ్రామ పంచాయతిలో ఏమైనా తీర్మాణాలు చేసినారా? చేస్తే ఏ నిబంధనల ప్రకారం చేసినారో
 తెలుపగలరని మనవి.

ఇట్లు
 మీ విధేయుడు,

(K. Thirumal Reddy)

(కె. తిరుమల్ రెడ్డి)

కాంట్రాక్టర్

కుందూరు తిరుమల్ రెడ్డి స్టాన్ క్రషర్

సర్వే నెం 1109

ఇప్పగూడెం (రంగరాయిగూడెం)

ఘణపురం (స్టే) మం.

జనగామ జిల్లా

(Handwritten signature and stamp)
 గ్రామ పంచాయతి కార్యదర్శి
 నర్సింగాపూర్, పాలకుర్తి మండలము,
 జనగామ జిల్లా

78/A

**K THIRUMAL REDDY
CONTRACTOR**

dated 23-10-2020

**To
The Hon'ble secretary
Gram Panchayath
Narsingapur Palakurhti (M)
Jangoen District**

Sir,

Sub:- To stop the works going on in Sy.No. 1109 situated at Koragutta hamlet of Rangarayagudem village . If any resolutions are passed in the Narsingapur Gram Panchayath Palakurthy Mandal on 14-9-2020 ? if so kindly to furnish information regarding.

=====

As per the above subject matter it is requested to stop the Korugutta Stone crushing Quarry works are going in Sy No 1109 situated at Rangarayagudem Village hamlets .If any resolutions are passed in the Narasingapur Gram Panchayath Palakurthy Mandal on 14-9-2020 ? if so under what terms and conditions i is passed kingly to inform.

Yours faithfully

Sd/-

K Thirumal Reddy

Contractor

Kunduru Thirumalreddi Stone

Crusher Sy No 1109 Ipugudem

Rangarayagudem Ghanapuram

(Station) Jangoen District

// translated copy //



శ్రీయుత కుందూరు తిరుమల్ రెడ్డి, స్టోన్ క్రషర్, రంగరాయిగూడెం (ఇప్పగూడెం) గారికి తెలియచేయు విషయము. మీరు మీయొక్క స్టోన్ క్రషర్ క్వారి సర్వే నెం 1109 (కోరగుట్ట) లీజు రద్దు చేయాలని తీర్మాణం ఏమైనా చేసినారా? అని దివి. 03.11.2020 రోజున లేఖ ద్వారా అడిగిన దానికి "సమాధానము" గా దివి. 27-10-2020 రోజున మేము అనగా నర్సింగాపూర్ గ్రామపంచాయతి సర్పంచ్ గ్రామపంచాయతి కార్యదర్శి గార్లము కలిసి వ్రాసి ఇచ్చు దరఖాస్తు విరమణ పత్రము ఏమనగా. మేము మా యొక్క గ్రామపంచాయతి ఆవరణలో తేది: 14-9-2020 రోజున మేము మా యొక్క గ్రామ అభివృద్ధి పనులకై గ్రామపంచాయతి సమావేశము జరుపు కొనుచుండగా ఇట్టి విషయాన్ని మా యొక్క గ్రామకాపురస్తుడగు సామ నర్సిరెడ్డి గారు కొంత మంది ఇతర గ్రామస్తులతో కలిసి మా గ్రామపంచాయతి వద్దకు వచ్చి మా గ్రామపంచాయతికి ఏలాంటి సంబంధం లేనటువంటి రంగరాయిగూడెంనకు చెందిన శ్రీయుత కుందూరు తిరుమల్ రెడ్డి, స్టోన్ క్రషర్, రంగరాయిగూడెం (ఇప్పగూడెం) స్టోన్ క్రషర్ క్వారి సర్వే నెం 1109 (కోరగుట్ట) క్వారీ వలన రైతులకు మరియు ప్రజలకు ఇబ్బందులు జరుగుచున్నవని అట్టి క్రషర్ అనుమతులను రద్దు చేయాలని మా యొక్క గ్రామపంచాయతి సమావేశము జరగకుండా తప్పుడు సమాచారంతో మమ్మల్ని తప్పుదారి పట్టించి, మేము విచారణ చేసి నిర్ణయము తీసుకుంటామని చెప్పినా వినకుండా కొంత మంది ప్రజలను రెచ్చగొడుతూ ఇబ్బందులు పెట్టగా మేము వారికి గ్రామపంచాయతి నుండి ఒక అనధికారిక తీర్మాణము ఇవ్వవలెననిది.

తదుపరి మేము క్షేత్రస్థాయిలో విచారణ జరపగా చుట్టుప్రక్కల మా గ్రామ రైతులను విచారించగా ఈ క్వారీవలన మాకు ఏలాంటి ఇబ్బందులు లేవని తెలిపినారు. కావున మేము పై వ్యక్తులు ఇచ్చిన తప్పుడు సమాచారంతో పిర్యాదు చేసినటువంటి దానిపైన చేసినటువంటి అనధికారిక తీర్మాణము తప్పు అని నిర్ధారించుకొని మేము తేది. 14.09.2020 వ రోజున చేసిన తీర్మాణాన్ని రద్దుపరుస్తూ లేఖ ద్వారా తీర్మాణాన్ని రద్దుచేసి తమరికి వివరణ ఇచ్చుచున్నాము.

కార్యదర్శి
గ్రామ పంచాయతి, నర్సింగాపూర్ తండా
మం. పాలకుర్తి, జి. జనగాం
మం. పాలకుర్తి

జనగాం జిల్లా

సర్పంచ్
గ్రామపంచాయతి, నర్సింగాపూర్ తండా
మం. పాలకుర్తి, జి. జనగాం

To
Kunduru Thirumal Reddy
Stone crusher
Rangarayagudem (Ippugudem)

It is bring o your notice that if any resolutions e passed regarding to cancel the lease (Korugutta) in Sy No 1109? You asked through your letter dt 3-11-2020 . The answer is on 27-10-2020 we the Narsingapur Gram Panchayath Sarpanch Gram Panchayath Secretary get together written this letter is our Gram Panchayath premises to conduct a meeting on14-9-2020 to discuss bout the development of the works in the Gram Panchayath . In this meeting one of our villager Saama Narsireddi and some other villagers are came to Gram Panchayath office and informed us sour riots are facing lot of troubles due to Sri Kunduru Thirumalrddi Stone Crusher Rangarayagudem (Ippugudem) Stone crusher quarry inSy No 1109) Korugutta) and further requested us to cancel the said lease and they are obstructed to our meting Agenda with a false information . Even though we informed them to enquire the matter and came into a conclusion but the villagers are not hear our words and some of the villagers are creating troubles . Hence our Gram Panchayath was pleased to passed an un- authorized resolutions.

Further that we enquire in the field and surrounding village riots and they informed us that they have no problems for quarry. Hence as per the above enquiry we decided that the un authorised resolution is false and hence on14-9-2020 passed resolution is cancelled and the same information is informed to your

Sd/-xxxxxxxxxx

Sarpanch

// translated copy //

K. Thirumal Reddy

Contractor

H.No. 1-9-1134, Sahakar Nagar,
Hunter Road, Hanamkonda - 506 001.
Ph: 0870-2544959 (O)
Cell: 9849437877
Email: ktr2555@gmail.com

Date : 23-10-2020

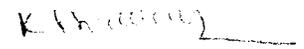
శ్రీయుత గౌరవనీయులైన గ్రామ పంచాయతి కార్యదర్శి,
కోతులబాద్, పాలకుర్తి మండలము,
జనగామ జిల్లా గారికి నమస్కరించి వ్రాయునది ఏమనగా.

ఆర్యా!

విషయము:- రంగరాయిగూడెం గ్రామ శివారులో గల కోరగుట్ట సర్వే నెం. 1109 లోని పనులు నిలిపి వేయాలని కోతులబాద్ గ్రామపంచాయతి లో పాలకుర్తి మండలము, తేది: 7-9-2020 రోజున ఏమైనా తీర్మాణాలు చేసినారా? చేస్తే దాని సమాచారం ఇచ్చుట గురించి.

పై విషయానుసారం తమరిని కోరునది ఏమనగా. రంగరాయిగూడెం గ్రామ శివారు సర్వే నెం. 1109 లో కోరగుట్ట స్టాన్ క్రషర్ క్వారీ పనులు నిలిపివేయాలని మీయొక్క కోతులబాద్ గ్రామపంచాయతి, పాలకుర్తి మండలము, తేది: 7-9-2020 రోజున గ్రామ పంచాయతిలో ఏమైనా తీర్మాణాలు చేసినారా? చేస్తే ఏ నిబంధనల ప్రకారం చేసినారో తెలుపగలరని మనవి.

ఇట్లు
మీ విధేయుడు,



(కె. తిరుమల్ రెడ్డి)

కాంట్రాక్టర్

కుందూరు తిరుమల్ రెడ్డి స్టాన్ క్రషర్

సర్వే నెం 1109

ఇప్పగూడెం (రంగరాయిగూడెం)

ఘణపురం (స్టే) మం.

జనగామ జిల్లా


Paradeepath Secretary
Vill: FOTNALABADA
Mdt. Paradeepath, Hanamkonda

K THIRUMAL REDDY
Contractor

dated 23-10-2020

To
The Hon'ble secretary
Gram Panchayath
Kothulabad Palakurhti (M)
Jangoen District

Sir,

Sub;- To stop the works going on in Sy No 1109 situated at Koragutta hamlet of Rangarayagudem villge . If any resolutions are passed in the Kothulabad Gram Panchayath Palakurthy Mandal on 7-9-2020 ? if so kindly to furnish information regarding.
=====

As per the above subject matter it is requested to stop the Korugutta Stone crushing Quarry works are going in Sy No 1109 situated at Rangarayagudem Village hamlets .If any resolutions are passed in the LKothulabad Gram Panchayath Palakurthy Mandal on 7-9-2020 ? if so under what terms and conditions i is passed kingly to inform.

Yours faithfully
K Thirumal Reddy
Contractor
Kunduru Thirumalreddi Stone
Crusher Sy No 1109 Ipugudem
Rangarayagudem Ghanapuram
(Station) Jangoen District

// translated copy //



శ్రీయుత కుందూరు తిరుమల్ రెడ్డి, స్టోన్ క్రషర్, రంగరాయగూడెం (ఇప్పగూడెం) గారికి తెలియచేయు విషయము. మీరు మీయొక్క స్టోన్ క్రషర్ క్వారీ సర్వే నెం 1109 (కోరగుట్ట) లీజు రద్దు చేయాలని తీర్మాణం ఏమైనా చేసినారా? అని దివి. 23-10-2020 రోజున లేఖ ద్వారా అడిగిన దానికి "సమాధానము" గా దివి. 03.11.2020 రోజున మేము అనగా కోతులాబాద్ గ్రామపంచాయతి సర్పంచ్ గ్రామపంచాయతి కార్యదర్శి గార్లము కలిసి (వ్రాసి ఇచ్చు) దరఖాస్తు విరమణ (తీర్మాణము రద్దు) పత్రము ఏమనగా. మేము మా యొక్క కోతులాబాద్ గ్రామపంచాయతి ఆవరణలో తేది: 07-09-2020 రోజున మేము మా యొక్క గ్రామపంచాయతిలో గ్రామ సమస్యలపై చర్చించుటకు మా యొక్క గ్రామపంచాయతి సభ్యులము కొంతమందిమి సమావేశమవగా మా వద్దకు నర్సింగాపురం గ్రామానికి చెందిన సామ నర్సిరెడ్డి గారు కొంత మంది ఇతర గ్రామస్తులతో సుమారు 8 మంది తో మా గ్రామపంచాయతి వద్దకు వచ్చి నేను శ్రీయుత కుందూరు తిరుమల్ రెడ్డి, స్టోన్ క్రషర్, రంగరాయగూడెం (ఇప్పగూడెం) స్టోన్ క్రషర్ క్వారీ సర్వే నెం 1109 (కోరగుట్ట) లీజు రద్దు చేయాలని నేను చుట్టుప్రక్కల గ్రామాల, గ్రామపంచాయతీల తీర్మాణాలు తెచ్చానని, మీరు కూడ మాకు తీర్మాణము ఇవ్వాలని అడుగగా

మేము అట్టి క్రషర్ తో మాకు మా గ్రామపంచాయతీకి ఏమి సంబంధం లేదు అని మేము చెప్పినా వినకుండా మాకు మా సమావేశానికి ఆటంకంగా గొడవ చేయగా మేము ఒక అసాధికారికి తీర్మాణంపై సంతకాలు చేసి ఇచ్చినాము. ఇట్టి తీర్మాణాన్ని కొందరు వ్యక్తులు వారి యొక్క స్వార్థప్రయోజనాలకు వాడుకుంటున్నారని తెలిసి మేము కోరగుట్ట సర్వే నెం.1109 రంగరాయగూడెం (ఇప్పగూడెం) దానిపైన విచారణ జరుపగా మాకు ఏలాంటి ఇబ్బందులు లేవని చుట్టుప్రక్కల మా గ్రామ రైతులు తెలిపినారు. మేము తీర్మాణ విషయాన్ని మా రైతులతో చర్చించగా రంగరాయ గూడెం, కోరగుట్ట క్రషర్ వలన మనకు ఏలాంటి లాభనష్టాలు లేవని వారు తెలిపినారు.

కావున మేము తేది: 07.09.2020 రోజున కొంతమంది ఇచ్చిన తప్పుడు సమాచారంతో మేము చేసిన అసాధికారిక తీర్మాణ పత్రము తప్పు అని నిర్ధారించుకొని తేది.03.11.2020 రోజున తప్పుడు అసాధికార తీర్మాణాన్ని రద్దు చేస్తూ ఇట్టి విషయాన్ని 23.10.2020 వ రోజున మీరు అడిగిన లేఖకు సమాధానముగా ఇట్టి విషయాన్ని దృవీకరించుచూ ఇవ్వనైనది.

కార్యదర్శి
Panchayat Secretary
VILKOTULABADA
M.D. Panchayat, Dist. J.

సర్పంచ్
సర్పంచ్
కోతులాబాద్ గ్రామపంచాయతి
మం. పాలకుర్తి
జనగామ జిల్లా

To
Kunduru Thirumal Reddy
Stone crusher
Rangarayagudem (Ippugudem)

It is bring o your notice that if any resolutions e passed regarding to cancel the lease (Korugutta) in Sy No 1109? The answer is on 27-10-2020 we the Kothulabad Gram Panchayath Sarpanch Gram Panchayath Secretary get together written this letter is our Gram Panchayath premises to conduct a meeting on 7-9-2020 to discuss bout the development of the works in the Gram Panchayath . In this meeting one of our villager Saama Narsireddi and some other villagers are came to Gram Panchayath office and informed us sour riots are facing lot of troubles due to Sri Kunduru Thirumalrddi Stone Crusher Rangarayagudem (Ippugudem) Stone crusher quarry in Sy No 1109) Korugutta) and further requested us to cancel the said lease and they are obstructed to our meeting Agenda with a false information . Even though we informed them to enquire the matter and came into a conclusion but the villagers are not hear our words and some of the villagers are creating troubles . Hence our Gram Panchayath was pleased to passed an un- authorized resolutions.

Further that we enquire in the field and surrounding village riots and they informed us that they have no problems for quarry. Hence as per the above enquiry we decided that the un authorised resolution is false and hence on 03-11-2020 passed resolution is cancelled and the same information is informed to you

Sd/-G.Yadayya
Sarpanch

Kothulabad Gram Panchayath
Palakurthy Mandal,
Jangaon district.

// translated copy //

తేది 23-10-2020

శ్రీయుత సర్పంచ్ & పంచాయతీ కార్యదర్శి,
గ్రామ పంచాయతీ,
కోమటిగూడెం గారలకు నమస్కరించుచు వ్రాయునది ఏమనగా!

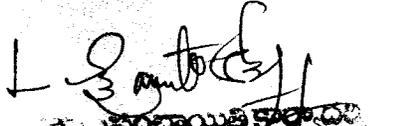
అర్యా!

నేను, అనగా, కుందూరు తిరుమల్ రెడ్డి, స్టాన్ క్రషర్, రంగరాయిగూడెం
(ఇప్పగూడెం) నర్వే నెం.1109లో గల మా యొక్క స్టాన్ క్రషర్ క్వారీ లీజును రద్దు
చేయమని ఏమైన తీర్మాణము చేసినారా? తీర్మాణము వివరాలు మాకు తెలియచేయగలరని
కోరుచున్నాము.

ఇట్లు,

K. H. S. S. S.

(కుందూరు తిరుమల్ రెడ్డి)


పంచాయతీ కార్యదర్శి
కోమటిగూడెం, పంచాయతీ
జి. జుగూం

82/A

**K THIRUMAL REDDY
CONTRACTOR**

dated 23-10-2020

**To
The Hon'ble secretary
Gram Panchayath
Kothulabad Palakurhti (M)
Jangaon District**

Sir,

I Kunduru Thirumala Reddy Stone Crusher Rangarayagudem (Ippugudem) stated if the Gram Panchayath resolved to cancel my Stone crusher quarry lease . Kindly furnish the details to and to do justice

Yours faithfully
Sd/-
K Thirumal Reddy

// translated copy //

28-10-2020

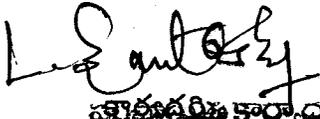
శ్రీ కుందూరు తిరుమల్ రెడ్డి, స్టోన్ క్రషర్, రంగరాయిగూడెం (ఇప్పగూడెం) గారికి తెలియచేయు విషయము, మీరు మీ యొక్క స్టోన్ క్రషర్ క్వారీ సర్వే నెం.1109 (కోరగుట్ట) లీజు రద్దు చేయాలని తీర్మాణం ఏమైనా చేసినారా? అని తేది 23-10-2020 రోజున లేఖ ద్వారా అడిగిన దానికి 'సమాధానము'గా తేది 28-10-2020 రోజున మేము, అనగా, కోమటిగూడెం గ్రామ పంచాయతీ సర్పంచ్ మరియు గ్రామ పంచాయతీ కార్యదర్శి గారలము కలిసి వ్రాసి ఇచ్చు దరఖాస్తు సమాధానం ఏమనగా!

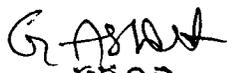
మేము, మా యొక్క గ్రామ పంచాయతీ ఆవరణలో తేది 17-09-2020 రోజున గ్రామ సభ జరుపుచుండగా కొంత మంది ఇతర గ్రామాలకు చెందినవారు వచ్చి రంగరాయిగూడెం గ్రామానికి చెందిన శ్రీ కుందూరు తిరుమల్ రెడ్డి, స్టోన్ క్రషర్ క్వారీ సర్వే నెం.1109 (కోరగుట్ట) వలన మాకు ఇబ్బంది జరుగుతుందని సమాచారంతో గ్రామ సభలో చెప్పడం జరిగినది, అట్టి క్రషర్ క్వారీ లీజును రద్దు చేయాలని తీర్మాణము చేయమని గొడవ చేయగా, గ్రామ సభలో చర్చించి, అట్టి క్వారీకి మన గ్రామానికి ఏలాంటి సంబంధం లేదని, మా గ్రామ ప్రజలు కొంత మంది చెప్పడం జరిగినది, మా ప్రక్క గ్రామాల వ్యక్తులు మా గ్రామ పంచాయతీ కోరగుట్ట క్వారీ క్రషర్ లీజును రద్దు చేయాలని మేము తీర్మాణం చేసినట్లుగా అధికారుల వద్ద ఫిర్యాదు చేసినట్లు మాకు తెలిసినది, కాని, మేము తీర్మాణము పత్రముపై కొంత మంది సంతకాలు చేసి క్షేత్రస్థాయిలో పరిశీలించిన పిదప మీకు అసలు తీర్మాణము ఇస్తామని చెప్పినాము, కానీ వారు దానిని మా అనుమతి లేకుండా వారి యొక్క సెల్ ఫోన్ లో ఫోటోలు తీసుకొని, ఫోటో కాపీలతో అధికారుల వద్ద ఫిర్యాదు చేసినారని, తెలిసినది కానీ, మేము ఎవరికి అసలు తీర్మాణము కాపీని ఇవ్వలేదు.

పై విషయాన్ని మేము క్షేత్రస్థాయిలో పరిశీలన చేయగా మా గ్రామ ప్రజలకు, రైతులకు ఎలాంటి నష్టము లేదని తెలిసినది.

కావున, మా గ్రామ పంచాయతీకి కోరగుట్ట క్వారీ క్రషర్ తో ఎలాంటి నష్టము కాని, లాభము కాని లేనందున మేము ఏలాంటి తీర్మాణము చేయలేదని తమరికి తెలియ చేయుచున్నాము.

ఇట్లు,


 గ్రామ పంచాయతీ కార్యదర్శి
 గ్రామ పంచాయతీ కార్యదర్శి యాని యు.ఎస్.ఎస్.ఎస్.
 కోమటిగూడెం.


 సర్పంచ్
 గ్రామ పంచాయతీ కార్యదర్శి యాని యు.ఎస్.ఎస్.ఎస్.
 కోమటిగూడెం.

dated 28-10-2020

**To
Kunduru Thirumal Reddy
Stone crusher
Rangarayagudem (Ippugudem)**

It is bring to your notice that whether have you passed any resolutions in regard to cancel the lease (Korugutta) in Sy. No. 1109? The answer is on 28-10-2020 we the Komatigudem Gram Panchayath Sarpanch Gram Panchayath Secretary get together written this letter is our Gram Panchayath premises to conduct a meeting on 17-09-2020 to discuss bout the development of the works in the Gram Sabha . In this meeting one of our villager Saama Narsireddi and some other villagers are came to Gram Panchayath office and informed us sour riots are facing lot of troubles due to Sri Kunduru Thirumalrddi Stone Crusher Rangarayagudem (Ippugudem) Stone crusher quarry in Sy. No. 1109) Korugutta) and further requested us to cancel the said lease and they are obstructed to our meeting Agenda with a false information . Even though we informed them to enquire the matter and came into a conclusion but the villagers are not hear our words and some of the villagers are creating troubles . Hence our Gram Panchayath was pleased to passed an un- authorized resolutions.

Further that we enquired in the field and surrounding village riots and they informed us that they have no problems for quarry. Hence as per the above enquiry we decided that there is any losses or profits hence the Gram Panchayath is not passed any resolutions in this regard.

Sd/- G.Ashok
Sarpanch,
Komatigudem Mandal, Ghanpur, Jangaon

// translated copy //

K. Thirumal Reddy

Contractor

No. 1-9-1134, Sahakar Nagar,
Hunter Road, Hanamkonda - 506 001.
Ph: 0370-2544959 (O)
Cell: 9849437877
Email: ktr2555@gmail.com

Date: 10-10-2020

శ్రీయుత గౌరవనీయులైన గ్రామ పంచాయతి కార్యదర్శి,
రంగరాయిగూడెం, ఘణపురం (స్టే) మండలము,
జనగామ జిల్లా గారితో నమస్కరించి వ్రాయునది ఏమనగా.

ఆర్యా!

విషయము:- రంగరాయిగూడెం గ్రామ శివారులో గల కోరగుట్ట సర్వే నెం. 1109
లోని పనులు నిలిపి వేయాలని ఏమైనా తీర్మాణాలు చేసినారా? చేస్తే
దాని సమాచారం ఇచ్చుట గురించి.

పై విషయానుసారం తమరిని కోరునది ఏమనగా. రంగరాయిగూడెం గ్రామ శివారు
సర్వే నెం. 1109 లో కోరగుట్ట స్టోన్ క్రషర్ క్వారీ పనులు నిలిపివేయాలని మీయొక్క
రంగరాయిగూడెం గ్రామ పంచాయతిలో ఏమైనా తీర్మాణాలు చేసినారా? చేస్తే ఏ నిబంధనల
ప్రకారం చేసినారో తెలుపగలరని మనవి.

ఇట్లు
మీ విధేయుడు,

K. Thirumal Reddy

(కె. తిరుమల్ రెడ్డి)

కాంట్రాక్టర్

కుందూరు తిరుమల్ రెడ్డి స్టోన్ క్రషర్
సర్వే నెం 1109
ఇప్పగూడెం (రంగరాయిగూడెం)
ఘణపురం (స్టే) మం.
జనగామ జిల్లా

Received
10-10-2020

Quality
పంచాయతీ కార్యదర్శి
గ్రా. పం. రంగరాయిగూడెం,
మం. ఘణపురం (స్టే), జి. జనగాం

84/A

**K THIRUMAL REDDY
CONTRACTOR**

dated 10-10-2020

**To
The Hon'ble secretary
Gram Panchayath
Rangarayagudem, Ghanapuram (Stn) Mandal,
Jangoen District**

Sir,

Sub:- To stop the works going on in Sy.No. 1109 situated at Koragutta hamlet of Rangarayagudem village . If any resolutions are passed so kindly to furnish information regarding.

=====

As per the above subject matter it is requested to stop the Korugutta Stone crushing quarry works are going on in Sy.No.1109 situated at Rangarayagudem Village hamlets .If any resolutions are passed in the Rangarayagudem Gram Panchayath? if so under what terms and conditions i is passed kingly to inform.

Yours faithfully

Sd/-

K Thirumal Reddy

Contractor

Kunduru Thirumalreddi Stone

Crusher Sy No 1109 Ipugudem

Rangarayagudem Ghanapuram

(Station) Jangoen District

శ్రీయుత కుందూరు తిరుమల్ రెడ్డి, స్టాన్ క్రషర్, రంగరాయిగూడెం (ఇప్పగూడెం) గారికి తెలియచేయు విషయము. మీరు మీయొక్క స్టాన్ క్రషర్ క్వాలి సర్వే నెం 1109 (కోరగుట్ట) లీజు రద్దు చేయాలని తీర్మాణం ఏమైనా చేసినారా? అని దివి. 10-10-2020 రోజున లేఖ ద్వారా అడిగిన దానికి "సమాధానము" గా దివి. 20-10-2020 రోజున నేను రంగరాయిగూడెం గ్రామపంచాయతి మినిట్స్, తీర్మాణాల బుక్స్ లో చూసి వ్రాయు విషయము ఏమనగా. ఈరోజు అనగా 20-10-2020 రోజున ఇచ్చు సమాచారం ప్రకారం సర్వే నెం. 1109 (కోరగుట్ట) క్వాలి లీజులు రద్దు చేయాలని కాని పనులు నిలిపి వేయాలని కాని ఎక్కడ తీర్మాణము చేయలేదని తెలుపుచున్నాము.



Quang
పంచాయతీ కార్యదర్శి
 గా. పం. రంగరాయిగూడెం గ్రామపంచాయతి
 రంగరాయిగూడెం గ్రామపంచాయతి
 పి.సి. మునీషారెడ్డి, జి. జనగాం

85/A

To
Kunduru Thirumal Reddy
Stone crusher
Rangarayagudem (Ippugudem)

It is bring o your notice that if any resolutions passed regarding to cancel the Stone Crusher quarry lease (Korugutta) in Sy.No.1109? You asked through your letter dt 10-10-2020 . The answer is on 20-10-2020 as per the entries of Rangarayagudem Gram Panchayath Minutes and as per the matter of resolution Book on 20.10.2020 that to cancel the Korugutta Stone Crusher Quarry lease or the to stop the on going works in Sy.No.1109 we never passed any such resolution. Hence our Gram Panchayath is pleased to inform you.

Sd/-xxxxxxxxx
Panchayath Secretary
Rangarayagudem Ghanapuram
(Station) Jangoen District

// translated copy //

K. Thirumal Reddy

Contractor

No. 1-9-1134, Sahakar Nagar,
Hunter Road, Hanamkonda - 506 001.
Ph: 0870-2544959 (O)
Cell: 9849437877
Email: ktr2555@gmail.com

Date: 23-10-2020

శ్రీయుత గౌరవనీయులైన గ్రామ పంచాయతి కార్యదర్శి,
ఇప్పగూడెం, ఘణ్పూర్ (స్టే) మండలము,
జనగామ జిల్లా గారికి నమస్కరించి వ్రాయునది ఏమనగా.

ఆర్యా!

విషయము:- రంగరాయిగూడెం గ్రామ శివారులో గల కోరగుట్ట సర్వే నెం. 1109 లోని పనులు నిలిపి వేయాలని ఇప్పగూడెం గ్రామపంచాయతి లో ఘణ్పూర్ (స్టే) మండలము, తేది: 27-7-2020 రోజున ఏమైనా తీర్మాణాలు చేసినారా? చేస్తే దాని సమాచారం ఇచ్చుట గురించి.

పై విషయానుసారం తమరిని కోరునది ఏమనగా. రంగరాయిగూడెం గ్రామ శివారు సర్వే నెం. 1109 లో కోరగుట్ట స్టాన్ క్రషర్ క్వారి పనులు నిలిపివేయాలని మీయొక్క ఇప్పగూడెం గ్రామపంచాయతి, ఘణ్పూర్ (స్టే) మండలము. తేది: 27-7-2020 రోజున గ్రామ పంచాయతిలో ఏమైనా తీర్మాణాలు చేసినారా? చేస్తే ఏ నిబంధనల ప్రకారం చేసినారో తెలుపగలరని మనవి.

ఇట్లు
మీ విధేయుడు,

(K. Thirumal Reddy)

(కె. తిరుమల్ రెడ్డి)

కాంట్రాక్టర్

కుందూరు తిరుమల్ రెడ్డి స్టాన్ క్రషర్

సర్వే నెం 1109

ఇప్పగూడెం (రంగరాయిగూడెం)

ఘణ్పూర్ (స్టే) మం.

జనగామ జిల్లా

Received
Dec 23/20
పంచాయతి కార్యదర్శి
ఇప్పగూడెం, ఘణ్పూర్ (స్టే) మండలము, జనగామ జిల్లా

86/A

**K THIRUMAL REDDY
CONTRACTOR**

dated 23-10-2020

**To
The Hon'ble secretary
Gram Panchayath
Ippagudem, Ghanpur (Stn) Mandal,
Jangoen District**

Sir,

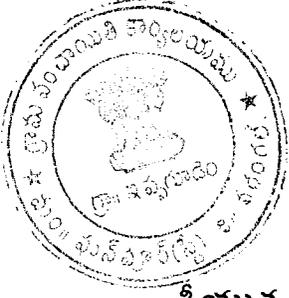
Sub:- To stop the works going on in Sy.No. 1109 situated at Koragutta hamlet of Rangarayagudem village . If any resolutions are passed in the Ippagudem Gram Panchayath of Ghanpur (Stn) Mandal on 27-07-2020 ? if so kindly to furnish information regarding.

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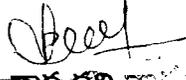
As per the above subject matter it is requested to stop the Korugutta Stone crushing Quarry works are going in Sy.No. 1109 situated at Rangarayagudem Village hamlets .If any resolutions are passed in the Ippagudem Gram Panchayath of Ghanpur (Stn) Mandal on 27-07-2020 ? if so under what terms and conditions is passed kindly to inform.

Yours faithfully
Sd/-
K Thirumal Reddy
Contractor
Kunduru Thirumalreddi Stone
Crusher Sy No 1109 Ippagudem
Rangarayagudem Ghanapuram
(Station) Jangoen District

// translated copy //



శ్రీయుత కుందూరు తిరుమల్ రెడ్డి, స్టాన్ క్రషర్, రంగరాయిగూడెం (ఇప్పగూడెం) గారికి తెలియచేయు విషయము. మీరు మీయొక్క స్టాన్ క్రషర్ క్వాలి సర్వే నెం 1109 (కోరగుట్ట) లీజు రద్దు చేయాలని తీర్మాణం ఏమైనా చేసినారా? అని దివి. 23-10-2020 రోజున లేఖ ద్వారా అడిగిన దానికి "సమాధానము" గా దివి. 27-10-2020 రోజున నేను ఇప్పగూడెం గ్రామపంచాయతి మినిట్స్, తీర్మాణాల బుక్స్ లో చూసి వ్రాయు విషయము ఏమనగా. ఈరోజు అనగా 27-10-2020 రోజున ఇచ్చు సమాచారం ప్రకారం ఇప్పగూడెం గ్రామపంచాయతిలో గల సర్వే నెం. 1109 (కోరగుట్ట) క్వాలి లీజులు రద్దు చేయాలని కాని పనులు నిలిపి వేయాలని కాని ఎక్కడ తీర్మాణము చేయలేదని తెలుపుచున్నాము.


పంచాయతీ కార్యదర్శి
ఇప్పగూడెం గ్రామపంచాయతి జనగాం.

మం. స్టేషన్ ఘన్ పూర్

జనగామ జిల్లా

87/A

dated 23-10-2020

To

***The Asst. Director of Mines & Geology,
Jangoen District
Telangana State.***

Sir,

Sub:- Holding agricultural lands in Sy.No. 39, 40, 41, 43, 44 & 45 situated at Kothulabad, Palakurthi Mandal and we have not given any complaint in regard to Govt. Quarry Lease in Sy.No.1109 of Rangarayagudem village Ghanpur (Stn) - Regarding.

=====

As per the above subject matter it is to inform you that we belongs to Kothulabad, Palakurthi Mandal and holding agricultural lands about 26 Acres of lands in Sy.No. 39, 40, 41, 43, 44 & 45. Adjacent to us there is Government Quarry in Sy.No.1109 of Rangarayagudem village Ghanpur (Stn). We do not have any kind of problem or loss from this quarry. We came to understand survey is being conducted at Kothulabad Grama Sabha and passed resolution in regard to our agricultural lands. We never participated for stopping of quarry works there. Hence, we request you not to take any adverse action against the false complaints thereon.

Yours faithfully
Sd/-

Farmers of Kothulabad Village

// translated copy //

23-10-2020

శ్రీయుత గౌరవనీయులైన అసిస్టెంట్ డైరెక్టర్ ఆఫ్ మైన్స్ & జియాలజి,
జనగామ జిల్లా గారికి నమస్కరించి వ్రాయునది ఏమనగా.

ఆర్యా!

విషయము:- సర్వే నెం. 39, 40, 41, 43,44, 45 గ్రామము కోతులబాద్, పాలకుర్తి మండలములో మేము వ్యవసాయ భూములను కలిగియున్నాము. మేము సర్వే నెం. 1109 గ్రామము రంగరాయగూడెం ఘన్ పూర్ (స్టే) మండలము ప్రభుత్వ క్వారి లీజుపై మేము ఎలాంటి ఫిర్యాదు చేయలేదని తెలుపుట గురించి.

మేము అనగా కోతులబాద్ గ్రామము, మండలము పాలకుర్తిలో సుమారుగా 26 ఎకరాల భూమి సర్వే నెం. 39, 40, 41,43, 44, 45 లలో కలిగియున్నాము. మాపక్కన గల కోరుగుట్ట సర్వే నెం. 1109, రంగరాయగూడెం గ్రామపంచాయతి, మండలము స్టేషన్ ఘన్ పూర్ గల ప్రభుత్వ క్వారితో మాకు ఎలాంటి ఇబ్బంది గాని, నష్టము గాని లేదు. మా పంట పొలాల సర్వే నెంబర్లతో కోతులబాద్ గ్రామసభ తీర్మాణము చేసినట్లుగా తెలిసినది. క్వారి బండ్ చేయడానికి మేము ఎలాంటి తీర్మాణములో పాల్గొనలేదు.

కావున తప్పుడు ఫిర్యాదులు, తప్పుడు తీర్మాణాలపై మీరు తగిన చర్య తీసుకోగలరని మనవి.

ఇట్లు
మీ విధేయులు,
కోతులబాద్ గ్రామరైతులము

S. Waganti అధికారి:- 6235 9767 3253
25 నవంబర్ 2020 అధికారి:- 8267 6547 3802

S. Anjaneyulu అధికారి:- 2206 3735 9551
S. Shobha అధికారి:- 6269 0158 4018
గ్రామ స్వయం సహాయక సంఘం అధికారి:- 517562565601

S. Zareedhan అధికారి:- 253095659565

88/A

To
Kunduru Thirumal Reddy
Stone crusher
Rangarayagudem (Ippugudem)

It is bring o your notice that if any resolutions passed regarding to cancel the Stone Crusher quarry lease (Korugutta) in Sy.No.1109? You asked through your letter dt 23-10-2020 . The answer is on 27-10-2020 as per the entries of Rangarayagudem Gram Panchayath Minutes and as per the matter of resolution Book on 27.10.2020 that to cancel the Korugutta Stone Crusher Quarry lease or the to stop the on going works in Sy.No.1109 we never passed any such resolution. Hence our Gram Panchayath is pleased to inform you.

Sd/-xxxxxxxxx
Panchayath Secretary
Ippugudem Ghanapuram
(Station) Jangoen District

// translated copy //

IN THE HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH

W.P.No. 40816 OF 2017

EXHIBIT- R9/16

CHRONOLOGICAL / RUNNING INDEX

Sl. No.	Exhibit	Description of Document	Date of Document	Date of filing of Document	Page No.
1.		Service Certificate			1
2.		Court fee	do-	-do-	2
3.		Writ Petition	-do-	-do-	3-5
4.		Annexure	-do-	-do-	6-7
5.		Affidavit	-do-	-do-	8-14
6.		Verification	-do-	-do-	14
		<u>Material Papers</u>		-do-	
7.	Ex.P1	Copies of the representation s made by the petitioners	24.07.2017 31.07.2017 06.09.2017	-do-	15-26.
8.	Ex.P2	Copies of the Adhaar Cards of the Petitioners and others of the Village		-do-	27-34
9.	Ex.P3	Copies of the Pattadar Pass Books of the Petitioners, which lands are very near to the 8 th respondent business.	12.12.2007	-do-	35-43
10.	Ex.P4	Copies of the Adangal Pahanies of the lands of the petitioners and other farmers, which lands are very near to the 8 th respondent business.	09.11.2017	-do-	44-49
11	Ex.P5	Copies of the Photographs of the houses, fields, which are damaging by the 8 th respondent	22.11.2017	-do-	50
12	Ex.P6			-do-	
13		Vakalath		-do-	51
14		Respondents Addresses		-do-	52-
15.			-do-	-do-	

DATE: 29.11.2017
Hyderabad


Counsel for the Petitioners

MEMORANDUM OF WRIT PETITION
(SPECIAL ORIGINAL JURISDICTION)
(UNDER ART. 226 OF THE CONSTITUTION OF INDIA)

IN THE HIGH COURT OF JUDICATURE AT HYDERABAD FOR THE STATE
OF TELANGANA AND THE STATE OF ANDHRA PRADESH

W.P. NO. 40816 OF 2017

BETWEEN:

1. S.K. Subhan, S/o: Manne Saheb
Aged about 30 years, Occ: Agriculturist
R /o: Khasim Nagar,
Gram Panchayat - Ippaguda,
Mandal Station Ghanpur,
District: Jangaon

2. K. Gattaiah, S/o: K. Malliah
Aged about 55 years, Occ: Agriculturist
R /o: Komatigudem,
Mandal Station Ghanpur,
District: Jangaon

3. Mohammed Jhonny, S/o: Motheir
Aged about 30 years, Occ: Agriculturist
R /o: Khasim Nagar,
Gram Panchayat - Ippaguda,
Mandal Station Ghanpur,
District: Jangaon

4. Pallapu Narsaiah, S/o: Chandraiah
Aged about 60 years, Occ: Agriculturist
R /o: Komatigudem,
Mandal Station Ghanpur,
District: Jangaon

5. Soma Narsaiah, S/o: Narsaiah
Aged about 50 years, Occ: Agriculturist
R /o: Narsingapur Thanda,
Mandal Gudur,
District: Jangaon

...PETITIONERS

AND

1. The State of Telangana
Its rep by the Principal Secretary to the
Industries & Commerece Department
Secretariat, Hyderabad, Telangana State

2. The State of Telangana

Its rep by the Principal Secretary to the
Pollution & Environment Department
Secretariat, Hyderabad, Telangana State

3. The Director,

Mines & Minerals Department
B.R.K. Bhavan, IV Floor,
Liberty, Hyderabad

4. The Member Secretary,
Pollution Control Board,
Hyderabad, Telangana State

5. The District Collector,
Jangaon District, Jangaon
Telangana State

6. The Assistant Director,
Mines & Mineral Department,
Jangaon District, Jangaon, Telangana State

7. The Tahsildar,
Mandal Station Ghanpur,
District Jangaon, Telangana State

8. M/s. Sai Datta Constructions,
Office address: 2-8-82/204, Nakkalagutta,
Hanumakonda, District Warangal,
Plant situated at Khasim Nagar,
Gram Panchayat - Ippaguda,
Mandal Station Ghanpur,
District: Jangaon

...RESPONDENTS

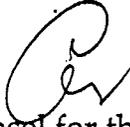
The address for service on the above named Petitioners is that of his
counsel M/s. Chikkudu Prabhakar(11098), R.Sudhershnan, D.Janaki,
T.V.Ramesh, Advocates, H.No. 1-8-7/13, Krupa Vilasam, Carona Lane,
Chikkadpally, Hyderabad, Mobile 9441230765.

For the reasons stated in the accompanying affidavit, It is therefore
prayed that this Hon'ble Court may be pleased to issue a Writ, Order or
Direction or more particularly one in the Nature of Mandamus declaring the
inaction of the respondents in applications made by the petitioners on

24.07.2017, 31.07.2017 and 06.09.2017 to cancel the 8th respondent Quarry License, which is situated at Khasim Nagar, Gram Panchayat - Ippaguda, Mandal Station Ghanpur, District: Jangaon, Telangana State, which destroying the people property of the ten villages and destroying the air, water and sound environment by the blasting hill and crushing stones around the clock and 365 days as illegal, arbitrary, highly descriminated, unjust, unfair, unlawful, unconstitutional, irrational, and mockery and also against to the Article 14, 19, 21 and 300-A of Constitution of India and also against to the provisions of the Air Prevention and Control of Pollution Act, 1981 and Air Prevention and Control of Pollution Rules, 1982 and 2008, and the Mines and Mineral Development and Regulation Act, 1957 and the Minor Mineral Concessoinal Rules, 1966 and against to a catena of Judgments of an Apex Court and this Hon'ble Court and pass such other order or orders may deem fit and proper in the circumstances of the case.

Place: Hyderabad

Date: 29.11.2017


Counsel for the Petitioners

JANGAON ::DISTRICT

IN THE HIGH COURT OF JUDICATURE AT
HYDERABAD FOR THE STATE OF
TELANGANA AND THE STATE OF
ANDHRA PRADESH

W.P. NO.

OF 2017

WRIT PETITION

Filed By:

M/s. CHIKKUDU PRABHAKAR(11098),
R.Sudhershana, D.Janaki, T.V.Ramesh,
H. No. 1-8-7/13, Krupa Vilasam,
CaronàLane, Chikkadpally,
Hyderabad, Mobile 9441230765.

COUNSEL FOR THE PETITIONERS

IN THE HIGH COURT OF JUDICATURE AT HYDERABAD FOR THE STATE
OF TELANGANA AND THE STATE OF ANDHRA PRADESH

W.P.NO. 40816 OF 2017

BETWEEN:

1. S.K. Subhan, S/o: Manne Saheb
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R /o: Khasim Nagar,
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R /o: Komatigudem,
Mandal Station Ghanpur,
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R /o: Khasim Nagar,
Gram Panchayat - Ippaguda,
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4. Pallapu Narsaiah, S/o: Chandraiah
Aged about 60 years, Occ: Agriculturist
R /o: Komatigudem,
Mandal Station Ghanpur,
District: Jangaon
5. Soma Narsaiah, S/o: Narsaiah
Aged about 50 years, Occ: Agriculturist
R /o: Narsingapur Thanda,
Mandal Gudur,
District: Jangaon

...PETITIONERS

AND

1. The State of Telangana
Its rep by the Principal Secretary to the
Industries & Commerce Department
Secretariat, Hyderabad, Telangana State
2. The State of Telangana
Its rep by the Principal Secretary to the
Pollution & Environment Department
Secretariat, Hyderabad, Telangana State

KSKWAS

3. The Director,
Mines & Minerals Department
B.R.K. Bhavan, IV Floor,
Liberty, Hyderabad

4. The Member Secretary,
Pollution Control Board,
Hyderabad, Telangana State

5. The District Collector,
Jangaon District, Jangaon
Telangana State

6. The Assistant Director,
Mines & Mineral Department,
Jangaon District, Jangaon, Telangana State

7. The Tahsildar,
Mandal Station Ghanpur,
District Jangaon, Telangana State

8. M/s. Sai Datta Constructions,
Office address: 2-8-82/204, Nakkalagutta,
Hanumakonda, District Warangal,
Plant situated at Khasim Nagar,
Gram Panchayat - Ippaguda,
Mandal Station Ghanpur,
District: Jangaon

...RESPONDENTS.

AFFIDAVIT

I, S.K. Subhan, S/o: Manne Saheb, Aged about 30 years, Occ: Agriculturist, R
/o: Khasim Nagar, Gram Panchayat - Ippaguda, Mandal Station Ghanpur,
District: Jangaon, now having temporarily come down to Hyderabad, do
hereby solemnly and sincerely affirm and state as follows:

1. I submit that I am the petitioner herein and as such I am well acquainted with the facts of the case.
2. I submit that I and other petitioners are belong to the economical, social, political and culturally weaker section of the people in the society, which comes under drown trodden people in the society.

X SKMAS

3. The Petitioners questioning inaction of the respondents in applications made by the petitioners on 24.07.2017, 31.07.2017 and 06.09.2017 to cancel the 8th respondent stone Quarry License, which is situated at Khasim Nagar, Gram Panchayat - Ippaguda, Mandal Station Ghanpur, District: Jangaon, Telangana State, which destroying the people property of the ten villages and destroying the air and water environment by the blasting hill and crushing stones around the clock and 365 days is being challenged.

4. I further submit that I am belong to the Khasimnagar hamlet of Ippaguda Gram panchayat, our hamlet is having approximately 200 houses, in those houses are living weaker section people and they are all depending agriculture lands for livelihood. Adjacent to the our hamlet following 10 Grama Panchayats are there, those are Rangarayagudem, Komatigudem, Boinigudem, Narsingapuram Thanda, Kothulabada, Musugadda Thanda, Eeravenu and Tirumalagiri; which are belong to the Station Ghanpur Mandal and Jangaon District.

5. I further submit that we and other Gramapanchayaths people also belong to the weaker section people in the society, we are all having agriculture lands in small extents and we are all depending on the fields of those lands. I further submit that adjacent to my village and our Agriculture lands, the 6th respondent has issued Quarry License without verifying the villages and Agriculture fields to the 8th respondent to do quarry business on the hill, which are very near to our houses and agricultural lands. I further submit that not only we but also ten Gram Panchayats people are getting bread and butter from the agriculture lands, which are adjacent to the 8th respondent's stone crusher.

*SKM

6. I further submit that where the 8th respondent is blasting the hill by jelltin and crushing stones by stone crusher day and night by dynamites, which is affecting huge sound and air pollution on the people of ten Gram Panchayats and also they are all suffering from heavy headache and brain deceases also.

I further submit that the same is being taken place huge harassment on the people of ten Grama panchayats and the agriculture people of ten Grama Panchayats and also are being deprived their livelihood because of the whole dust of blasting of quarry is affecting on the fields of the farmers for the fast 1 ½ year, the people of ten Grama panchayats are suffering from mental and physical agony.

7. I further submit that for the past 1 ½ year this stone crushing is going on, the same is spreading stone dust on the agricultural lands of ten villages and on our houses, which is effecting huge pollution air and spoiling the fields and also spoiling the oxygen, which dangerous to our village people health and farmers health also. I further submit that above Grama panchayats, which are very adjacent to the 8th respondent stone crusher and the people of those Grama Panchayats are also being affected on health and they are all suffering from cough, cold, lungs deceases and also other deceases.

8. I further submit that after find out this problem, I along with the petitioners and also elders of the ten Grama panchayats were orally made representation to the Proprietor of the 8th respondent stone crusher to stop the blasting but he did not care us and the people representatives of local villages were sold out to the 8th respondent and they are not care about people welfare. I further submit that when we insisted them to make representation before the concerned Authorities to cancel the 8th respondent stone crusher, which is spoiling the livelihood and health of the people of the ten Grama panchayats

ASK W 25

instead of cancel that they colluded with the 8th respondent and made complaint to the local Police Station to harass on us by the Police.

9. I further submit that the Mines and Mineral Development Regulation Act, 1957 and the Mines and Mineral Concession Rules, 1966 are contemplating that when the minor mineral quarry license will grant certain rules and regulations have to be followed, which are in the Act and Rules and certain conditions also contemplated in the Air Prevention and Control of Pollution Act, 1981 and Air Prevention and Control of Pollution Rules, 1982 and 2008, but the respondents without following the due procedure of law colluding with 8th respondent and granted the permission to the 8th respondent organization, the same is being adversely affecting on the fundamental rights of the 15,000 people of Ten Grama Panchayats including the petitioners and their families, which is against to the law.

10. I further submit that the attitude of the 8th respondent and local representatives and also local police is very bad and against to the fundamental rights of the people of the ten Grama panchayats, which are ensured in the Constitution of India. Subsequently, we made many representations to the respondents to take appropriate action in accordance with law for cancellation of the 8th respondent quarry license on 24.07.2017, 31.07.2017 and 06.09.2017, but they did not take any action on our representations in cancellation of the 8th respondent quarry license, which is arbitrary, unjust, unfair, irrational, mockery, perverse, unconstitutional, unlawful and against to the Articles 14, 19, 21 and 300-A of the Constitution of India and against the provisions of the Air Prevention and Control of Pollution Act, 1981 and Air Prevention and Control of Pollution Rules, 1982 and 2008 and also against to a catena of Judgments of this Hon'ble Court and an Apex Court.

XSKWAS

When the arbitrary action is taken place by the respondents, then this Hon'ble Court is having ample power to straightly strikes down the same, the same has been stated by an Apex Court in a catena of Constitutional Bench Judgments.

11. In the circumstances stated above, the petitioners have no efficacious alternative remedy, except to seek the redressal before this Hon'ble Court under Article 226 of the Constitution of India.

12. The Petitioners has not filed any writ petition, suit or other proceedings for the relief or relieves sought herein.

It is therefore prayed that this Hon'ble Court may be pleased to issue a Writ, Order or Direction or more particularly one in the Nature of Mandamus declaring the inaction of the respondents in applications made by the petitioners on 24.07.2017, 31.07.2017 and 06.09.2017 to cancel the 8th respondent Quarry license, which is situated at Khasim Nagar, Gram Panchayat - Ippaguda, Mandal Station Ghanpur, District: Jangaon, Telangana State, which destroying the people property of the ten villages and destroying the air, water and sound environment by the blasting hill and crushing stones around the clock and 365 days as illegal, arbitrary, highly descriminated, unjust, unfair, unlawful, unconstitutional, irrational, and mockery and also against to the Article 14, 19, 21 and 300-A of Constitution of India and also against to the provisions of the Air Prevention and Control of Pollution Act, 1981 and Air Prevention and Control of Pollution Rules, 1982 and 2008, and the Mines and Mineral Development and Regulation Act, 1957 and the Minor Mineral Concessoinal Rules, 1966 and against to a catena of Judgments of an Apex Court and this Hon'ble Court and pass such other order or orders may deem fit and proper in the circumstances of the case.

It is further prayed that this Hon'ble Court may be pleased to direct the respondents to consider the representations of the petitioners dated 24.07.2017, 31.07.2017 and 06.09.2017 and to cancel the quarry license of the 8th respondent in blasting the hill and crushing the stones in accordance with law, which is situated at Khasim Nagar, Grama Panchayat - Ippaguda, Mandal Station Ghanpur, District: Jangaon, Telangana State, pending disposal of the writ petition and pass such other order or orders may deem fit and proper in the circumstances of the case.

last page corrs.

Solemnly and sincerely affirm this
the day of 22.11.2017
and signed his name in my presence.

x

DEPONENT

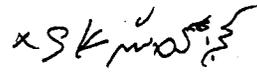
BEFORE ME
ADVOCATE::Hyderabad

VERIFICATION STATEMENT

I, S.K. Subhan, S/o: Manne Saheb, Aged about 30 years, Occ: Agriculturist R /o: Khasim Nagar, Gram Panchayat - Ippaguda, Mandal Station Ghanpur, District: Jangaon, now having temporarily come down to Hyderabad, being the Petitioner with the facts do hereby verifies and states that the contents of the above Para's of the Affidavit are true and correct to the best of my knowledge. Hence, verified at Hyderabad on this the 22nd day of November, 2017.



COUNSEL FOR THE PETITIONER S



DEPONENT